# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

THE RAMCO CEMENTS LIMITED
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## ORIGINAL APPLICATION NO 211 OF 2025

YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST

……APPLICANT

**Versus**

STATE OF ODISHA &Ors. ……. RESPONDENTS

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Kolkata

Filed by Respondent No-9 through

Date: 24.02.2026

BIBHU PRASAD MOHANTY (ADVOCATE)

&

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# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

## ORIGINAL APPLICATION NO 211 OF 2025

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green Tribunal Act, 2010)*

YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST

.....APPLICANT

**Versus**

STATE OF ODISHA &Ors. ..... RESPONDENTS

REPLY FILED BY RESPONDENT NO.9, THE RAMCO CEMENTS LIMITED

1. That at the outset, I deny each and every allegation contained in the Original Application (OA) except those that are specifically referred to and admitted herein. Nothing shall be deemed to be admitted for reason of non-traverse herein. This Respondent put the Applicant to strict proof of all the allegations raised in the Original Application

2. It is submitted that the present Original Application is misconceived of law, premature in nature, and devoid of merits. The allegations made therein are based on conjectures, assumptions, and selective reading of documents without proper appreciation of relevant facts. The Applicant has suppressed material facts and has attempted to mislead this Hon'ble Tribunal by

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Filed by
Biswajit Prasad Mohanty
(Advocate)

annexing unauthenticated maps and incomplete records. There exists no cause of action for filing the present Application. The same is liable to be dismissed with exemplary costs.

3. That the applicant in this original application has primarily raised false and baseless allegations pertaining to i) pollution allegedly caused by the 9th Respondent unit , ii) alleged illegal operation of Dry mix plant without having valid environmental clearance and iii) alleged illegal encroachment of the forest land. The Applicant further alleges that although the state respondents and MOEF&CC are well aware about the illegal encroachment of forest land by the Respondent No. 9, no action has been taken against the 9th Respondent as on date. It is further alleged that in spite of the representation of the villagers dated.15.09.2025 made to the Deputy Director General of Forest MOEF & CC and special Secretary, Forest Environment and Climate Change, Government of Odisha, regarding the alleged pollution caused by the 9th Respondent and illegal encroachment of forest land, no action has been taken to evict the illegal encroachment. The above actions is a violation of forest conservation Act, 1980 as the industry is using the forest land without prior approval from central Govt. and Environmental Protection Act, 1986. Pertinently, the Applicant failed to produce any documentary evidence to show that the Respondent No. 9 has caused air and

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water pollution to sustain his allegation and maintain this Original Application.

4. The aforesaid primary allegations raised by the Applicant are false, baseless, and unsupported by any scientific data, inspection report, expert opinion, or statutory finding. It is further submitted that the Application has been filed without awaiting disposal of the representation dated 15.09.2025 admittedly pending before authorities (as stated in Para-16 of the OA). The Application is therefore premature and an abuse of process of law.There is no subsisting cause of action and no recent environmental violation has been demonstrated, as such the Original Application is liable to be dismissed.

5. That before giving reply to the paragraphs of the petition it is necessary to place the actual facts on record before this Hon'ble Tribunal for effective adjudication of this case and to arrive at just conclusion of the matter which is as follows :

**(i)** The Respondent No. 9 has obtained all the requisite statutory permissions/Approvals from the concerned statutory authorities for the operation of (a) Line 1 (existing 0.90 MTPA Cement Grinding unit); (b) Line II (expansion of the existing stand alone cement grinding unit capacity to 1.80 MTPA); and (c) Dry Mix (Dry Mortar) Plant. All such

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permissions remain valid and in force as on date. The details are as follows:-

a) For **LINE-1**- 0.90 MTPA CEMENT GRINDING UNIT, the following permissions have been granted to the Respondent No. 9:-

26/10/2017: The Environmental Clearance granted in favour of the plant by the State Environment Impact Assessment Authority (SEIAA), Odisha in accordance with EIA notification 2006

28.10.2017 : Consent to Establish (CTE)

15-12-2017 : Amended Consent to Establish (CTE)

14.08.2020: Consent to operate (CTO)

30-03-2024 : Revised Consent to Operate (CTO)

**(ii)** For expansion of existing stand alone cement grinding unit capacity from0.90 MTPA o 1.80 MTPA **(LINE-II)**Plant, following permissions have been obtained by the Respondent No. 9:

26/05/2022 : The Environmental Clearance granted in favour of the (Line-II)plant by the State Environment Impact Assessment Authority (SEIAA), Odisha in accordance with EIA

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notification 2006 annexed by the Applicant at page No 24-36 as (Annexure- 1)

27.10.2022 : Consent to Establish (CTE) annexed by the Applicant at page No 70-75 as (Annexure- 9)

25.03.2025 : Consent to operate (CTO) after periodical evaluation is now revalidated and now valid till 31.03.2029 annexed by the Applicant at page No 48-59 as (Annexure- 4)

(iii) For It's DRY MIX (DRY MORTAR) PLANT, the Respondent No. 9 has obtained the following permissions:

12.04.2022 : Received It's Consent to Establish (CTE) annexed by the Applicant at page No 67-69 as (Annexure- 8)

10.06.2025 : Consent to Operate(CTO) from the State Pollution Control Board, (SPCB) Odisha annexed by the Applicant at page No 38-47 as (Annexure- 3)

I respectfully submit that the (SPCB) Odisha vide it's office order No. 1543 dated 04.02.2023 has categorized Dry Mix Plant under Green Category. I further submit that as per the EIA notification 2006 issued by the Ministry of Environment, Forest and Climate change, prior Environmental clearance is required to be obtained only for those projects

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and activities specified in the Schedule thereto. Since, Dry Mix Plant is notcovered in the said schedule, prior EC is not a statutory requirement. Therefore, SPCB granted CTE and CTO in favour of the Respondent No. 9 .

The office order No. 1543 dated 04.02.2023 of (SPCB) Odisha as **Annexure – 9(A).**

Thus, the Respondent No. 9 is operating its unit in due compliance with the environmental laws and there are no illegal operations as alleged by the Applicant.

(iv) That it is humbly submitted that, no forest land is either encroached by the Respondent No. 9 "or" falling within the boundary wall "or" any electrical substation exists over forest land. So since no forest land is involved, provisions of the Forest (Conservation) Act, 1980 are not attracted.

In fact Plot No.88, Kisam- Gramya Jungle land, Mouza-Chakradharsola is outside the boundary wall of the Respondent No. 9 and no electric substation has been constructed thereon. Therefore, the assumption of the Applicant that the Respondent No. 9 has encroached the Forest land and applicability of forest Conservation) Act, 1980 is incorrect.

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A certified cadastral map demonstrating the correct boundary position and establishes that no forest land lies within the project premises is annexed as **Annexure-9(B) .**

It is also submitted that on 30.01.2026 , a joint field inspection of Plot No. 88, Kisam- Gramya Jungle land, Mouza- Chakradharsola was conducted by the , Tahasildar , Dharmasala , Revenue field staff of Dharmasala Tahasil, Forest Ranger Dalijora Range , Forester Gadamadhupur , Asst. Land Officer IDCO .

Further on 20.02.2026 the sub-collector Jajpur , Tahasildar , Dharmasala , Revenue field staff of Dharmasala Tahasil, Asst. Conservator of Forests conducted a joint field inspection to examine the position of Plot No. 88, Kisam- Gramya Jungle land, Mouza- Chakradharsola as well as the existence of Electric substation and existence of Govt water body within the boundary wall of project proponent and it was further confirmed that the land in question is outside the boundary wall of the Company's unit and no electric substation is constructed over any forest land and No govt water body is within the boundry wall of the project .

The joint field survey, sketch Map along with the photographs of the survey conducted on 30.01.2026 & 20.02.2026 is annexed herewith and marked as **Annexure- 9 (C) & (D)** .

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(v) That it is humbly submitted that, the State Expert Appraisal Committee (SEAC) after due consideration of the relevant documents/information provided by the Respondent No. 9 in the prescribed format under the EIA Notification 2006, have recommended to accord Environmental clearance to the Respondent No. 9 for the proposal under "B2" Category as per MoEF& CC, Govt, Of India OM No. J-13012/12/2013-IA-II (I), Dt 24th Dec,2013, for a period of 10 years with necessary stipulated conditions . After considering the proposal and recommendations of SEAC, Odisha, The State Environment Impact Assessment Authority (SEIAA) granted Environmental Clearance for the expansion of the existing standalone cement grinding unit capacity from 0.90MTPA to 1.80 MTPA (Line II) in favour of the Respondent No. 9, on 26/05/2022. Similarly, Out of the several stipulated conditions provided therein, one of the conditions for transportation of material was -

" Transportation of raw material and finished products shall be primarily through railways i.e transportation by railways should not be less than 90% of the traffic (inward and outward put together ) .

It is respectfully submitted that the as per the above said specific conditions , entire inward transportation of raw materials is transported through rail mode . As the 9th Respondent is having 100% control over its source of procurement of raw materials and engagement of rail mode. But

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, outward transportation of finished goods (cement bags) although substantially carried through Railway but shortfall due to following reasons:-

1) Unavailability of Railway Rakes :

   Inadequate allotment of railway rakes by the Indian Railways on a regular basis. Unpredictable rake supply schedules, leading to accumulation of finished goods.

2) Cement Supply to Government and Infrastructure Projects where rail connectivity is not available .

   Based on the terms of the orders received for the Government infrastructure projects, Public welfare and development works, Time-bound construction projects, dispatch through road transportation becomes inevitable and supply through rail mode becomes non-practicable /for want of rail connectivity or non-availability of rakes at the required time.

3. Support for local employment

   The Haridashpur unit is surrounded by a large number of unemployed people and local truck owners whose livelihoods depend on cement dispatch logistic. 90% restriction on road dispatch adversely affects sustainability of the local people surrounded by the Factory.

   However the PP is working hard to achieve the target as it will be cost effective for it.

(vi) It is humbly submitted that Government water body/pond does not exist within the factory premises as alleged by the Applicant. In fact, the Kumarianallah is located at a distance of 3.2kms and Brahmani river is

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located about 4.9 kms from the Respondent No. 9 site. It is further submitted that as a part of the proposal for grant of EC for the expansion of the existing stand alone cement Grinding unit (Line II), a study report on water sourcing Management Scheme along with Lean season Management plan & Rain water Harvesting for drawal of surface water from nearby Sagaria Nalla was duly submitted to Department of water Resources, Orissa. Further, vide Letter dated 04-01-2020, the Respondent no. 9 has obtained permission from Jaraka Irrigation Division, for the use of surface water from the nearby Sagaraia Nala(only as and when the water is getting stored due to heavy rain but factually no water is getting stored in the sagaria Nalla in the recent 3-4 years) and the same has also been disclosed in the EIA report as well as in the EC dtd.26.05.2022.After scrutinising the documents/information submitted by the Respondent No. 9, SEIAA was pleased to grant EC in its favour. Thus, this Respondent submits that there has been no suppression of any facts as alleged. All details pertaining to water sourcing including the permission obtained for drawal of surface water from Sagaria Nalla were duly disclosed in the EIA Report. Therefore, the allegation that Respondent failed to disclose the existence of SagriaNalla is wholly misconceived and devoid of merit. *The* joint inspection report will also

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give the actual and correct position that no Government water bodies are situated within the premises of the Respondent No. 9.

(vii) It is humbly submitted that for industrial operation purposes, the Central Ground Water Board (CGWB) South Eastern Region , has granted NOC for consumption of 49.5 Cu.m per day vide NOC No. CGWA/NOC/IND/2/2024/9467 valid from 27/03/2023 to 26/03/2026

Copy of the NOC dated 03-05-2024 is annexed herewith and marked as **Annexure- 9 (E) .**

Further it is necessary to bring into the record that, in pursuance to the NOC granted by CGWA , one Agreement has been executed with the Superintendent of Engineer, Jaraka Irrigation Division, Jaraka, Department of water Resources, Govt. Of Odisha for drawal of ground water for industrial operation purposes (drinking /domestic purposes) . This Agreement is renewed every year.

Copy of the agreement executed with the Superintendent of Engineer, Jaraka Irrigation Division, Jaraka, Department of water Resources, Govt. Of Odisha dated 04-04-2025 is annexed herewith and marked as **Annexure- 9 (F) .**

Copy of the agreement executed with the Executive Engineer of Engineer, Jaraka Irrigation Division, Jaraka, Department of water

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Resources, Govt. Of Odisha dated 16-05-2025 is annexed herewith and marked as **Annexure- 9 (G) .**

The water rent invoices for ground water, prepared on the basis of water flow meter readings being verified by the Legal Meteorological Officer, Jajpur clearly evinces the fact that the Respondent No. 9 is consuming the water well within the sanctioned limit/approved quantity .

Copy of the water rent invoices for ground water, on the basis of water flow meter readings being verified by the Legal Meteorological Officer, Jajpur is annexed herewith and marked as **Annexure- 9 (H) .**

(viii) In respect of show cause notice Dt. 19.05.2022 (Under Annexure- 11) issued by SPCB, based on inspection dated 07.03.2022, with regard to non-compliance of the CTO conditions, the 9th Respondent submitted its reply dated 27-05-2022 along the with details of due compliance. Eventually an inspection was carried out by Regional officer of SPCB on 22-06-2022 to verify the compliance of the show cause notice and issued a report confirming that All non-compliances as mentioned under SCN had been rectified promptly and all remedial measures had been taken care of. As a result of which no show cause notice has ever been issued against the respondent unit regarding non-compliance.

A copy of the reply dated 27-05-2022 along the with details of due compliance is annexed herewith and marked as **Annexure- 9 (I)**

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**ix)** I respectfully submit that the 9th Respondent has developed and is maintaining a green belt/green cover over an area of 40 Acres which is significantly higher than minimum requirement of 33% as prescribed under EC Conditions dated 26-05-2022 issued by MOEF&CC. The status of the Green belt is being submitted periodically to OSPCB and Regional Office of MOEF & CC, once in every 6 months, in compliance with the statutory requirements.

The green belt has been developed strictly in accordance with the recommendations of the District Forest Officer (DFO), Cuttack, vide Letter No. 6007/5F (Mines &Misc) 125/2018 dated 28.06.2018 wherein native and recommended species were prescribed. These species have been duly planted and are being continuously maintained within the said area. The species include *Azadirachtaindica* , *Peltophorumpterocarpum* , *Pongamiaglabra*, *Holopteleaintegrifolia*, *Mimusopselengi*, *Delonixregia* , *Syzygiumcumini*, *Pithecellobiumdulce*, *Terminaliaspp.*, *Dalbergiasissoo* and *Pterocarpus marsupium*.

In addition to the above, the Respondent No. 9 has also undertaken extensive plantation activities outside the plant premises as part of its Corporate Social Responsibility (CSR) initiatives. These initiatives include plantation activities around Jaraka Stadium, Children's Park,

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Saroi School and Bhatijanga School, as well as avenue plantation along the stretch from Saroi to Nakapole , thereby contributing to ecological enhancement and environment sustainability in the surrounding region.

x) I respectfully submit that Respondent No. 9 has been regularly submitting the six-monthly compliance reports in respect of the stipulated Environmental Clearance conditions, along with the monitored environmental data which includes Ambient Air Monitoring Report, Fugitive Emissions Monitoring Report & Stationary Emissions Monitoring Report, water quality in accordance with the applicable statutory requirements.

It is further submitted that the latest six-monthly compliance report was duly submitted on 15.10.2025 to the following authorities:

1. The Additional Principal Chief Conservator of Forests (Central), Ministry of Environment, Forest and Climate Change, Regional Office (Eastern Zone), A/3, Chandrasekharpur, Bhubaneswar;
2. The Chairman, State Pollution Control Board;
3. The Regional Officer, State Pollution Control Board; and
4. The Member Secretary, State Environmental Impact Assessment Authority, 4th Respondent herein.

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Under Sections 14 and 15 of the NGT Act, substantial question relating to environment must be supported by material evidence. Mere apprehension or speculation is insufficient.

8. That it is humbly submitted that the facts stated and averments made in the writ application which have not been specifically replied and are not matters of record and shall be deemed to have been denied by the answering Respondent.

PARAWISE REPLY FILED BY RESPONDENT NO.9, THE RAMCO CEMENTS LIMITED

I. That content in para-1 requires no specific comment. The Applicant is put to strict proof of its claim regarding prior environmental litigation or continuous monitoring activities.

II. That the averments in para-2& 3 regarding pollution, illegal operation of Dry Mix Plant without Environmental Clearance, and encroachment of forest land as contended are vehemently denied.

It is reiterated that The Cement **Grinding Unit** operates with valid Environmental Clearance dated 26-10-2017 for Line 1 (Existing stand alone cement grinding unit) and EC dated 26.05.2022 for expansion of the

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existing stand alone cement grinding unit from 0.90 MTPA to 1.80 MTPA for Line II.

The Dry Mix (Dry Mortar) Plant is not covered under the Schedule of the EIA Notification, 2006 (as amended). It has been categorized under **Green Category** by Odisha SPCB (Office Order No. 1543 dated 04.02.2023) and has valid Consent to Establish and Consent to Operate. No Environmental Clearance is required for the Dry Mix Plant.

Allegation of encroachment of forest land is entirely false and based upon an unauthenticated map annexed as Annexure-2 in the OA. Plot No. 88, Mouza-Chakadradharsola does not fall within the boundary of the Project . No electrical substation exists over forest land . No forest land has been encroached. A cadastral map demonstrating the correct boundary position is already put on the record as Annexure-9 (B) . **The** correct position of the Plot No. 88, Kisam- Gramya Jungle land, Mouza-Chakradharsola, was further confirmed by thejoint field inquiry conducted on 30.01.2026 in presence of the Tahasildar ,Dharmasala , Revenue field staff of DharmasalaTahasil, Forest Ranger Dalijora Range, Forester Gadamadhupur , Asst. Land Officer IDCO in presence of the company staffs is already put on the record as Annexure-9 (C).

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The allegation of forest land encroachment is based on an unauthenticated and purported map annexed by the Applicant.

The Respondent No. 9 has been continuously monitored by the local pollution authorities on regular basis and there is no adverse report whatsoever has been found by the authorities. The allegation of causing pollution is not supported with any material documents and the same has been made only on the basis of assumption.

III. As far as allegation with regard to non-compliance of EC condition dated 26-05-2022 are false, baseless and misconceived. The Applicant is put to strict proof of the same. It is reiterated that the Respondent No. 9 act in due compliance of all the statutory requirements.

IV. That the averments stated in para-5 that there is an Government water body/pond within the area acquired by the Respondent No. 9 and a natural nallah namely Sagarianallah adjoining the boundary of the unit based on the purported map annexed in the O.A are all false, baseless and strictly denied.

In fact, the map relied upon by the Applicant is neither certified nor authenticated. No Government water body exists within factory premises KumariaNallah is located approximately 3.2 km away River Brahmani is located approximately 4.9 km away , these distances are recorded in the

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EC dated 26.05.2022. Further, the Respondent No.9 has disclosed the existence about the SagariaNala in its EIA Report and the same has been observed in the EC dated 26-05-2022.

V. That in reply to para-6, it is humbly submitted that the averments made in the paragraph that on 10.06.2025 the Respondent No. 9 obtained CTO consent to operate for production of 8300MT / month of dry mortar in the name of the industry M/s The Ramco Cements Ltd. Dry mix plant and there is no reference regarding production of dry mortar in the EC letter dtd.26.05.2022 are all matter of record.

In fact, The EC dated 26.05.2022 pertains exclusively to expansion of Cement Grinding Unit (Line-ii) Plant and The Dry Mortar Plant is a separate establishment, Located on separate plots, Established subsequently, Falls under Green Category which does not require Environmental Clearance. The Applicant is mixing two distinct approvals to create confusion.

(vi) That the averments made in para-7 is a matter of record and does not require any explanation.

(vii) That in reply to para-8, it is humbly submitted that again the petitioner in order to create confusion, the Applicant has mentioned about two different CTO of two different unit. It also denied that both the units are producing different products within the same campus. It is humbly submitted that consent to establish of line-I plant for production of

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(PPC,PSC,OPC,SRPC,MC and CC) having capacity of 0.9MTPA and expansion of the said grinding unit capacity from 0.90 MTPA to 1.80 MTPA (line-II plant), although located in the same area they are established on different plots and the dry mix plant is a completely separate unit established on its separate plots.And after examining all the sitingcriteria the state Government and its authorities, have issued CTO for dry mix plant and line-II expansion plant on two different dates. But the petitioner without ascertaining the actual position of the plants and their areas is only assuming of a case out of nothing and in order to create a case by confusing the documents of two different plants with each other. Thus, two separate CTOs corresponds to two separate unit.

viii. That in reply to para-9&10 the opp. Party humbly submits the averments made in this paragraph are partially correct that the Respondent No. 9 being a "B2 category" the transportation of material shall be made primarily through railways and the transportation should not be less than 90%. But it is absolutely false that the Respondent No. 9 is transporting only 15-20% of the finished product through railways which is evident from the RTI response dtd.10.10.2025 received from the East coast railway, Khurda road division and due to transportation of the finished products through the road ways the same causing fugitive dust pollution,

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creating the traffic congestion, damages to the road and also lead to the road accident in the locality

It is admitted that EC condition in B2 category of plant requires 90% transportation (inward and outward combined) through railways . The Applicant's allegation that only 15-20% of finished product is transported by rail is incorrect and misleading .

IX. That in reply to the averments made in para-11 , it is humbly submitted that it is absolutely false and baseless that in order to avoid detail scrutiny the company has put its capacity below 1MTPA capacity of 0.9MTPA and as to bring the project as B2 category to avoid public hearing and detailed EIA report , the company has adopted a fraudulent root of taking advantage of the OM dtd.12.12.2013 and categorised the project as B2 category to exempt public hearing.

In fact, the allegation of fraud is defamatory and unsupported.The Respondent No. 9 company has invested huge amount of money for establishment of the plant, then to connect the railway line to the industry invested additional expenses for acquisition of the land as well as donating the same in the name of railway department for transporting its raw material and finished product through railway. It is no way easy to get permission of the authorities without scrutinizing the Respondent No. 9

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and its siting criteria. That in order to establish a factory having capacity of 0.9MTPA, all clearance including environmental , pollution as well as factory licenses andNoC are required .Similarly in order to bring the project under B2 category, NOC from the railway department is also required prior to consent to operate of the factory. In the present case after its establishment and obtaining all statutory permissions as aforesaid, the company started its business activities in the year 2020 and after running its business for more than 5 years in order to meet the demand of its product, has applied for expansion of its existing unit from 0.9MTPA to 1.8MTPA in the year 2024.Therefore the attribution without applying its mind by the petitioner is appeared as if he has been set off by the competitors of the RespondentNo.9.

X. That in reply to para-12& 13 the averments made therein that the respondent obtained NOC from CGWA for extraction of water which is valid up to 26.03.2023 and no further NOC available in the portal of CGWA therefore the respondent unit is illegally abstracting ground water are all false, baseless and strictly denied .

It is reiterated that the NOC from CGWA was renewed prior to expiry of earlier NOC dated 26.03.2023. Fresh NOC is valid upto 26/03/2026 .

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Groundwater extraction, is within permitted, limits, is monitored and recorded.

XI. That in reply to para-14 & 15, it is humbly submitted no sort of explanation is required as the matter is based on records.

XII. That as the averments made in para-16 about the submission of representation dtd.15.09.2025 by the villagers to all the authorities regarding the pollution caused by the respondent unit and illegal encroachment of forest land and no action has been taken by the concerned authorities are all beyond the knowledge of the petitioner as the same has never been addressed to the respondent. However, the sum and substance of the allegation made in the representation are appears to be false, baseless, imaginary, after thought and motivated one. The villagers as well as the petitioner are unaware of the facts that every Respondent No. 9 is being monitored by the state pollution authorities from time to time and in case of any pollutions issues came to their knowledge they use to issue show-cause as well as prescribed remedial measures to overcome such issues. The petitioners without finding any infirmity or issues against the respondent unit have alleged the facts narrated in the averments out of nothing. Further,the allegations that the villagers arefacing inconvenience due to transportation of the vehicles

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through the village , dust pollution , damage to road and making it an accident prone site was never brought to the knowledge of the respondent unit , although the respondent unit is running in the area since 2020 and hence the same are vehemently denied. The respondent unit seriously doubt that the above representation is a manufactured one and all the signatories of the same are all imaginary persons.

XIII. That the averments made in para-17 is totally false that the respondent unit has not obtained NOC from Aruha and Sribantpur panchayat with consultation with village assembly (Pallisabha) or the gram panchayat members.

The respondent unit has applied for consent to establish its unit in the year 2017 and annexed all the necessary papers including NOC of all Panchayat /Panchayat members/village heads covering the plant area. That apart the respondent unit is running its operation since 2020. So after a period of 9 years the allegation of non-obtaining NOC from two panchayat only are absolutely tented, false and baseless one.

XIV) That in reply to para-18, it is false and denied that the respondent unit is discharging untreated water to natural nallah namely Sagadianallah in violation of CTO conditions.

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In fact the respondent follows all the conditions and never violates any conditions. Further the Respondent No. 9 does not discharge any type of water to Sagarianallah.

XV) That the averments made in para-19 with regard to issuance of a show cause notice dtd.19.05.2022 is true but it is totally false that despite of the serious violation observed by the SPCB no remedial measures has been taken by the respondent unit.

In fact non-compliances were addressed and all remedial measures were taken thereafter. As a result of which no show cause notice after 19.05.2022 has ever issued against the respondent unit.

It is extremely necessary to point out the real intention and object of the petitioner about the fact that although the petitioner have received all the environmental compliance report for the period from 01/01/2020 to 12/01/2025 in response to his RTI application in Annexure 11 at column 3 , has falsely averred that SPCB does not disclose any inspection report suggesting remedial measures having taken by the respondent unit after the show cause notice in order to mislead the court.

XV) Similarly the averments made in para-20 is itself self-explanatory that the non-compliances observed by MOEF dtd.14.07.2021 have already been complied and compliance report have also been submitted by the

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Filed by BIBHU PR MOHANTY ADV

respondent unit but still the petitioner out of imagination alleged that most of the non-compliances are still on-going.

It is respectfully submitted that pursuant to the observations made during the inspection conducted by the then Integrated Regional Office (IRO) of the Ministry of Environment, Forest and Climate Change (MoEF&CC) on 14.07.2021, Respondent No. 9 had submitted a detailed point-wise Action Taken Report on 12.08.2021 addressing each of the observations raised.

It is further submitted that the Integrated Regional Office, upon examination of the said Action Taken Report, vide its communication dated 18.08.2021, acknowledged and recorded that the stipulated conditions stood complied with.

Accordingly, the observations made during the inspection dated 14.07.2021 were duly addressed to the satisfaction of the competent authority.

XVI) That in reply to para-21 that the CREP has not been put in place and sprinkler along the road are still to be fixed are all baseless as now the road has been made a black top one and no sprinkler is necessary and the CREP has been put in place.

NOTARY CUTTACK
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ODISHA

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Filed by
Bibhu Pr Mohanty
(ADV)

XVII) That in reply to para-22 the entire averments of this para is based on assumption , imagination, hypothetical situation. The respondent unit humbly submits that no forest land or any of its portion is not coming within the boundary area. Therefore application of forest conservation act or any other acts does not arise at all.

XVIII) That as the respondent unit has already submitted that no forest land is within the boundary area of the unit and the construction activity of the boundary wall has already been over since 2020, so there is no need or requirement to obtain approval under the forest conservation act.

That by taking into account the reply filed in response to the petition filed by the petitioner, all the grounds taken by the petitioner are absolutely baseless, false , imaginary and appears to be a purported one and the prayer of the petitioner is liable to be set aside by imposing heavy cost as the averments are all frivolous.

8. That the answering Respondent crave leave of this Hon'ble court to make further submissions and further affidavits in support of their contentions in future if necessary , for interest of justice and for effective adjudication of the matter .

9. It is submitted that the petitioner has no ad judicable grievance against this Respondent and has failed to prove any cause of action or prima facie in

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GOVT. OF ORISSA

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the this application against the Respondent No. 9 and therefore, failed to set up any case for any relief's as such, hence the application filed by the petitioners is liable to be dismissed by the Hon'ble court being devoid of any merit, the petitioners not being entitles to any of the reliefs sought for.

10. That, under the above noted facts and circumstances it is humbly prayed before this Hon'ble Tribunal to dismiss the present Original application as misconceived and being premature.

11. That it is stated that the reply made herein above and the documents enclosed herein are very essential for proper and effective adjudication of the issue involved in the main Application and as such the instant replay and the annexures attached herewith may be accepted as a part of the record .

**VERIFICATION**

I, Gobinda Routh, S/o Late Amulya Kumar Routh, aged about42years, working as Senior Deputy General Manager Works at Odhisa Grinding Unit of The Ramco Cements Limited (9th Respondent), having office at Haridashpur, Dist: Jajpur, Odisha-755024 do here by declare and verify that the contents of the foregoing paragraphs are either true and correct to the best of my knowledge or the information as I derived from the record and I have not suppressed and/or misrepresented any fact before this Honble Tribunal .

THE RAMCO CEMENTS LIMITED,
Gobinda Routh
AUTHORISED SIGNATORY.

Signature of the VERIFICANT

Prepared in my Office
BIBHUPRASAD MOHANTY
ADVOCATE

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK (ODISHA)
Regd. OR-287/07
GOVT. OF INDIA
24/2/26

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# AFFIDAVIT

I. Gobinda Routh, S/o Late Amulya Kumar Routh, aged about42years, working as Senior Deputy General Manager Works at Odhisa Grinding Unit of The Ramco Cements Limited (9th Respondent), having office at Haridashpur, Dist: Jajpur, Odisha-755024 do hereby solemnly affirms and state as follows:

1) That the company "THE RAMCO CEMENTS LIMITED." Has been arrayed as an RespondentNo.9 in this case and I have been duly authorised by the company to swear this affidavit and competent to depose hereto.
2) I am well acquainted with the facts of the case and the relevant documents issued by the Government officials in favour of the company from time to time in connection with the subject matter of this case.
3) That the reply made in the paragraphs are true to my knowledge and the statements made in paragraphs being derived from record which I verify believe to be true and correct and as such I swear this affidavit.

Gobinda Routh
THE RAMCO CEMENTS LIMITED
AUTHORISED SIGNATORY
DEPONENT

Identified By
Bibhu Prasad Mohanty.
ADVOCATE

Prepared in my Office
BIBHU PRASAD MOHANTY.
ADVOCATE

NOTARY CUTTACK
N.S. GHOSE
ADVOCATE
CUTTACK TOWN
ONE RUPEE
SPECIAL ADHESIVE
GOVT. OF ORISSA
24/12/26

NOTARY CUTTACK
N.S. GHOSE
Advocate
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GOVT. OF ORISSA
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NETAJI SABYASACHI GHOSE
NOTARY, ADVOCATE
GOVT. OF ORISSA
Regd. No-ON-28/03
CUTTACK TOWN
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Annexure - V

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ANNEXURE- 9(A)- 'C'

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EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

# STATE POLLUTION CONTROL BOARD, ODISHA

[DEPT., OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII
Bhubaneswar – 751 012, INDIA

No 1543 / IND-I-CON (Misc)-1505 Dt 04.02.2023

## OFFICE ORDER

Revised classification of industrial units has been done by State Pollution Control Board, Odisha as per the criteria and guidelines of the Central Pollution Control Board and this Board has brought out office orders from time to time in this regard. Meanwhile, the following additional units are identified by the State Pollution Control Board under Red/ Orange/ Green/ White categories which shall be added / replaced to the existing list for the State of Odisha.

| Category | Industrial Sector |
|---|---|
| **Red** | |
| **SSL- 35** | Include- **"Manufacturing of Bio-Diesel having wastewater generation more than 100 KLD"** |
| **SSL- 36** | Include - **"Storage of Hazardous Waste"** |
| **Orange** | |
| **26** | Amended "Dry coal processing, mineral processing, industries involving ore sintering, pelletisation, grinding and pulverization" to **"Dry coal processing, mineral processing, industries involving ore sintering, pelletisation, grinding, pulverisation & sand screening unit"** |
| **72** | Amended "Wire drawing and wire netting" to **"Wire Drawing, Wire Netting and Wire Nail"** |
| **SSL-15** | Include - **"Manufacturing of Bio-Diesel having wastewater generation up to 100 KLD"** |
| **SSL-16** | Include - **"Rubber goods industry (using fuel other than gas and electricity operated boiler)"** |
| **SSL-17** | Include - **"Engineering and fabrication units (with heat treatment/ metal surface finishing operations/painting"** |
| **Green** | |
| **37** | Amended "Ready mix cement concrete" to **"Ready mix cement concrete / Dry mix Mortar Unit"** |
| **SSL-18** | Include - **"Storage of Molasses (having storage facility 30 KL and above)"** |
| **SSL-19** | Include - **"Storage of Non -Hazardous Waste"** |
| **White** | |
| **15** | Amended "Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)" to **"Engineering and fabrication units / Stainless Steel Tube & Square Manufacturing Unit (dry process without any heat treatment/ metal surface finishing operations/painting)"** |
| **48** | Include - **"Honey Processing Unit"** |
| **49** | Include - **"Chhatua Production unit (Roasting through electrical oven / gas based)"** |
| **50** | Include - **"Storage of Molasses (having storage facility less than 30 KL)"** |

***SSL - State Specific List***

This order shall come in to force w.e.f date of its issue.

By Order of Chairman

04/02/23

MEMBER SECRETARY

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Advocate
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Regd.Off-26/02/26
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## CATEGORIZATION OF INDUSTRIAL SECTORS UNDER GREEN AS PER CPCB CRITERIA

| CPCB Sl.No. | Green Category |
|---|---|
| 1. | Aluminium utensils from Aluminium Circle by pressing only (Dry Mechanical Operation) |
| 2. | Ayurvedic & Homeopathic medicines (without boiler) |
| 3. | Bakery /confectionery / sweets products with production capacity <1 TPD (with Gas and electrical oven |
| 4. | Bi-axially oriented PP film along with metalizing operations. |
| 5. | Biomass briquettes (sun drying) without using toxic hazardous wastes. |
| 6. | Blending of melamine resins & different powder additives by physical mixing. |
| 7. | Brass and bell metal utensils manufacturing from circles (dry mechanical operation without re-rolling facility) |
| 8. | Candy |
| 9. | Cardboard / corrugated box & Paper products (excluding paper or pulp manufacturing and without using boilers) |
| 10. | Carpentry & wooden furniture manufacturing (Excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade etc. |
| 11. | Cement products (without using asbestos / boiler / steam curing) like pipe, pillar, jaffery, well ring, tiles etc.) should be done in closed covered shed to control fugitive emissions |
| 12. | Ceramic colour by mixing & blending only (not using boiler and wastewater recycling process) |
| 13. | Chilling plant, cold storage and ice making |
| 14. | Coke briquetting (Sun Drying) |
| 15. | Cotton spinning and weaving (Small scale) |
| 16. | Dal Mills |
| 17. | Decoration of ceramic cups and plates by electric furnace |
| 18. | Digital printing on PVC clothes |
| 19. | Facility of handling, storage and transportation of food grains in bulk |
| 20. | Flour mills (dry process) |
| 21. | Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln |
| 22. | Glue from starch (physical mixing) with gas / electrically operated oven /boiler. |



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| CPCB Sl.No. | Green Category |
|---|---|
| 23. | Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month) |
| 24. | Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc. |
| 25. | Insulation and other coated papers (excluding paper or pipe manufacturing) |
| 26. | Leather foot wear and leather products (excluding tanning and hide processing except cottage scale) |
| 27. | Lubricating oil, greases or petroleum based products (only blending at normal temperature) |
| 28. | Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying |
| 29. | Oil mill Ghani and extraction (no hydrogenation / refining) |
| 30. | Packing materials manufacturing from non-asbestos fibre, vegetable fibre yarn |
| 31. | Phenyl/toilet cleaner formulation and bottling |
| 32. | Polythene and plastic processed products manufacturing (virgin plastic) |
| 33. | Poultry, Hatchery and Piggery<br>• Poultry farms handling more than 5000 birds at a given time in single location shall obtain Consent to Establish (CTE) and Consent to Operate (CTO) under Water Act, 1974 and Air Act, 1981 from the Board w.e.f 01.01.2023.<br>• Till such time poultry farms handling birds more than 25,000 at a given time in single location will have to obtain Consent to Establish (CTE) and Consent to Operate (CTO) under Water Act, 1974 and Air Act, 1981 from SPCB. |
| 34. | Power looms (without dye and bleaching |
| 35. | Puffed rice (muri) (using gas or electrical heating system) |
| 36. | Pulverization of bamboo and scrap wood |
| 37. | Ready mix cement concrete/ Dry mix Mortar Unit (O/o 1543, dtd. 04.02.2023) |
| 38. | Reprocessing of waste cotton |
| 39. | Rice mill (Rice hullers only) |
| 40. | Rolling mill ( gas fired) and cold rolling mill |
| 41. | Rubber goods industry (with gas operated baby boiler) |



NOTARY CUTTACK GOVT. OF ORISSA N.S. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03

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| CPCB Sl.No. | Green Category |
|---|---|
| 42. | Saw mills |
| 43. | Soap manufacturing (hand made without steam boiling / boiler) |
| 44. | Spice grinding up to 20 HP motor |
| 45. | Spice grinding > 20 HP motor |
| 46. | Steel furniture without spray painting |
| 47. | Steeping and processing of grains |
| 48. | Tyres and tube retreating (without boilers) |
| 49. | Chilling plant, ice making and / or cold storage (without using Ammonia) |
| 50. | $CO_2$ Recovery |
| 51. | Distilled water (without boiler) with electricity as source of heat |
| 52. | Hotels upto 20 rooms & without boilers and wastewater generation less than 10 KLD and no boiler and no Hazardous Waste generation |
| 53. | Manufacturing of optical lenses (using electrical furnace) |
| 54. | Mineralized water |
| 55. | Tamarind powder manufacturing |
| 56. | Cutting, sizing and polishing of marble stone |
| 57. | Emery powder (fine dust of sand manufacturing) |
| 58. | Fly ash export, transport & disposal facilities |
| 59. | Mineral stack yard / Railway sidings |
| 60. | Oil and gas transportation pipeline |
| 61. | Seasoning of wood in steam heated chamber |
| 62. | Synthetic detergent formulation |
| 63. | Tea processing (with / without boiler) |
| 64. | Railway Stations (wastewater generation <10 KLD) (O/o. 8909, dtd. 18.09.2020) |
| 65. | Gaushala (where weak, sick, injured, handicapped and abandoned homeless cattle/ cows are housed for rehabilitation). Overall wastewater generation ≥ 100 KLD will be categorized in Orange Category. O/o. No. 3999, dtd. 17.03.2021 |
| 66. | Others (State Specific List) |



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| State Specific List | |
|---|---|
| Sl.No. | Green Category |
| SSL (1) | Block making for printing |
| SSL (2) | Bulk cement terminal |
| SSL (3) | Carpentry excluding saw mill and excluding motorized machines. |
| SSL (4) | Chuda mill |
| SSL (5) | Concrete Sleeper / Hume Pipes with or without steam curing (without using coal) |
| SSL (6) | Granite Polishing Units |
| SSL (7) | Manufacturing of food additives, nutrients and flavours. |
| SSL (8) | Mineral Conveyor with closed conveying system |
| SSL (9) | Mineral Slurry Pipeline |
| SSL (10) | Modular wooden furniture from particle board, MDF < swan timber etc. Ceiling tiles / partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (without boiler) |
| SSL (11) | Musical instrument and manufacturing |
| SSL (12) | Optical frames |
| SSL (13) | Pulverizing units |
| SSL (14) | Raw Rice Mill (Pre Boiled) |
| SSL (15) | Shoe lace manufacturing |
| SSL (16) | Garment stitching and tailoring with boiler (As per O/o. No. 2517, dtd. 12.03.2019) |
| SSL (17) | Aluminium Profile Coating (O/o. 8909, dtd. 18.09.2020) |
| SSL (18) | Storage of Molasses (having storage facility 30 KL and above) (O/o 1543, dtd. 04.02.2023) |
| SSL (19) | Storage of Non-Hazardous Waste (O/o 1543, dtd. 04.02.2023) |



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| | |
|---|---|
| SSL (20) | Paint manufacturing from Cow Dung (O/o 6823 dtd. 04.05.2024) |
| SSL (21) | Manufacturing of Cardanol Oil from Cashew Nut Shell Liquid (CNSL) through distillation process |
| SSL (22) | Laboratory Grown Diamond Industry |
| SSL (23) | Extraction of Cashew Nut Shell Liquid (CNSL) through mechanical pressing and Heating (Electric Heating) |
| SSL (24) | FRP Door manufacturing units using GP Resin, Pigment, Cobalt, Hardener(Catalyst), glass fiber sheet, wood piece etc. Manufacturing process involves mixing of chemicals (GP resin, pigment, cobalt and Hardener(catalyst)), molding, pasting (wood and front/back layer), cutting and finishing. There is no heating or burning of fuel involved in the process. |
| SSL (25) | Manufacture of Diesel Exhaust Fluid (DEF) |

| Amended "Compressed / refined Bio-Gas production from Biodegradable Wastes" to "Compressed Bio-Gas (CBG) / Bio - CNG Plants" (O/o 12678 dtd. 9.08.2023) | | |
|---|---|---|
| c) | CBG plants based on Crop residue (paddy straw / wheat straw/ corn sweet sorghum / napier grass etc.) | Discharge of wastewater up to 100 KLD |
| d) | CBG plants based on animal waste (dairy farms, poultry farms, and other animal waste) | Discharge of wastewater is up to 100 KLD, |



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(Disclaimer: This document has incorporated subsequent amendments of the principal notification issued up to March 2025 and status before Courts / Tribunal. However, various Office Memoranda have also been issued, the provisions of which have not been incorporated in this document. In case there is a discrepancy, then the principal notification read along with the amendment issued in the gazette of India shall prevail)

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION 2006 AND SUBSEQUENT AMENDMENTS**

**New Delhi, the 14th September, 2006**

**S.O. 1533(E).**-Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India[1], unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above-mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central

[1] includes territorial waters



Note:- Please refer Page No. 22.

NOTARY CUTTACK GOVT. OF ORISSA B.S. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03

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Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category 'B2' for mining of minor minerals in the said Schedule,[2] before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(i) All new projects or activities listed in the Schedule to this notification;

(ii) Expansion, modernisation or any change in the product mix or raw material mix in existing projects or activities, listed in the Schedule to this notification, resulting in capacity beyond the threshold limits specified for the concerned sector in the said Schedule, subject to conditions and procedure provided in the sub-paragraph (ii) of paragraph 7[3].

**3. State Level Environment Impact Assessment Authority: -**

(1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union Territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government or Union Territory administration familiar with environmental laws.

(3) The Chairman shall be an expert in terms of eligibility criteria given in APPENDIX VI in one of the specified fields, with sufficient experience in environmental policy or management.[4]

(4) The other member shall be an expert fulfilling the eligibility criteria given in APPENDIX VI in one of the specified fields.[4]

(5) The State Government or Union Territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

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[2] Words inserted *vide* S.O. 141(E), dated the 15th January, 2016 (This notification has been suspended by NGT in EA No. 55/2018 in OA No. 520/2016 in the matter of Vikrant Tongad vs. UoI vide order dated 11th December, 2018 and same has been appealed before Hon'ble Supreme Court and matter is sub-judice)

[3] Para substituted *vide* notification number S.O.980 (E), dated the 2nd March, 2021

[4] Para substituted *vide* S.O. 1737(E), dated the 11th October, 2007



NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03 GOVT. OF ORISSA

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(6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

[5]Provided that wherever considered necessary and expedient, the Central Government may extend the term for a further period not exceeding twelve months.

(7) [6]All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous;

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and a copy thereof sent to MoEF.

**3A. [7]District Level Environment Impact Assessment Authority: -**

(1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.

(2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.

(3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.

(4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.

(5) The members of the DEIAA who are serving officers of the concerned State Government or the Union Territory Administration shall be *ex-officio* members except the expert member.

(6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.

(7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union Territory Administration shall be the Chairperson of the DEAC.

(8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.

(9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or

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[5] Provision inserted *vide* S.O. 1562(E), dated the 21st May, 2020 and subsequently amended *vide* S.O. 3752(E), dated the 20th October, 2020

[6] Para substituted *vide* S.O. 3067(E), dated the 1st December, 2009

[7] Inserted *vide* S.O.141 (E), dated the 15th January, 2016



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Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.

(10) The members of the DEAC who are serving officers of the concerned State Government or the Union Territory Administration shall be *ex-officio* members except the expert members.

(11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.

(12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.

(13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavour to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.

**4. Categorization of projects and activities: -**

(i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man-made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union Territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union Territory Level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be considered at the Central Level as a Category 'B' project[8];

(iiia) [9] [10] Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National

[8] Words substituted *vide* S.O. 3067(E), dated the 1st December, 2009

[9] Inserted vide S.O. 2339(E), dated the 16th June, 2021

[10] Substituted vide S.O. 1886(E) dated 20th April,2022



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Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;

(iv)[11] The 'B2' Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.

**5.[12] Screening, Scoping and Appraisal Committees: -**

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union Territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category 'A', 'B1 and B2' and 'B2' projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union Territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union Territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union Territory Administration constitute one SEAC for more than one State or Union Territory for reasons of administrative convenience and cost.

(c) The Expert Appraisal Committee and State Level Expert Appraisal Committee shall be reconstituted after every three years:
Provided that wherever considered necessary and expedient, the Central Government may extend the term for a further period not exceeding twelve months.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.

**6.[12] Application for Prior Environmental Clearance (EC): -**

An application seeking prior environmental clearance in all cases shall be made by the project proponent[13] in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities

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[11] Inserted *vide* S.O. 141(E), dated the 15th January, 2016

[12] Para substituted *vide* S.O. 141(E), dated the 15th January, 2016 (This notification has been suspended by NGT in EA No. 55/2018 in OA No. 520/2016 in the matter of Vikrant Tongad vs. UoI vide order dated 11th December, 2018 and same has been appealed before Hon'ble Supreme Court and matter is sub-judice) and Para 5(c) substituted *vide* S.O. No. 1562(E), dated the 21st May, 2020 and subsequently amended *vide* S. O. 3752 (E), dated the 20th October, 2020.

[13] Words substituted *vide* S.O. 695(E), dated the 4th April, 2011



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to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category 'B2' projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.

**7. Stages in the Prior Environmental Clearance (EC) Process: -**

**7(i) For new projects or activities listed in the Schedule to this notification**[14]: The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are: -

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. **Stage (1) - Screening**:

(A)[15]In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State Level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending upon the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

(B) [15]The cases as specified in Appendix IX shall be exempted from prior environmental clearance.

**II. [16]Stage (2)-Scoping:**

(i)[17] "Scoping" refers to the process to determine detailed and comprehensive Terms of Reference (ToR) addressing all relevant environmental concerns for the preparation of an Environmental Impact Assessment and Environment Management Report in respect of the project or activity for which Prior Environmental Clearance is sought.

(ii) All projects or activities listed under Category "B2" of the schedule shall not require Scoping.

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[14] Words inserted *vide* S.O.980(E), dated the 2nd March, 2021

[15] Renumbered para and Inserted para *vide* S.O. 141(E), dated the 15th January, 2016 (This notification has been suspended by NGT in EA No. 55/2018 in OA No. 520/2016 in the matter of Vikrant Tongad vs. UoI vide order dated 11th December, 2018 and same has been appealed before Hon'ble Supreme Court and matter is sub-judice)

[16] Substituted *vide* S.O. 751(E), dated the 17th February, 2020

[17] Was amended *vide* S.O.695(E), dated the 4th April, 2011,substituted vide S.O. 2559 dated 22nd August, 2013, S.O. 562(E) dated 26th February, 2014; S.O. 382(E) dated 3rd February, 2015, S.O. 996(E) dated 10th April, 2015, S.O 751(E) dated 17th February, 2020



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(iii) Sector specific Standard Terms of References developed by the Ministry of Environment, Forest and Climate Change, from time to time shall be displayed on its website.

(iv) The Standard Terms of References shall be issued to the following projects or activities through online mode, on acceptance of application within 7 working days, without referring to EAC or SEAC by the Ministry or SEIAA, as the case may be:

(a) All Highway projects in Border States covered under entry (i) and (ii) of column (3) and (4) against item 7(f) of the Schedule;[18]

(b) All projects or activities proposed to be located in industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals; and

(c) All expansion proposals of existing projects having earlier Prior Environmental Clearance:

Provided that EAC or SEAC may recommend additional specific Terms of Reference in addition to the Standard ToR, if found necessary, for a project or activity, within 30 days from the date of acceptance of application.

(v) All new projects or activities other than specified in sub-paragraph (iv) above, shall be referred to the EAC or SEAC by the Regulatory Authority, as the case may be, within 30 days from the date of application, for recommending the specific ToR in addition to the Standard ToR, deemed necessary. In case, the regulatory authority does not refer the matter to the EAC or SEAC, as the case may be, within 30 days of date of application in Form-I, sector specific Standard ToR shall be issued, online, on 30th day, by the Regulatory Authority.

(vi) Applications for Terms of Reference may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned. In case of such rejection, the decision together with reasons for the same after due personal hearing shall be communicated to the applicant in writing within sixty days of the receipt of the application.

(vii) The project proponent shall prepare the EIA report based on the sector specific Standard ToR as well as additional specific ToR, if any, stipulated by the EAC or SEAC.

(viii) The Terms of Reference for the projects or activities except for River valley and Hydroelectric projects, issued by the regulatory authority concerned, shall have the validity of four years from the date of issue. In case of the River valley and Hydro-electric projects, the validity will be for five years.

(ix). [19]Notwithstanding anything contained above, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus

[18] Substituted vide S.O 382(E) dated 3rd February 2015, S.O 996(E) 10th April 2015, S.O 751(E) dated 17th February, 2020

[19] Inserted *vide* S. O. 221(E), dated the 18th January, 2021.



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(COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid.

(x) [20]Notwithstanding anything contained above, the projects where construction and commissioning of proposed activities have not been completed within the validity period of the Environmental Clearance (EC) and a fresh application for EC has been submitted due to expiry of the said period of the EC, the concerned Expert Appraisal Committee or State Level Expert Committee, as the case may be, may exempt the requirement of public hearing subject to the condition that the project has been implemented not less than fifty percentage in its physical form or construction.

**III. Stage (3) - Public Consultation**:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following: -

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

(b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.

(c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.

**(cc)**[21] maintenance dredging provided the dredged material shall be disposed within port limits.

(d)[21] All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8 (a) and 8(b) in the Schedule to the notification).

(e) all Category 'B2' projects and activities.

(f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(g) all linear projects such as Highways, pipelines, etc., in border States.[22]

(h)[23] all standalone pelletization plants, which were in existence and in operation on or before the 27th day of May, 2014 and have valid consent to establish and consent to operate

[20] Inserted *vide* S.O. 1247(E), dated the 18th March, 2021
[21] Inserted/Substituted *vide* S.O. 3067(E), dated the 1st December, 2009
[22] Inserted vide S.O 382(E) dated 3rd Febuary,2015
[23] Inserted *vide* S.O. 2572(E), dated the 14th September, 2015



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from the concerned State Pollution Control Board or the Union Territory Pollution Control Committee.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45 (forty-five) days[24] of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union Territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

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[24] Amended *vide* S.O. 1939 (E), dated the 13th November, 2006



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(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

**IV. Stage (4) - Appraisal**:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be[25] completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

**7(ii).[26] Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

(a) All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernisation of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of Environment Impact Assessment and public consultations and the application shall be

[25] Amended *vide* S.O. 1939(E), dated the 13th November, 2006

[26] Substituted *vide* S.O. 3518(E), dated the 23rd November, 2016, substituted word vide S.O 980(E) dated 2nd March,2021



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appraised accordingly for grant of environmental clearance in respect of projects or activities other than falling in clause (b) and (c).

(b) [27] **Existing projects (having Prior Environmental Clearance) with no increase in pollution load:** Any increase in production capacity in respect of processing or production or manufacturing sectors (listed against item numbers 2,3, 4 and 5 in the Schedule to this notification) with or without any change in (i) raw material-mix or (ii) product-mix or (ii) quantities within products or (ii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area (for which prior environmental clearance has been granted) shall be exempt from the requirement of Prior Environmental Clearance provided that there is no increase in pollution load (derived on the basis of such Prior Environmental Clearance):

Provided that such exemption shall be applicable only consequent to -

A. the project proponent furnishing information regarding such changes along with no increase in pollution load certificate, from the environmental auditor or reputed institutions empanelled by the State Pollution Control Board or Union Territory Pollution Control Committee or Central Pollution Control Board or Ministry of Environment, Forest and Climate Change, as per the procedure laid down in Appendix-XIII, on PARIVESH portal as well as to the concerned State Pollution Control Board or Union Territory Pollution Control Committee.

   Note: If on verification, the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, after giving the project proponent the opportunity of being heard, holds that such change or expansion or modernisation results in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was always liable to obtain prior environmental clearance, in respect of such change or expansion or modernisation, as per the clause (a) and the provisions of Environment (Protection) Act, 1986 shall apply accordingly;

B. installation and implementation of Online Continuous Monitoring System (OCMS) with at least 95% uptime, connected to the servers of the Central Pollution Control Board and State Pollution Control Board or Union Territory Pollution Control Committee concerned to report the quantity and quality, of emission and discharges:

   Provided further that the provisions of this clause shall not be applicable if such change or increase results in change in category of project or activity from Category-'B2' to either Category-'A' or Category 'B1'.

(c)[27]Any change in configuration of the plant or activity from the environmental clearance conditions during execution of the project after detailed engineering, in respect of projects or activities, falling in any item of the Schedule to this notification, shall not require prior environmental clearance, if there is no change in production capacity and there is no increase in pollution load subject to furnishing particulars of such changes on PARIVESH portal in the format as may be provided by the Government from time to time, before implementing such changes whereupon a system generated acknowledgement will be issued by the concerned Regulatory Authority. [28]

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[27] Para substituted *vide* notification number S.O.908 (E), dated the 2nd March, 2021

[28] Substituted Clause (c ) of sub para (ii) of para 7 vide S.O 236(E) 16th January,2020



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Explanation:- For the purpose of this sub-paragraph, "Pollution load" shall be determined on the basis of multiplication of quantity and concentration of different components and parameters (as provided or referred in the Prior Environment Clearance or the Environment Impact Assessment Report (EIA) and Environment Management Plan based on which such Prior Environment Clearance has been granted), in respect of emissions, effluents or discharge, solid, industrial hazardous waste and such other parameters notified under the Environment (Protection) Rules, 1986 as amended from time to time[29].

**8. [30] Grant or Rejection of Prior Environmental Clearance (EC):**

(i) The regulatory authority shall consider the recommendations of the **EAC or SEAC or DEAC** concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal Committee** concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal** Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal** Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal** Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal** Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal Committee** concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal Committee** concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal Committee** concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal Committee** concerned shall be public documents.

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[29] Para substituted *vide* notification number S.O.908 (E), dated the 2nd March, 2021

[30] Words in bold in the para were substituted *vide* S.O. 141(E), dated the 15th January, 2016



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(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

**9.[31][32] Validity of Environmental Clearance (EC):**

(i) The "Validity of Environmental Clearance" is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity; or completion of all construction. operations in case of construction projects relating to item 8 of the Schedule, to which the application for prior environmental clearance refers:

Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease.

(ii) The prior environmental clearance granted for an existing or new project or activity shall be valid for a period of,-

(a) thirteen years in the case of River Valley projects or activities [item 1(c) of the Schedule];
(b) fifteen years in the case of Nuclear power projects or activities and processing of nuclear fuel [item 1(e) of the Schedule];
(c) ten years in the case of all other projects and activities other than the Mining projects and River Valley Projects and Nuclear power projects referred to in clauses (a) and (b).

(iii) In the case of Area Development projects and Townships [item 8(b)], the validity period of ten years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that the period of validity of Environmental Clearance with respect to the Projects and Activities listed in this sub- paragraph and sub-paragraphs (ii) may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned by a maximum period of two years in the case of River Valley projects, five years in the case of Nuclear power projects and processing of nuclear fuel and one year in the case of all other projects, if an

[31] Substituted vide S.O. 1807(E), dated 12th April,2022

[32] Re-numbered and then text in bold was amended *vide* S.O.1141 (E), dated the 29th April, 2015, word substituted vide S.O2571(E) dated 31st August,2015, word substituted vide S.O.141(E) dated 16th January,2016, further substituted *vide* S.O. 2944 (E), the 14th September, 2016



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application is made in the laid down proforma to the regulatory authority by the applicant within the validity period of the existing
Environment Clearance:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.
(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:

Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan , as may be deemed necessary, till the validity of the mining lease or end of life of mine or fifty years, whichever is earlier.";

"(v) Where the application for extension under sub-paragraphs (ii), (iii) and (iv) has been filed in the laid down proforma".

(a) within thirty days after the validity period of Environmental Clearance, such cases shall be referred to concerned Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee and based on their recommendations, the delay shall be condoned at the level of the Joint Secretary in the Ministry of Environment, Forest and Climate Change or Member Secretary, State Level Expert Appraisal Committee or Member Secretary, District Level Expert Appraisal Committee, as the case may be;

(b) more than thirty days after the validity period of Environmental Clearance but less than ninety days after such validity period, then, based on the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee, the delay shall be condoned with the approval of the Minister in charge of Environment, Forest and Climate Change or Chairman, as the case may be : Provided that no condonation for delay shall be granted for any application for extension filed beyond ninety days after the validity period of Environmental Clearance.

**9A.**[33] Notwithstanding anything contained in this notification, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid.

[33] Inserted *vide* S.O.4254(E), dated the 27th November, 2020 and substituted *vide* S.O. 221(E), dated the 18th January, 2021.



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**10. Post Environmental Clearance Monitoring:**

(i) (a)[34] In respect of Category 'A' projects, it shall be mandatory for the project proponent to make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently. (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA/DEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of MoEF website where it is displayed. (c) The Ministry of Environment and Forests and the State / Union Territory Level Environmental Impact Assessment Authorities (SEIAAs)/ the District Level Environment Impact Assessment Authority (DEIAA), as the case may be, shall also place the environmental clearance in the public domain on Government portal. (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

(ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in soft copies[35] to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

(iv)[36] The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.

**11.[37] Transferability of Environmental Clearance (EC):**

(1) A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee or **District Level Expert Appraisal**[38] Committee concerned is necessary in such cases.

*"(1A) A prior-Environmental Clearance granted for a specific project, except mining projects may be split amongst two or more legal persons, entitled to undertake the project and transferred during the validity to another legal person on application made by the transferor in the format specified on PARIVESH portal to the concerned Regulatory Authority along with requisite documents. The concerned Regulatory Authority shall split and transfer the prior-Environmental Clearance, on*

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[34] Inserted/re-numbered *vide* S.O.3067(E), dated the 1st December, 2009

[35] Substituted *vide* S.O. 5845(E), dated the 26th November, 2018.

[36] Inserted *vide* S.O. 141(E), dated the 15th January, 2016 (This notification has been suspended by NGT in EA No. 55/2018 in OA No. 520/2016 in the matter of Vikrant Tongad vs. UoI vide order dated 11th December, 2018 and same has been appealed before Hon'ble Supreme Court and matter is sub-judice)

[37] Para 11 renumbered as sub-para1 and inserted para 2 vide S.O. 811(E), dated the 23rd March, 2015

38 Word substituted vide S.O141(E) dated 15th January,2016



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*recommendation of the concerned Expert Appraisal Committee to the other legal persons for the respective projects."*[39]

(2) Where an allocation of coal block is cancelled in any legal proceeding, or by the Government in accordance with law, the environmental clearance granted in respect of such coal block may be transferred, subject to the same validity period as was initially granted, to any legal person to whom such block is subsequently allocated, and in such case, obtaining of "no objection" from either the holder of environment clearance or from the regulatory authority concerned shall not be necessary and no reference shall be made to the Expert Appraisal Committee or the State Level Expert Appraisal Committee concerned.

(3) [40] [41] The prior Environmental Clearance vested with the previous lessee shall be deemed to have been transferred during its validity period in terms of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) as amended by the Mines and Minerals (Development and Regulation) Amendment Act, 2021 (16 of 2021) to the successful bidder of the mining leases, from the date of commencement of new lease for the remaining validity period (calculated from the date from which the said Environmental Clearance was initially granted), subject to the new lessee registering online on PARIVESH portal along with an undertaking to comply with all the conditions of the transferred Environmental Clearance"

(4) [42]Where an allocation of iron ore block pertaining to the State of Karnataka is cancelled in any legal proceeding, or by the Government in accordance with law, the environmental clearance granted in respect of such iron block may be transferred subject to the same validity period it was initially granted, to any legal person to whom such block is subsequently allocated, and in such case, obtaining of "no objection" from either the holder of environmental clearance or from the regulatory authority concerned shall not be necessary and no reference shall be made to the Expert Appraisal Committee or the State Level Expert Appraisal Committee concerned.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression[43] to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule[43], or continue operation of some or all provisions of the said notification, for a period not exceeding twenty four months[44] from the date of issue of this notification.

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[39] Inserted vide S.O. 1832 (E), dated 21st April 2023
[40] Para inserted *vide* S.O 4241(E) dated 30/12/2016, Para substituted vide S.O. 1224(E), dated the 28th March, 2020
[41] Sub para 3 of Para(11) Substituted vide S.O 2817(E) dated 13th July,2021
[42] Inserted para vide S.O. 4241(E) dated 30th December,2016
[43] Amended *vide* S.O. 1939(E), dated the 13th November, 2006.
[44] Words substituted *vide* S.O. 1737(E), dated the 11th October, 2007.



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**13.** [45] **Preparation and presentation of Environment Impact Assessment (EIA) report and Environment Management Plan(EMP).-** The Environmental consultant organisations which are accredited for a particular sector and the category of project for that sector with the Quality Council of India (QCI) or National Accreditation Board for Education and Training (NABET) or any other agency as may be notified by the Ministry of Environment, Forest and Climate Change from time to time shall be allowed to prepare the Environmental Impact Assessment report and Environmental Management Plan of a project in that sector and category and to appear before the concerned Expert Appraisal Committee (EAC) or the State Expert Appraisal Committee (SEAC). The Ministry will also prepare a panel of national level reputed educational and research institutions to work as Environmental Consultant Organisations.

[45] Inserted *vide* S.O. 648(E), dated the 3rd March, 2016.



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## SCHEDULE
(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

| Project or Activity | | Category with threshold limit | | Conditions if any |
|---|---|---|---|---|
| | | A | B | |
| (1) | (2) | (3) | (4) | (5) |
| 1 | **Mining, extraction of natural resources and power generation (for a specified production capacity)** | | | |
| 1(a)[46] [47][48] | (i) Mining of minerals<br><br>(ii)Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas. | >250 ha mining lease area in respect of major mineral mining lease other than coal<br><br>> 500 ha of mining lease area in respect of coal mine lease<br><br>Asbestos mining irrespective of mining area.<br><br>All projects. | All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal<br>≤ 500 ha of mining lease area in respect of coal mine lease. | **General Conditions** shall apply except:<br><br>"General Conditions shall apply except for mining of minor minerals."[49]<br><br>Note: (1) Mineral prospecting is exempted;<br>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI;<br>(3)[50] The evacuation or removal and transportation of already mined out material lying within the mining leases<br>expiring under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), by<br>the previous lessee, after the expiry of the said lease, shall not form the part of the mining capacity so permitted to<br>the successful bidder, selected through auction as per the procedure provided under that Act and the rules made<br>there under. |
| 1(b)[51] | Off-shore and onshore oil and gas exploration, development and production | All projects in respect of off-shore and onshore oil and gas development | | **Note 1**: Seismic surveys which are part of Exploration Surveys are exempted provided the concession areas have got<br>previous clearance for physical survey |

[46] Entries in col.5 substituted vide S.O. 1737(E), dated the 11th October, 2007; Entries in col.5 substituted vide S.O.695(E), dated the 4th April, 2011; Entries in col.5 substituted vide S.O. 2896(E), dated the 13th December, 2012; Entries in col.5 inserted vide S.O. 674(E), dated 13th March, 2013;Entries in col.5,renumbered and para inserted vide S.O. 2269(E) dated the 1st July, 2016.
[47] All entries against 1(a) substituted vide S.O. 3067(E), dated the 1st December, 2009 and thereafter by S.O. 2731(E), dated the 9th September, 2013; S.O. 2601(E), dated the 7th October, 2014; S.O.141(E) dated the 15th January, 2016; S.O. 3977(E), dated the 14th August, 2018.
[48] Substituted in col.3 & 4vide S.O. 1886(E) dated 20th April,2022
[49] Substituted in col.5 vide S.O. 2163(E) dated 09th May,2022
[50] Inserted vide S.O. 1224 (E), dated the 28th March, 2020
[51] Substituted vide S,O 1737(E) dated 11th Oct,2007, All entries substituted vide S.O. 236(E), dated the16th January, 2020, Substituted in col 3 vide S.O. 2163(E) dated 09th May,2022.



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| | | and production with or without exploration | | Note 2: All project in respect of off-shore and onshore oil and gas exploration are categorized as. 'B2' projects" |
| **1(c)**[52][53] | "(i) River Valley and hydro-electric Projects (RVHEPs): -<br>(a) RVHEPs without Pump Storage Projects;<br>(b) RVHEPs with Pump Storage Projects;<br>(c) standalone Pump Storage Projects."[54]<br><br>(ii) Irrigation projects | (i) ≥ 100 MW hydroelectric power generation; | (i) ≥ 25 MW and < 100 MW hydroelectric power generation;<br><br>(ii) > 2000 ha. of culturable command area.<br><br>Irrigation system — Requirement of EC<br>(a) Minor Irrigation system (≤ 2000 Ha) — Exempted<br>(b) Medium irrigation system (> 2000 and < 10,000 ha.) — Required to prepare EMP and to be dealt at State Level (B2 category).<br>(c) Major irrigation system (≥10,000 ha.) — Required to prepare EIA/EMP and to be dealt at State Level (B1 category). | **General Condition shall apply.**<br>Note:-<br><br>(i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level.<br><br>(ii) Change in irrigation technology having environmental benefits (e.g. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.<br>(iii)Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.<br>(iv)" Pump Storage Projects including off-stream closed loop shall be appraised based on specific Terms of Reference issued by the Central Government for Pump Storage Projects. The Pump Storage Projects which meet all the criteria specified below shall be appraised as B2 category irrespective of power generation capacity:-<br>(a) Projects which do not attract Forest Clearance and/or Wild Life Clearance,<br>(b) Projects wherein no new Reservoir is created<br>(c) The Projects wherein there is no increase in capacity of the existing reservoir and in submergence area of reservoir."[55] |

[52] Entries in col.5 substituted vide S.O. 3067(E), dated the 1st December, 2009, all entries substituted vide S.O. 1599(E), dated the 25th June, 2014; S.O. 3977(E), dated the 14th August, 2018.
[53] Substituted in col.3,4 &5 and inserted vide S.O. 1886(E) dated 20th April,2022
[54] Entries in serial 1 of Column 2 substituted vide S.O. 2226(E) dated 18.05.2023
[55] Entries inserted at serial 4 of Column 5 substituted vide S.O. 2226(E) dated 18.05.2023



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| **1(d)**[56][57] | Thermal Power Plants | ≥ 500 MW (coal/lignite/naphtha[58] & gas based);<br><br>≥ 100 MW (all other fuels except biomass).<br><br>>20 MW (using municipal solid non-hazardous waste, as fuel). | ≥5 MW < 500 MW (coal/lignite/ naphtha[58] and gas based);<br><100 MW ≥ 5MW (all other fuels except biomass and municipal solid non-hazardous waste);<br><br><20 MW >15 MW (using municipal solid non-hazardous waste, as fuel).<br>>15 MW plants based on biomass fuel. | General Condition shall apply.<br>**Note:**<br>(i)Thermal Power Plants up to 25 MW [59]based on biomass or non-hazardous municipal solid waste using auxiliary fuel such as coal, lignite / petroleum products up to 15% are exempt.<br><br>(ii)Thermal Power plants using waste heat boilers without any auxiliary fuel are exempt. |
| **1(e)** | Nuclear power projects and processing of nuclear fuel | All projects | - | |
| **2** | **Primary Processing** | | | |
| **2(a)**[60] | Coal washeries | ≥ 2.5 million ton/annum throughput of coal | <2.5million ton/annum throughput of coal | General Condition shall apply<br>(If located within mining area the proposal shall be appraised together with the mining proposal)<br>Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects. |
| **2 (b)**[61][62] | Mineral beneficiation | | All mineral beneficiation projects irrespective of the procedure for beneficiation | General Condition shall apply<br>(Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance).<br>Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects |
| **2(c)**[62] | Pellet plant | - | All standalone pellet plant irrespective of capacity | General condition shall apply |
| **3** | **Materials Production** | | | |

[56] Entries in Col 3 & 4 vide S.O 1939(E) dated 13th November,2006, Entries in col.3,4 & 5 substituted vide S.O. 3067(E) dated 1st December, 2009; all entries substituted vide S.O. 1599(E) dated 25th June, 2014; col.4 amended vide S.O. (E) dated 6th July, 2015
[57] Substituted in col.3 &4 vide S.O. 1886(E) dated 20th April,2022
[58] Word Amended vide S.O. 1939 dated 13th November, 2006
[59] Amended vide notification dated 14th July, 2022
[60] Substituted and inserted in col.3,4&5 vide S.O. 1886(E) dated 20th April,2022
[61] All entries substituted S.O. 1599 (E) dated 25th June, 2014
[62]Omitted, Substituted and inserted in col.3,4 &5 vide S.O.1886(E) dated 20th April 2022, Inserted vide S.O.2215(E ) dated 7th June,2024



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| 1) | (2) | (3) | (4) | (5) |
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| 3(a)[63] | Metallurgical industries (ferrous & nonferrous) | a) Primary metallurgical industry-All projects<br><br>b) Sponge iron manufacturing ≥ 200TPD (≥0.06MTPA)<br><br>c)Secondary metallurgical industry :<br><br>Toxic metal (Lead, Cadmium, Arsenic Mercury, Chromium) producing units with capacity ≥0.02 MTPA<br><br>- | -<br><br>Sponge iron manufacturing <200TPD (<0.06 Million Tonnes Per Annum-MTPA)<br><br>Secondary metallurgical industry :<br><br>i.) Toxic metals (Lead, Cadmium, Arsenic Mercury, Chromium) producing units with capacity<0.02 MTPA<br><br>ii.) Processes involving melting of nontoxic metals<br><br>Fuel in the furnace / Category B2 / Category B1<br>1.Solid or liquid fuel / ≥0.03 MTPA to <0.06 MTPA / ≥ 0.06 MTPA<br>2.Gas fuel or electricity / ≥0.06 MTPA to < 0.12 MTPA / ≥0.12 MTPA<br><br>iii) Processes involving only heating of nontoxic metals with pickling<br><br>Fuel in the furnace / Category B2 / Category B1<br>1.Solid or liquid fuel / ≥0.06 MTPA to <0.12 MTPA / ≥ 0.12 MTPA<br>2.Gas fuel or / ≥0.12 MTPA / ≥0.18 MTP | General Condition shall apply.<br>Note:<br>(i) The recycling industrial units registered under following rules are exempted, namely:-<br>(a) the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016;<br>(b) the E-Waste (Management) Rules, 2016;<br>(c) the Battery Waste Management Rules, 2022.<br><br>(ii) The following thermal power plants setup within metallurgical industries are exempted, namely:-<br>(a) plants or units, other than power plants referred to in the item 1(d);<br>(b) thermal power plants based on municipal solid waste (non-hazardous).<br><br>(iii) The Standalone rolling or re-rolling or extrusion or piercing or forging or drawing units not involving any type of melting or pickling are exempted" |

[63] Entries in col.5 substituted vide S.O.3067 dated 1st December, 2009, Substituted in col.3, 4&5 vide S.O. 2215(E) dated 07th June,2024



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| | | | electricity to < 0.18M TPA A | |
| 3(b)[64] | Cement plants | ≥ 1.0 million tonnes/annum production capacity | <1.0 million tonnes/annum production capacity. All Standalone grinding units | General Condition shall apply<br>Note:<br>1. Fuel for cement industry may be coal, petcoke, mixture of coal and petcoke and co-processing of waste provided it meets the emission standards.<br>2. The manufacturing of composite cement by plants having environmental clearance for manufacturing Ordinary Portland Cement (OPC), Portland Pozzolana Cement(PPC) and Portland Slag Cement(PSC) shall be exempt provided the production is within sanctioned capacity. |
| 4 | **Materials Processing** | | | |
| (1) | (2) | (3) | (4) | (5) |
| 4(a) | Petroleum refining industry | All projects | - | - |
| 4(b) [65] | (i)Coke oven plants<br><br>(ii) Coaltar processing units | ≥2,50,000 tonnes/annum | <2,50,000 &<br>≥25,000 tonnes/annum<br><br>All projects | General conditions shall apply |
| 4(c) | Asbestos milling and asbestos based products | All projects | - | - |
| 4(d)[66] | Chlor-alkali industry | ≥300 TPD production capacity if a unit located outside the notified industrial area/ estate | (i)All projects irrespective of the size, if it is located in a Notified Industrial Area / Estate.<br><300 tonnes per day (TPD) and located outside a Notified Industrial Area / Estate. | General as well as specific conditions shall apply<br>No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from the Notification. |
| 4(e) | Soda ash Industry | All projects | - | - |
| 4(f)[67] | Skin/hide processing including tanning industry | New projects outside the industrial area or expansion of existing units outside the | All new or expansion of projects located within a notified industrial area/ estate | General as well as specific conditions shall apply |

[64] All entries Substituted vide S.O. 3518 dated 23rd November, 2016

[65] Entries in col.5 substituted vide S.O.3067 dated 1st December, 2009,All entries substituted S.O. 1599 (E) dated 25th June, 2014

[66] Entries in col.4&5 substituted vide S.O. 3067 (E) dated 1st December, 2009, Entries in col.3 substituted vide S.O.1599 (E) dated 25th June, 2014

[67] Entries in col.5 substituted vide S.O. 3067 (E) dated 1st December, 2009, Entries in col.2 substituted vide S.O. 1599(E) dated 25th June, 2014



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| | | industrial area | | |
| **5** | **Manufacturing/Fabrication** | | | |
| **5(a)**[68] | Chemical fertilizers | All projects including all Single Super Phosphate with $H_2SO_4$ production except granulation of chemical fertilizers. | All Single Super Phosphate without $H_2SO_4$ production and granulation of chemical fertilizers. | General condition shall apply.<br><br>Note:<br>1. Granulation of single super phosphate powder is exempt.<br>2. Neem coating of fertilizers is exempt provided that the total production does not exceed the sanctioned capacity in EC plus the weight of the coating material used.<br>3. Fortification of fertilizers is exempt provided that the total production does not exceed the sanctioned capacity in EC plus the weight of the fortification material used. |
| **5(b)** | Pesticides industry and pesticide specific intermediates (excluding formulations) | All units producing technical grade pesticides | - | - |
| **5(c)** | Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics) | All projects<br>- | - | - |
| **5(d)** | Manmade fibres manufacturing | Rayon | Others | General Condition shall apply |
| **5(e)**[69] | Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking & reformation and not covered under the complexes). | Located outside the notified industrial area/ estate | Located in a notified industrial area/ estate | General as well as specific conditions shall apply.<br><br>Note:<br>Manufacturing of products from polymer granules is exempt. |
| **5(f)** [70] | Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates | Located outside the notified industrial area/ estate except small units as | (i)Located in a notified industrial area/ estate.<br><br>(ii)Small units as defined in column (5) | General as well as specific conditions shall apply.<br><br>Small units: with water consumption <25 $m^3$/day, fuel consumption <25 |

[68] Entries in col.3&4 substituted vide S.O. 3067 (E) dated 1st December, 2009; all entries substituted vide S.O. 1599(E) dated 25th June, 2014 and thereafter vide S.O.3518 (E) dated 23rd November, 2016

[69] Entries in col.5 substituted vide S.O. 3067 (E) dated 1st December, 2009; col.2&5 substituted vide S.O. 1599 (E) dated 25th June, 2014.

[70] Entries in col.5 substituted; and 5(k) omitted vide S.O. 3067 (E) dated 1st December, 2009; all entries substituted vide S.O. 1599 (E) dated 25th June, 2014; in col. 5 entries at last inserted vide S.O. 1223(E) dated 27th March, 2020; dates substituted vide S.O. 3636 (E) dated 15th October, 2020.



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| | excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates) | defined in column (5) | | TPD and not covered in the category of MAH units as per the Management, Storage and Import of Hazardous Chemical Rules, 1989.<br><br>[71]"All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received from 16th July, 2021 to 31st December, 2021, shall be appraised, as Category 'B2' projects, provided that any subsequent amendment or expansion or change in product mix, after the 31st December, 2021, shall be considered as per the provisions in force at that time." |
| **5(g)** [72] | Distilleries | Molasses based Distilleries > 100 KLD<br><br>Non-molasses based distilleries >200 KLD | Molasses based Distilleries ≤ 100 KLD<br><br>Non-molasses based Distilleries ≤ 200 KLD | (a) Except for the projects falling in item 5(ga) of this Schedule;<br>(b) Expansion of sugar manufacturing units or distilleries for production of ethanol, having Prior Environment Clearance (EC) for existing unit, to be used completely for Ethanol Blended Petrol (EBP) Programme only, as per self-certification in form of an affidavit by the Project Proponent, shall be appraised as category 'B2' projects. Provided that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled"; [73] |
| **5(ga)** | Grain based distilleries producing ethanol, solely to be used for Ethanol Blended Petrol Programme of the Government of India<br><br>Note: Grains include wheat, rice, maize, barley, sorghum. | Projects without Zero Liquid Discharge | Projects with Zero Liquid Discharge | Note: (i) Projects under category B shall be appraised as B2 category project and in terms of para 4(iiia) of this notification (ii) Applicable for projects who file application for grant of EC upto 31st March 2024 or till further notification whichever is earlier provided that any subsequent amendment or expansion or change in product mix after 31st March 2024, shall be considered as per the provisions inforce at that time.<br>(iii) The project proponent shall file a notorised affidavit that ethanol |

[71] Entries substituted in col.5 vide S.O. 2859(E) dated 16th July 2021.
[72] All entries substituted vide S.O. 1599(E) dated 25th June, 2014; and thereafter vide S.O. 1960 (E) dated 13th June, 2019
[73] Entry inserted in col.5 vide S.O.980(E) dated 02nd March, 2021;Substituted vide S.O. 2339(E), dated the 16th June, 2021



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| | | | | produced from proposed project shall be used completely for EBP Programme. Provided that subsequently if it is found that the ethanol produced, based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled".[74] |
| **5(h)** | Integrated paint industry | - | All projects | General Condition shall apply |
| **5(i)** [75] | Pulp & paper industry | Pulp manufacturing and Pulp & Paper manufacturing industry except from waste paper | Pulp manufacturing from waste paper and paper manufacturing from waste paper pulp and other ready pulp | General Condition shall apply.<br>Note:<br>Paper manufacturing from waste paper pulp and ready pulp without deinking, bleaching and colouring is exempt. |
| **5(j)** | Sugar Industry | -<br>- | ≥ 5000 tcd cane crushing capacity | General Condition shall apply |
| **6** | Service Sectors | | | |
| **6(a)** | Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal | All projects | | |
| **6(b)** [76] | Isolated storage & handling of hazardous chemicals (as per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 200)<br><br>**(Omitted)** | | | |
| **7** | **Physical Infrastructure including Environmental Services** | | | |

[74] Inserted vide S.O. 2339(E), dated the 16th June, 2021

[75] All entries substituted vide S.O.1599 (E) dated 25th June, 2014

[76] All entries pertaining to 6(b) were omitted vide S.O. 1960(E) dated 13th June, 2019.



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| 7(a)[77][78] | Air ports | All New projects including airstrips, which are for commercial use | All expansions projects, including airstrips, which are for commercial use | Note:<br>(i) Air strips which do not involve bunkering / refueling facility and or Air Traffic Control, are exempted.<br>"(ii) Only expansion of terminal buildings and allied buildings within the existing Airport premises >20,000 shall require Environmental Clearance, and such expansion up to 1,50,000 sqm shall be appraised as per provisions of item 8(a) of the Schedule of this notification provided there is no increase in the existing area of the Airport";[79] |
| 7(b) | All ship breaking yards including ship breaking units | All projects | - | - |
| 7(c)[80] | Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes. | If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.<br><br>Industrial estates with area greater than 500 ha. and housing at least one Category B industry. | Industrial estates housing at least one Category B industry and area <500 ha.<br><br>Industrial estates of area> 500 ha. and not housing any industry belonging to Category A or B. | General as well as specific conditions shall apply<br><br>Note:<br>1.Industrial Estate of area below 500 ha. and not housing any industry of category 'A' or 'B' does not require clearance.<br>2.If the area is less than 500 ha. but contains building and construction projects > 20,000 sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be. |
| 7(d) | Common hazardous waste treatment, storage and disposal facilities (TSDFs) | All integrated facilities having incineration & landfill or incineration alone | All facilities having land fill only | General Condition shall apply |
| 7(da)[81] | Bio-Medical Waste Treatment Facilities | - | All projects | - |
| 7(e)[82] | Ports, harbors, break waters, dredging | ≥ 5 million TPA of cargo handling capacity (excluding | < 5 million TPA of cargo handling capacity and/or ports/ harbours ≥30,000 [83]TPA of fish handling capacity | General Condition shall apply<br>Note:<br>1.Capital dredging inside and outside the ports or harbors and channels are included; |

[77] Entries in col.3&5 substituted vide S.O. 3067 (E) dated 1st December, 2009
[78] Substituted and inserted in col. 3& 4 vide S.O. 1886(E) dated 20th April,2022
[79] Inserted in col.5 vide S.O. 3194 (E) dated 14th July, 2022
[80] Entries in Col.5 substituted vide S.O. 3067 (E) dated 1st December, 2009
[81] Inserted vide S.O. 1142(E) dated 17th April, 2015
[82] Entries in col.2&5 substituted vide S.O. 3067 (E) dated 1st December, 2009
[83] Substituted in col. 4 vide S.O. 3194(E) dated 14th July, 2022



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| | | fishing harbours) | | 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained. |
| **7(f)**[848586] | Highways | i) New National Highways; and<br><br>ii) Expansion of National Highways greater than 100 km involving additional right of way or land acquisition greater than 40m on existing alignment and 60 m on re-alignment or by-passes | i) All New State Highway Projects;<br><br>ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas. | General Condition shall apply<br><br>Note:<br>(i) Highways include expressways.<br>(ii) All Highway projects are exempted upto 100 km from line of control or border subject to compliance of Standard Operating Procedure notified in this regard from time to time.<br>(iii) Width at toll plaza and junction improvement at intersection of other roads is exempted from Right of Way[87]. |
| **7(g)**[8889] | Aerial ropeways (Omitted) | | | |
| **7(h)**[90] | Common Effluent Treatment Plants (CETPs) | - | All projects | General Condition shall apply<br>**Note:** Environmental clearance for CETPs setup for or within projects or activities which do not require environmental clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring environmental clearance, then the CETP shall need environmental clearance. |
| **7(i)** | Common Municipal Solid Waste Management Facility (CMSWMF) | | All projects | General Condition shall apply |

[84] Entries under col 3&4 amended vide S.O.1737(E) dated 11th October, 2007
[85] Entries in col.4&5 substituted vide S.O. 3067 (E) dated 1st December, 2009;Entries in col. 4 substituted vide S.O 695(E) dated 11th April 2011, Entries in Col.3 substituted vide S.O 2559 (E) dated 22.08.2013
[86] Entries in col.4 were further amended vide S.O.695 (E) dated 4th April, 2011, entries in col.3 substituted vide S.O. 2259(E) dated 22nd August, 2013
[87] Inserted in Col.5 vide S.O. 3194 (E) dated 14th July 2022
[88] Entries in col.3&4 substituted vide S.O. 3067 (E) dated 1st December, 2009
[89] Omitted vide S.O. 1953(E) dated 27th April,2022
[90] All entries substituted vide S.O. 6250(E) dated 19th December, 2018



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| 8[91] | Building or Construction projects or Area Development projects and Townships | | | |
|---|---|---|---|---|
| 8(a)[92] | Building and Construction projects | | ≥ 20,000 sq.m. and < 1,50,000 sq. m. of built up area | The term "built up area" for the purpose of this notification is defined as the built up or covered area on all floors put together, including its basement and other service areas, which are proposed in the building or construction projects.<br>Note 1.— The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks.<br>Note 2.— General Conditions shall not apply. |
| 8(b) | Townships and Area Development Projects | | Covering an area ≥ 50 ha and/or built up area ≥ 1,50,000 sq. m. | A project of Township and Area Development Projects covered under this item shall require an Environment Impact |

[91] Substituted entries vide S.O.523 dated 29.01.2025

[92] Entries in col.5 were further amended vide S.O.695 (E) dated 4th April, 2011; all entries for '8' substituted vide S.O. 3252 (E) dated 22nd December, 2014; S.O 3999 (E) dated 9th December 2016 (* not in force; quashed) vide S.O 5733(E) dated 14th November, 2018 (Not in force) and S.O. 5736(E) dated 15th November, 2018 (*not in force)



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| | | | | Assessment report and be appraised as Category 'B1' Project.<br>Note. — General Conditions shall not apply.". |



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**Note:-**

**General Condition (GC)[93]:**

Any project or activity specified in Category 'B' will be appraised at the Central Level as Category 'A', if located in whole or in part within 5 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972 (53 of 1972); (ii) Critically Polluted areas as identified by the Central Pollution Control Board[94] constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time; (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and (iv) inter-State boundaries and international boundaries; provided that for River Valley Projects specified in item 1(c), Thermal Power Plants specified in item 1(d), Industrial Estates/ parks/complexes/areas, export processing zones (EPZ), Special Economic Zones (SEZs), biotech parks, leather complexes specified in item 7 (c) and common hazardous waste treatment, storage and disposal facilities (TSDFs) specified in item 7 (d), the appraisal shall be made at Central level even if located within 10 km.

Provided further that the requirement regarding distance of 5 km or 10 km, as the case may be, of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or the Union Territories sharing the common boundary in case the activity does not fall within 5 km or 10 km, as the case may be of the areas mentioned at item (i), (ii), and (iii) above.

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

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[93] GC substituted vide S.O. 3067(E) dated 1st December, 2009; substituted all entries substituted vide S.O. 1599(E) dated 25th June, 2014

[94] Amended vide S.O. 1939 dated 13th November, 2006



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## APPENDIX I
(See paragraph – 6)
FORM 1

**(I) Basic Information**[95]

| Serial Number | Item | Details |
|---|---|---|
| 1 | Name of the Project/s | |
| 2 | S. No. in the Schedule | |
| 3 | Proposed capacity/ area / length/ tonnage to be handled/ command area/ lease area/ number of wells to be drilled | |
| 4 | New/ Expansion/ Modernization | |
| 5 | Existing Capacity/ Area etc. | |
| 6 | Category of Project i.e. 'A' or 'B' | |
| 7 | Does it attract the general condition? If yes, please specify. | |
| 8 | Does it attract the specific condition? If yes, please specify. | |
| 9 | Location<br>Plot / Survey / Khasra No.<br>Village<br>Tehsil<br>District<br>State | |
| 10 | Nearest railway station / airport along with distance in kms. | |
| 11 | Nearest Town, city, District Headquarters along with distance in kms. | |
| 12 | Village Panchayats, Zila Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given) | |
| 13 | Name of the applicant | |
| 14 | Registered Address | |
| 15 | Address for correspondence: | |
| | Name | |
| | Designation (Owner/ Partner/ CEO) | |
| | Address | |
| | Pin code | |
| | E-mail | |
| | Telephone No. | |
| | Fax No. | |
| 16 | Details of alternative sites examined, if any.<br>Location of these sites should be shown on a topo sheet | Village-District-State<br>1.<br>2. |

[95] Entries related to Basic Information substituted vide S.O.3067 (E) dated 1st December, 2009



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| | | 3. |
|---|---|---|
| 17 | Interlinked Projects | |
| 18 | Whether separate application of interlinked projects has been submitted? | |
| 19 | If Yes, date of submission | |
| 20 | If No, reason | |
| 21 | Whether the proposal involves approval/ clearance under: if yes, details of the same and their status to be given.<br>(a)The Forest (Conservation) Act, 1980?<br>(b)The Wildlife (Protection)Act, 1972?<br>(c)The C.R.Z. Notification 1991? | |
| 22 | Whether there is any Government Order / Policy relevant / relating to the site? | |
| 23 | Forest land involved (hectares) | |
| 24 | Whether there is any litigation pending against the Project and / or land in which the project is proposed to be set up?<br>(a)Name of the Court<br>(b) Case No.<br>(c) Orders / directions of the Court, if any and its relevance with the proposed project. | |

**(II) Activity**

**1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

| S.No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities /rates, wherever possible) with source of information data |
|---|---|---|---|
| 1.1 | Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan) | | |
| 1.2 | Clearance of existing land, vegetation and buildings? | | |
| 1.3 | Creation of new land uses? | | |
| 1.4 | Pre-construction investigations e.g. bore houses, soil testing? | | |
| 1.5 | Construction works? | | |
| 1.6 | Demolition works? | | |
| 1.7 | Temporary sites used for construction works or housing of construction workers? | | |
| 1.8 | Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations | | |
| 1.9 | Underground works including mining or tunneling? | | |



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| 1.10 | Reclamation works? | | |
| 1.11 | Dredging? | | |
| 1.12 | Offshore structures? | | |
| 1.13 | Production and manufacturing processes? | | |
| 1.14 | Facilities for storage of goods or materials? | | |
| 1.15 | Facilities for treatment or disposal of solid waste or liquid effluents? | | |
| 1.16 | Facilities for long term housing of operational workers? | | |
| 1.17 | New road, rail or sea traffic during construction or operation? | | |
| 1.18 | New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc? | | |
| 1.19 | Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements? | | |
| 1.20 | New or diverted transmission lines or pipelines? | | |
| 1.21 | Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers? | | |
| 1.22 | Stream crossings? | | |
| 1.23 | Abstraction or transfers of water form ground or surface waters? | | |
| 1.24 | Changes in water bodies or the land surface affecting drainage or run-off? | | |
| 1.25 | Transport of personnel or materials for construction, operation or decommissioning? | | |
| 1.26 | Long-term dismantling or decommissioning or restoration works? | | |
| 1.27 | Ongoing activity during decommissioning which could have an impact on the environment? | | |
| 1.28 | Influx of people to an area in either temporarily or permanently? | | |
| 1.29 | Introduction of alien species? | | |



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| 1.30 | Loss of native species or genetic diversity? | | |
| 1.31 | Any other actions? | | |

2. **Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

| S.No. | Information/checklist confirmation | Yes / No | Details thereof (with approximate quantities /rates, wherever possible) with source of information data |
|---|---|---|---|
| 2.1 | Land especially undeveloped or agricultural land (ha) | | |
| 2.2 | Water (expected source & competing users) unit: KLD | | |
| 2.3 | Minerals (MT) | | |
| 2.4 | Construction material – stone, aggregates, sand / soil (expected source – MT) | | |
| 2.5 | Forests and timber (source – MT) | | |
| 2.6 | Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW) | | |
| 2.7 | Any other natural resources (use appropriate standard units) | | |

3. **Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.**

| S.No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities / rates, wherever possible) with source of information data |
|---|---|---|---|
| 3.1 | Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) | | |
| 3.2 | Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases) | | |
| 3.3 | Affect the welfare of people e.g. by changing living conditions? | | |
| 3.4 | Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc., | | |
| 3.5 | Any other causes | | |



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4. **Production of solid wastes during construction or operation or decommissioning (MT/month)**

| S.No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities / rates, wherever possible) with source of information data |
|---|---|---|---|
| 4.1 | Spoil, overburden or mine wastes | | |
| 4.2 | Municipal waste (domestic and or commercial wastes) | | |
| 4.3 | Hazardous wastes (as per Hazardous Waste Management Rules) | | |
| 4.4 | Other industrial process wastes | | |
| 4.5 | Surplus product | | |
| 4.6 | Sewage sludge or other sludge from effluent treatment | | |
| 4.7 | Construction or demolition wastes | | |
| 4.8 | Redundant machinery or equipment | | |
| 4.9 | Contaminated soils or other materials | | |
| 4.10 | Agricultural wastes | | |
| 4.11 | Other solid wastes | | |

5. **Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

| S.No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities / rates, wherever possible) with source of information data |
|---|---|---|---|
| 5.1 | Emissions from combustion of fossil fuels from stationary or mobile sources | | |
| 5.2 | Emissions from production processes | | |
| 5.3 | Emissions from materials handling including storage or transport | | |
| 5.4 | Emissions from construction activities including plant and equipment | | |
| 5.5 | Dust or odours from handling of materials including construction materials, sewage and waste | | |
| 5.6 | Emissions from incineration of waste | | |
| 5.7 | Emissions from burning of waste in open air (e.g. slash materials, construction debris) | | |
| 5.8 | Emissions from any other sources | | |



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6. **Generation of Noise and Vibration, and Emissions of Light and Heat:**

| S. No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data |
|---|---|---|---|
| 6.1 | From operation of equipment e.g. engines, ventilation plant, crushers | | |
| 6.2 | From industrial or similar processes | | |
| 6.3 | From construction or demolition | | |
| 6.4 | From blasting or piling | | |
| 6.5 | From construction or operational traffic | | |
| 6.6 | From lighting or cooling systems | | |
| 6.7 | From any other sources | | |

7. **Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:**

| S.No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities / rates, wherever possible) with source of information data |
|---|---|---|---|
| 7.1 | From handling, storage, use or spillage of hazardous materials | | |
| 7.2 | From discharge of sewage or other effluents to water or the land (expected mode and place of discharge) | | |
| 7.3 | By deposition of pollutants emitted to air into the land or into water | | |
| 7.4 | From any other sources | | |
| 7.5 | Is there a risk of long-term build up of pollutants in the environment from these sources? | | |

8. **Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

| S.No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities / rates, wherever possible) with source of information data |
|---|---|---|---|
| 8.1 | From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances | | |
| 8.2 | From any other causes | | |
| 8.3 | Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, | | |



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| | landslides, cloudburst etc)? | | |

**9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

| S. No. | Information/Checklist confirmation | Yes / No | Details thereof (with approximate quantities / rates, wherever possible) with source of information data |
|---|---|---|---|
| 9.1 | Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:<br>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)<br>• housing development<br>• extractive industries<br>• supply industries<br>• other | | |
| 9.2 | Lead to after-use of the site, which could havean impact on the environment | | |
| 9.3 | Set a precedent for later developments | | |
| 9.4 | Have cumulative effects due to proximity to other existing or planned projects with similar effects | | |

**(III) Environmental Sensitivity**

| S.No. | Areas | Name/ Identity | Aerial distance (within 15 km.) Proposed project location boundary |
|---|---|---|---|
| 1 | Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value | | |
| 2 | Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests | | |
| 3 | Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration | | |



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| 4 | Inland, coastal, marine or underground waters | | |
| 5 | State, National boundaries | | |
| 6 | Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas | | |
| 7 | Defence installations | | |
| 8 | Densely populated or built-up area | | |
| 9 | Areas occupied by sensitive man-made land uses *(hospitals, schools, places of worship, community facilities)* | | |
| 10 | Areas containing important, high quality or scarce resources *(ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)* | | |
| 11 | Areas already subjected to pollution or environmental damage. *(those where existing legal environmental standards are exceeded)* | | |
| 12 | Areas susceptible to natural hazard which could cause the project to present environmental problems (*earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions*) | | |

**(IV). Proposed Terms of Reference for EIA studies**

[96]I hereby given an undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost.

Date:
Place:

Signature of the applicant
With name and Full address
(Project Proponent / Authorized Signatory)

NOTE:

1. The project involving clearances under Coastal Regulation Zone Notification, 1991 shall submit with the application a CRZ map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z (at the stage of ToR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.

[96] Inserted vide S.O.3067(E) dated 1st December, 2009



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2. The project to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendation or comments of the Chief Wildlife Warden thereon (at the stage of EC).

3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR / Environmental Clearance, subsequent clarification, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project.



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**APPENDIX II**
**(See paragraph 6)**

**FORM-1 A**
**(Only for construction projects listed under item 8 of the Schedule)**

**CHECK LIST OF ENVIRONMENTAL IMPACTS**

**(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)**

**1. LAND ENVIRONMENT**

**(Attach panoramic view of the project site and the vicinity)**

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii)the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low-lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)



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## 2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

2.2. What is the capacity (dependable flow or yield) of the proposed source of water?

2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)

2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)

2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)

2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)

2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.

2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long-term basis? Would it aggravate the problems of flooding or water logging in any way?

2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)

2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)

2.11. How is the storm water from within the site managed? (State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)

2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)

2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)



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2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

**3. VEGETATION**

3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with its unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

**4. FAUNA**

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

**5. AIR ENVIRONMENT**

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

**6. AESTHETICS**



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6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

**7. SOCIO-ECONOMIC ASPECTS**

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

**8. BUILDING MATERIALS**

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

**9. ENERGY CONSERVATION**

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?



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9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

**10. Environment Management Plan**

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.



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## APPENDIX III
(See paragraph 7)
## GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESSENT DOCUMENT

| S.NO | EIA STRUCTURE | CONTENTS |
|---|---|---|
| 1. | Introduction | • Purpose of the report<br>• Identification of project & project proponent<br>• Brief description of nature, size, location of the project and its importance to the country, region<br>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference) |
| 2. | Project Description | • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following:<br>• Type of project<br>• Need for the project<br>• Location (maps showing general location, specific location, project boundary & project site layout)<br>• Size or magnitude of operation (incl. Associated activities required by or for the project<br>• Proposed schedule for approval and implementation<br>• Technology and process description<br>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose<br>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)<br>• Assessment of New & untested technology for the risk of technological failure |
| 3. | Description of the Environment | • Study area, period, components & methodology<br>• Establishment of baseline for valued environmental components, as identified in the scope<br>• Base maps of all environmental components |
| 4. | Anticipated Environmental Impacts & Mitigation Measures | • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project<br>• Measures for minimizing and / or offsetting adverse impacts identified<br>• Irreversible and Irretrievable commitments of environmental components<br>• Assessment of significance of impacts (Criteria for |



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| | | determining significance, Assigning significance)<br>• Mitigation measures |
| 5. | Analysis of Alternatives (Technology & Site) | • In case, the scoping exercise results in need for alternatives:<br>• Description of each alternative<br>• Summary of adverse impacts of each alternative<br>• Mitigation measures proposed for each alternative and<br>• Selection of alternative |
| 6. | Environmental Monitoring Program | • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules) |
| 7. | Additional Studies | • Public Consultation<br>• Risk assessment<br>• Social Impact Assessment. R&R Action Plans |
| 8. | Project Benefits | • Improvements in the physical infrastructure<br>• Improvements in the social infrastructure<br>• Employment potential –skilled; semi-skilled and unskilled<br>• Other tangible benefits |
| 9. | Environmental Cost Benefit Analysis | • If recommended at the Scoping stage |
| 10. | EMP | • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA |
| 11 | Summary & Conclusion (This will constitute the summary of the EIA Report ) | • Overall justification for implementation of the project<br>• Explanation of how, adverse effects have been mitigated |
| 12. | Disclosure of Consultants engaged | • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered |



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## APPENDIX III A
**(See paragraph 7)**

## CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

## APPENDIX IV[97]
**(See paragraph 7)**

## PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District - wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state / local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA to the following authorities or offices, within whose jurisdiction the project will be located:

(a) District Magistrate / District Collector / Deputy Commissioner / s

[97] Substituted vide S.O.3067(E) dated 1st December, 2009



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(b) Zila Parishad or Municipal Corporation or Panchayats Union
(c) District Industries Office
(d) Urban Local Bodies (ULBs) / PRIs concerned / Development authorities
(e) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the Regional Office MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or any other suitable locations etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

**3.0 Notice of Public Hearing:**

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate / District Collector / Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;
"3.3 (a) In the event of any such postponement referred to in sub-paragraph 3.3, the time duration for convening the rescheduled public hearing should not be less than forty-five days from the date of first advertisement already published in accordance to para 3.1 for initial date of public hearing and it shall be ensured that a minimum notice period of fifteen days shall be provided to the public before the re-scheduled date of the public hearing, for furnishing the responses in writing: Provided that SPCB or UTPCC along with concerned authorities, as mentioned at para 2.2, shall ensure that all requisite documents are available to public in accordance with sub-paragraphs 2.3 and 2.4 from



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the date of first advertisement published for the initial date of public hearing till convening of the rescheduled public hearing.";[98]

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate / District Collector / Deputy Commissioner and notified afresh as per procedure under 3.1 above.

**4.0 Supervision and Presiding over the Hearing:**

The District Magistrate / District Collector / Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorised by him or her in this behalf[91] assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.
"Provided that in case the project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner, as the case may be, may alternatively authorise any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process assisted by a representative of SPCB or UTPCC, as the case may be.".[91]

**5.0 Videography**

The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

**6.0 Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.
6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
6.4 Person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local / vernacular language and the agreed minutes shall be signed by the District Magistrate / District Collector / Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the applicant shall also be prepared in the local language or the Official State Language, as the case may be, and in English and annexed to the proceedings.

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[98] Inserted & substituted vide S.O. 2163(E) dated 9th May,2022



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6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate / District Collector / Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

**7.0 Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8 (eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item wise, to address these concerns.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45 (forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this Notification.



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## APPENDIX –V
**(See paragraph 7)**

**PROCEDURE PRESCRIBED FOR APPRAISAL**

**1.** The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy)]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

**2.** The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form-1or Form-1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

**3.**[99] Where a public consultation is not mandatory, the appraisal shall be made on the basis of prescribed application in Form-1 and environment impact assessment report, in the case of all projects and activities (other than Item 8 of the Schedule), except in case where the said project and activity falls under category 'B2', and in the case of items 8(a) and 8(b) of the Schedule, considering their unique project cycle, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall appraise projects or activities on the basis of Form-1, Form 1A, conceptual plan and the environment impact assessment report [required only for projects listed 8(b)] and make recommendations on the project regarding grant of Environmental Clearance or otherwise and also stipulate the conditions for environmental clearance.

**4.** Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

**5.** The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

**6.** The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

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[99] Para substituted vide S.O.3067(E) dated 1st December, 2009, S.O. 695(E) dated 4th April, 2011, and S.O. 156(E) dated 25th January, 2012



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## APPENDIX VI
(See paragraph 5)

**COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT `**

1. The Expert Appraisal Committees (EACs) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

**2.[100] The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields or /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:**

- Environment Quality: Experts in measurement, monitoring, analysis and interpretation of data in relation to environmental quality
- Sectoral Project Management: Experts in Project Management or Management of Process or Operations or Facilities in the relevant sectors.
- Environmental Impact Assessment Process: Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- Risk Assessment
- Life Science (Floral and Faunal Management)
- Forestry and Wildlife

[100] Para substituted vide S.O. 1737 (E) dated 11th October, 2007; word in Para-2 amended & point-4 inserted vide S.O. 2600(E) 9th October, 2014 and amended vide S.O. 3752 dated 20.10.2020



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- Environmental Economics with experience in project appraisal
- [100]Public Administration or Management covering various developmental sectors and environmental issues.

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However, the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4.[101] The Chairperson shall be an eminent person having experience in environmental policy related issues, in management or in public administration dealing with various developmental sectors.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

Provided that wherever considered necessary and expedient, the Central Government may extend the term of such member for a further period not exceeding twelve months.[102]

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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[101] Omitted vide S.O. 1737 dated 11th October, 2007; and inserted vide S.O. 2600(E) dated 9th October, 2014

[102] Entry inserted vide notification number S.O 1562 (E) dated 21st May 2020; Substituted word vide S.O 3752 (E) dated 20th Oct, 2020



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## APPENDIX VII[103]
**(See paragraph 3 A)**

### Qualifications and terms for the Experts in DEIAA and DEAC

1. **Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

2. **Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.

3. **Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.

4. **Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Division Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.

6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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[103] Inserted vide S.O. 141(E) dated 15th January, 2016



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**APPENDIX VIII[104]**
**(See paragraph 6)**

**FORM 1 M**

**APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE**

**(II) Basic Information**

(i) Name of the Mining Lease site:
(ii) Location / site (GPS Co-ordinates):
(iii) Size of the Mining Lease (Hectare):
(iv) Capacity of Mining Lease (TPA):
(v) Period of Mining Lease:
(vi) Expected cost of the Project:
(vii) Contact Information:

**Environmental Sensitivity**

| Sl. No. | Areas | Distance in kilometer / Details |
|---|---|---|
| 1. | Distance of project site from nearest rail or road bridge over the concerned River,<br>Rivulet, Nallah etc. | |
| 2. | Distance from infrastructural facilities<br>Railway line<br>National Highway<br>State Highway<br>Major District Road<br>Any Other Road<br>Electric transmission line pole or tower<br>Canal or check dam or reservoirs or lake or ponds<br>In-take for drinking water pump house<br>Intake for Irrigation canal pumps | |
| 3. | Areas protected under international conventions, national or local legislation for<br>their ecological, landscape, cultural or other related value | |
| 4. | Areas which are important or sensitive for ecological reasons - Wetlands,<br>watercourses or other water bodies, coastal zone, biospheres, mountains, forests | |
| 5. | Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration | |
| 6. | Inland, coastal, marine or underground waters | |

[104] Inserted vide S.O. 141(E) dated 15th January, 2016



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| | | |
|---|---|---|
| 7. | State, National boundaries | |
| 8. | Routes or facilities used by the public for access to recreation or other tourist,<br>pilgrim areas | |
| 9. | Defence installations | |
| 10. | Densely populated or built-up area, distance from nearest human habitation | |
| 11. | Areas occupied by sensitive man-made land uses<br>(hospitals, schools, places of worship, community facilities) | |
| 12. | Areas containing important, high quality or scarce resources<br>(ground water resources, surface resources, forestry, agriculture, fisheries, tourism,<br>minerals) | |
| 13. | Areas already subjected to pollution or environmental damage.<br>(those where existing<br>legal environmental standards are exceeded) | |
| 14. | Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding<br>or extreme or adverse climatic conditions) | |
| 15. | Is proposed mining site located over or near fissure / fracture for ground water<br>recharge | |
| 16. | Whether the proposal involves approval or clearance under the following Regulations<br>or Acts, namely: -<br>(a) The Forest (Conservation) Act, 1980;<br>(b) The Wildlife (Protection) Act, 1972;<br>(c) The Coastal Regulation Zone Notification, 2011.<br>If yes, details of the same and their status to be given. | |
| 17. | Forest land involved (hectares) | |
| 18. | Whether there is any litigation pending against the project and/or land in which the project is propose to be set up?<br>(a) Name of the Court<br>(b) Case No.<br>(c) Orders or directions of the Court, if any, and its relevance with the proposed project. | |

**(Signature of Project Proponent**
**Along with name and address)**

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## APPENDIX – IX[105]
**[See paragraph 7(i) (B)]**

## EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely: -

1. Extraction of ordinary clay or sand by manual mining, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand by manual mining, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works, like, de-silting of village ponds or tanks, construction of village roads, ponds or bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes and community efforts.
6. *Extraction or sourcing or borrowing of ordinary earth for the linear projects subject to the compliance of the conditions set out in Appendix XIV.*[106]
7. *Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management shall be subject to the compliance of environmental safeguards issued in this regard from time to time.*[107]
8. Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
9. Manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community.
10. Digging of wells for irrigation or drinking water purpose.
11. Digging of foundation for buildings, not requiring prior environmental clearance, as the case may be.
12. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nallah, drain, water body, etc., to deal with any disaster or flood like situation upon orders of the District Collector or District Magistrate or any other Competent Authority.
13. Activities declared by the State Government under legislations or rules as non-mining activity.

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[105] Inserted vide S.O. 141(E) dated 15th January, 2016 and substituted vide S.O. 1224 (E) dated 28th March, 2020
[106] Substituted vide S.O.1223(E ) dated 17th March 2025
[107] Para substituted vide S.O. 3840(E) dated 30th August, 2023



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## APPENDIX - X[108]

**[See paragraph 7 (iii) (a)]**

## PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT FOR SAND MINING OR RIVER BED MINING

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3 The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.
9. Physiography of the District
10. Rainfall: month-wise
11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

(a) District wise detail of river or stream and other sand source.
(b) District wise availability of sand or gravel or aggregate resources.
(c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

**Drainage system with description of main rivers**

| S. No. | Name of the River | Area drained (Sq. Km) | % Area drained in the District |
|---|---|---|---|
| (1) | | | |
| (2) | | | |

**Salient Features of Important Rivers and Streams:**

| S. No. | Name of the River or Stream | Total Length in the District (in Km) | Place of origin | Altitude at Origin |
|---|---|---|---|---|
| (1) | | | | |
| (2) | | | | |

[108] Inserted vide S.O. 141(E) dated 15th January, 2016; amended vide S.O 3611 (E) dated 25th July 2016



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| Portion of the River or Stream Recommended for Mineral Concession | Length of area recommended for mineral concession (in kilometer) | Average width of area recommended for mineral concession (in meters) | Area recommended for mineral concession (in square meter) | Mineable mineral potential (in metric tonne) (60% of total mineral potential) |
|---|---|---|---|---|
| | | | | |
| | | | | |

Mineral Potential

| Boulder (MT) | Bajari (MT) | Sand (MT) | Total Mineable Mineral Potential (MT) |
|---|---|---|---|
| | | | |
| | | | |

Annual Deposition

| | | | |
|---|---|---|---|
| | | | |
| | | | |

| S. No. | River or Stream | Portion of the river or stream recommended for mineral concession | Length of area recommended for mineral concession (in kilometer) | Average width of area recommended for mineral concession (in meters) | Area recommended for mineral concession (in square meter) | Mineable mineral potential (in metric tonne) (60% of total mineral potential) |
|---|---|---|---|---|---|---|
| | | | | | | |
| | | | | | | |
| Total for the District | | | | | | |

A Sub-Divisional Committee comprising of (i) Sub-Divisional Magistrate, (ii) Officers from (a) Irrigation department, (b) State Pollution Control Board or Committee, (c) Forest department, (d) Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

**Methodology adopted for calculation of Mineral Potential:**

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For Example, in some hill States mineral constituents like boulders, river born Bajri, sand up to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared in the district and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on the district's website for twenty-one



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days. The comments received shall be considered and if found correct, shall be incorporated in the final Report to be finalised within six months by the District Environment Impact Assessment Authority.
The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

## II. PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT OF MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty-one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.
The District Survey Report for minor minerals other than sand mining or River bed mining shall be as per structure mentioned below: -

## FORMAT FOR PREPARATION OF DISTRICT SURVEY REPORT FOR MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING

(1) Introduction;
(2) Overview of Mining Activity in the District;
(3) General Profile of the District;
(4) Geology of the District;
(5) Drainage of Irrigation pattern;
(6) Land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc.;
(7) Surface Water and Ground Water scenario of the district;
(8) Rainfall of the district and climatic condition;
(9) Details of the mining leases in the District as per the following format: -

| SI No. | Name of the Mineral | Name of the Lessee | Address & Contact No. of Lessee | Mining lease Grant Order No. & Date | Area of Mining lease (ha) | Period of Mining Lease (Initial) | | Period of Mining Lease (1st /2nd renewal) | |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | **From** | **To** | **From** | **To** |
| **1** | **2** | **3** | **4** | **5** | **6** | **7** | **8** | **9** | **10** |
| | | | | | | | | | |
| | | | | | | | | | |

| **Date of Commencement of Mining Operation** | **Status (Working/Non-working/Temp. Working for dispatch, etc.)** | **Captive/ Non-Captive** | **Obtained Environmental Clearance (yes/No), if Yes Letter No. with date of grant of EC** | **Location of the Mining Lease (Latitude & Longitude)** | **Method of Mining (opencast/underground)** |
|---|---|---|---|---|---|
| **11** | **12** | **13** | **14** | **15** | **16** |



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(10) details of Royalty or Revenue received in last three years;
(11) details of Production of Minor Mineral in last three years;
(12) mineral Map of the District;
(13) list of Letter of Intent (LOI) Holders in the District along with its validity as per the following format:-
(14) total Mineral Reserve available in the District;

| SI No. | Name of the Mineral | Name of the Lessee | Address & Contact No. of Letter of Intent Holder | Letter of Intent Grant Order No. & Date | Area of Mining lease to be allotted | Validity of LoI | Use (Captive/ Non-Captive) | Location of Mining lease (Latitude & Longitude) |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |

(15) quality /Grade of Mineral available in the District;
(16) use of Mineral;
(17) demand and Supply of the Mineral in the last three years;
(18) mining leases marked on the map of the district;
(19) details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude);
(20) details of Eco-Sensitive Area, if any, in the District;
(21) impact on the Environment (Air, Water, Noise, Soil, Flora & Fauna, land use, agriculture, forest etc.) due to mining activity;
(22) remedial Measures to mitigate the impact of mining on the Environment;
(23) reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan);
(24) risk Assessment & Disaster Management Plan;
(25) details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis & Tuberculosis is also needs to be submitted);
(26) plantation and Green Belt development in respect of leases already granted in the District;
(27) any other information.

The District Environment Impact Assessment Authority (DEIAA) based on the nature and type of minor mineral in the District may include the additional parameters in the District Survey Report in consultation with the Department of Mines and Geology of the concerned State Government.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.



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## APPENDIX - XI[109]

**[See paragraph 7 (iii) (b)]**

## PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation: -

(1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So, the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.

(2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment Division Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.

(3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.

(4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.

(5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.

(6). [110]A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area which shall be applicable to the mine leases or quarry licenses granted on and after 9th September, 2013.

(7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.

(8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

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[109] Inserted vide S.O. 141(E) dated 15th January, 2016

[110] Para substituted vide S.O. 2269(E) dated 1st July, 2016



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## Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation[111]

| Area of Lease (Hectare) | Category of Project | Requirement of EIA / EMP/DSR | Requirement of Public Hearing | Requirement of EC | Who can prepare EIA/ EMP | Who will apply for EC | Authority to appraise/ grant EC | Authority to monitor EC compliance |
|---|---|---|---|---|---|---|---|---|
| **EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease** | | | | | | | | |
| **0 – 5ha** | **'B2'** | Form –1M, PFR, DSR and Approved Mine Plan | No | Yes | Project Proponent | Project Proponent | DEAC/ DEIAA | DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC |
| **> 5 ha and < 25 ha** | **'B2'** | Form –I, PFR, DSR and Approved Mine Plan and EMP | No | Yes | Project Proponent | Project Proponent | SEAC / SEIAA | |
| **≥ 25ha and ≤ 100ha** | **'B1'** | Form –I, PFR, DSR and Approved Mine Plan EIA and EMP | Yes | Yes | Project Proponent | Project Proponent | SEAC / SEIAA | |
| **>100 ha** | **'A'** | Form –I, PFR, DSR and Approved Mine Plan EIA and EMP | Yes | Yes | Project Proponent | Project Proponent | EAC/ MoEFCC | |
| **EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation** | | | | | | | | |
| **Cluster area of mine leases up to 5 ha** | **'B2'** | Form –1M, PFR, DSR and Approved Mine Plan | No | Yes | State, State Agency, Group of Project Proponents, Project Proponent | Project Proponent | DEAC/ DEIAA/ | DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC |
| **Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha** | **'B2'** | Form –I, PFR, DSR and approved Mine Plan and one EMP for all leases in the Cluster | No | Yes | State, State Agency, Group of Project Proponents, Project Proponent | Project Proponent | DEAC/ DEIAA/ | |
| **Cluster area of Mine leases > 5 ha and < 25 ha with any individual** | **'B2'** | Form –I, PFR, DSR and approved Mine Plan and one EMP for all leases in the Cluster | No | Yes | State, State Agency, Group of Project Proponents, Project Proponent | Project Proponent | SEAC/ SEIAA | |

[111] Substituted vide S.O. 3977(E) dated 14th August, 2018



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| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| **lease > 5 ha** | | | | | | | | |
| **Cluster of mine leases of area ≥ 25 hectares with individual lease size ≤ 100ha** | **'B1'** | Form –I, PFR, DSR and approved Mine Plan and one EIA/EMP for all leases in the Cluster | Yes | Yes | State, State Agency, Group of Project Proponents, Project Proponent | Project Proponent | SEAC/ SEIAA | |
| **Cluster of any size with any of the individual lease > 100ha** | **'A'** | Form –I, PFR, DSR and approved Mine Plan and one EIA/EMP for all leases in the Cluster | Yes | Yes | State, State Agency, Group of Project Proponents, Project Proponent | Project Proponent | SEAC/ SEIAA | |

[112]**Note-** (1) In the State of Rajasthan, for mining of minor minerals, in situation of a large number of leases or quarry licenses of very small size (up to one hectare each) in contiguous area, the Mines and Geology Department of the State Government shall, -

(A) define the size of cluster as per local situation for effective formulation and implementation of mine plan and Environment Management Plan;

(B) prepare mine plan and an Environment Management Plan for the cluster;

(C) prepare a Regional Mine Plan and Regional Environment Management Plan including all the clusters in that contiguity.

(D) provide for mobilistation of funds from the Project Proponents in predetermined proportion for implementation of cluster and Regional Environment Management Plan.

(2) The District Mineral Fund can also be used to augment the fund for implementation of Environment Management Plans.

(3) The Environment Management Plan shall be prepared and presented within ninety days from the date of publication of this notification in the Official Gazette for environment clearance granted on or after 15th January, 2016 to any lease in that cluster. The recommendation of the State Expert Appraisal Committee and approval of the State Environment Impact Assessment Authority shall be granted within sixty days of presentation of the Environment Management Plan.
(4) The implementation of the Environment Management Plan shall begin within six months from the date of publication of this notification in the Official Gazette. The Environment Management Plan shall be monitored at the interval of six months by the concerned State Environment Impact Assessment Authority.

[112] Inserted vide S.O. 2269(E) dated 1st July, 2016



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(5) The leases not operative for three years or more and leases which have got environmental clearance as on 15th January, 2016 shall not be counted for calculating the area of cluster, but shall be included in the Environment Management Plan and the Regional Environmental Management Plan.[109]



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## APPENDIX - XII[113]

**[See paragraph 10 (iv)]**

**PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING**

1. The security feature of Transport Permit shall be as under:
   (a)Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
   (b) Unique Barcode.
   (c) Unique Quick Response (QR) code.
   (d) Fugitive Ink Background.
   (e) Invisible Ink Mark.
   (f) Void Pantograph.
   (g) Watermark.

2. Requirement at Mine Lease Site:
   (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.
   (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power
   Back up.
   (c) Access control of mine lease site.
   (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.

3. Scanning of Transport Permit or Receipt and Uploading on Server:
   (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
   (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
   (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

4. Proposed working of the system:
   The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued. When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

5. Checking on Route:
   The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

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[113] Inserted vide S.O. 141(E) dated 15th January, 2016



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6. Breakdown of Vehicle:
   In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

7. Tracking of Vehicles:
   The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

8. Alerts or Report Generation and Action Review:
   The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.

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## Appendix –XIII[114]
## Verification of No Increase in Pollution Load

The instant amendment in EIA Notification exempts the requirement of Prior Environmental Clearance for any increase in production capacity in respect of processing or production or manufacturing sectors (listed against item numbers 2,3, 4 and 5 in the Schedule to this notification) with or without any change in (i) raw material-mix or (ii) product-mix or (ii) quantities within products or (ii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the environmental clearance of the project. This facility is available to those units which have obtained prior environmental clearance under EIA Notification, 1994 and EIA Notification, 2006. To claim exemption from obtaining Prior Environment Clearance in respect of such cases, the project proponent shall follow the following process:-

1. The project proponent is required to obtain a certificate of 'no increase in the pollution load' from the environmental auditors or reputed institutions, to be empanelled by the State Pollution Control Board or Central Pollution Control Board or Ministry of Environment, Forest and Climate Change (hereinafter referred to as the Ministry).
2. A copy of 'no increase in pollution load' certificate and intimation, as provided by the Ministry from time to time on PARIVESH portal, shall be uploaded by the unit for which system generated acknowledgement shall be issued online;
3. The unit shall inform the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, in specified format along with-
   i. 'no increase in pollution load' certificate from the Environmental Auditor or reputed institutions empanelled by the State Pollution Control Board or Pollution Control Committee or Central Pollution Control Board or Ministry;
   ii. last Consent to Operate certificate for the project or activity; and
   iii. online system generated acknowledgement of uploading of intimation and 'no increase in pollution load' certificate on PARIVESH Portal;
4. The information so received shall be examined by the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, who shall take decision on such information, received from the project proponent.
5. If on verification the State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be, holds that the change or expansion or modernisation will result or has resulted in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was liable to obtain Prior Environmental Clearance before under taking such changes or increase, as per the clause (a) of sub-paragraph (ii) of paragraph 7 of this notification and the provisions of Environment (Protection) Act, 1986 shall apply accordingly.

Note: For removal of doubts, it is clarified that it shall be the responsibility of the project proponent to satisfy itself about 'no increase in pollution load' as a result of changes, expansion or modernisation, as the case may be, before under taking such changes or increase, and the project

[114] Inserted *vide* notification number S.O. 3518(E), dated the 23rd November, 2016 and subsequently substituted vide notification number S.O.980(E), dated the 2nd March, 2021



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proponent shall be liable for action under the provisions of the Environment (Protection) Act, 1986 if on verification of facts or claim it is found that such change or expansion or modernisation involves increase in pollution load



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## Appendix–XIV [115]

(*See item 6 of Appendix-IX*)

**1. Definition of linear projects.—** For the purpose of item 6 of Appendix-IX and this Appendix, "linear projects" means the projects of slurry pipelines, oil and gas transportation pipeline, highways or laying of railway lines, which require extraction or sourcing or borrowing of ordinary earth above the threshold of 20,000 cubic metre and does not require prior environment clearance under this notification.

**2. Environmental safeguards for extraction or sourcing or borrowing of ordinary earth for linear projects.—**

(1) All Linear projects shall follow the standard operating procedure set out in this Appendix.

(2) The Expert Appraisal Committee shall, while granting prior environment clearance for the projects requiring extraction or sourcing or borrowing of ordinary earth, include the environmental safeguards prescribed in this Appendix as part of the prior environmental clearance granted to them.

**3. Standard operating procedure.—**

(1) A Committee consisting of the following members (hereinafter referred to as the Committee) shall decide the quantum of ordinary earth that can be extracted, sourced or borrowed for a particular project based on the different criteria mentioned in paragraph (2) namely:—

(a) District Collector or District Magistrate or his authorised representative not below the rank of a district level Officer, in case the project is spread in more than one sub-division, or the Sub-Divisional Magistrate (if the project is restricted to one sub-division) —Chairman;

(b) District Forest Officer or his nominee —Member;

[115] Inserted vide S.O.1223 dated 17.03.2025



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(c) an Officer of the State Pollution Control Board authorised by the Chairman of the State Pollution Control Board —Member;

(d) District Mines Officer or Assistant Director or Deputy Director or Geologist — Member-Secretary.

(2) The project proponent of the linear project, which requires extraction or sourcing, or borrowing of ordinary earth, shall make an application in the following Form to the Committee for the required quantity of ordinary earth.

**FORM**

**PROFORMA FOR MAKING APPLICATION TO THE COMMITTEE**

| | | |
|---|---|---|
| 1. | Details of the project— | |
| | (i) Name of the project | |
| | (ii) Name of the company/ organisation | |
| | (iii) Registered address | |
| 2. | Address for the correspondence— | |
| | (i) Name of the project proponent | |
| | (ii) Designation | |
| | (iii) Address | |
| | (iv) PIN code | |
| | (v) e-mail ID | |
| | (vi) Mobile No | |
| | (vii) Fax No. | |
| 3. | Type of the linear project | |
| 4. | Location of the linear project— | |
| | (i) Plot or Survey or Khasra number | |
| | (ii) Village | |



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| | (iii) Tehsil | |
| | (iv) District | |
| | (v) State | |
| | (vi) PIN code | |
| | (vii) Latitudes and longitudes of the project or activity site | |
| | (viii) Survey of India Topo Sheet number | |
| | (ix) Copy of Topo Sheet | |
| 5. | If project is executed in multiple States/Union territory, details thereof— | |
| | (i) Number of States/Union territory in which project will be executed | |
| | (ii) details of all the States/Union Territory where the project is located | |
| 6. | Whether the project proposed to be located in border states: (Yes/No) if yes details thereof | |
| 7. | Location of the site(s) from where the borrow earth is to be extracted— | |
| | (i) Plot or Survey or Khasra number;<br>Village<br>Tehsil<br>District<br>State<br>PIN code | |
| | (ii) Latitudes and longitudes of the site | |
| | (iii) Survey of India Topo Sheet number | |
| | (iv) Copy of Topo Sheet | |
| | (v) Distance in metre/kilometre | |
| 8. | Total ordinary earth requirement (in cubic metre— | |



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GOVT. OF ORISSA

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| | | Location | Type of material (sand/clay/ ordinary earth) | Quantity per day (In tonnes) | Distance of the site of extraction from the project site where the material shall be used (in kms) | Mode of Transport | Method/ Equipment used for extraction |
|---|---|---|---|---|---|---|---|
| | | Site 1 | | | | | |
| | | Site 2 | | | | | |
| | | Site 3 | | | | | |
| 9. | Total number of borrow pits | | | | | | |
| 10. | Planned length of haul roads (m) | | | | | | |
| 11. | Area of land earmarked for stockpile (sqm) | | | | | | |
| 12. | Details of stacking arrangement along with safeguards | | | | | | |
| 13. | If forest land involved: Yes/No | | | | | | |
| | (i) Date of in-principle (Stage-I) approval; | | | | | | |
| | (ii) Area diverted | | | | | | |
| | (iii) If final (Stage-II) approval obtained and file number | | | | | | |
| 14. | (i) Tree cutting, if any | | | | | | |
| | (ii) No. of trees cut for the project (if forest land not involved); and | | | | | | |
| | (iii) details of tree cutting and planting of trees | | | | | | |



NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. No.-28/03 GOVT. OF ORISSA

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|---|---|---|
| 15. | (i) Present land use breakup in Ha | |
| | (ii) Agriculture area | |
| | (iii) Waste/barren area | |
| | (iv) Grazing/community area; | |
| | (v) Surface water bodies | |
| | (vi) Settlements | |
| | (v) Industrial | |
| | (vi) Forest | |
| | (vii) Mangroves | |
| | (viii) Marine area | |
| | (ix) Others (specify) | |
| | (x) Total | |
| 16. | Land ownership pattern (prior to the proposed extraction of borrow earth) in Hactare [Forest land; Private land; Government land; revenue land; other land; Total Land]— | |
| | (i) Owned or leased | |
| | (ii) If owned, details thereof<br>(attach proof of ownership) | |
| | (iii) If leased, details thereof<br>(attach agreement with owner as Annexure) | |
| | (iv) Layout plan (attach drawings as Annexure) | |
| 17. | In case of linear project being located in Coastal Regulation Zone area—<br>(i) Recommendation of State Coastal Zone Management Authority<br>(ii) Copy of the Coastal Regulation Zone clearance for the linear project | |



NOTARY CUTTACK GOVT. OF ORISSA

| | | | | |
|---|---|---|---|---|
| 18. | Details of reclamation: Total afforestation plan | | | |
| 19. | Ecological and environmental sensitivity (within 10 Km of site of borrow earth extraction)— | | | |
| | (i) Details of Ecological Sensitivity | | | |
| | Details of ecological sensitivity | Name | Distance from the site (Km) | Remarks |
| | | | | |
| | | | | |
| | Ecological sensitivity: (critically polluted area, severely polluted area, protected area, eco sensitive zones, wildlife corridors, etc.) | | | |
| | (ii) Name of the project proponent | | | |
| | Signature | | | |
| | Date | | | |

(3) The Committee shall examine the application on the criteria set out in paragraph 4 and shall inform the project proponent about the permissible quantity of ordinary earth which can be extracted from one or more identified sites within forty-five days from the date of receipt of the application.

**4. Criteria for environmental safeguards.—**

(1) General safeguards.— (a) The project proponent shall identify the borrow area locations in consultation with the individual owners in case of private lands and the Department concerned in case of Government lands after assessing suitability of the material.

(b) The borrow area shall not be from agricultural or cultivable land and it shall be preferably from barren land, silted ponds and other Government lands and in case the earth from those land is not available for any reason the earth from agricultural or cultivable land may be obtained only as a last option.



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(c) If the Government's authorities are creating or developing ponds and water bodies especially in a water stressed or scarce area, then, in such cases, the borrowed earth of those ponds or water bodies can be used by the user agencies of highways sector for the purposes of embankments.

(2) The extraction or sourcing or borrowing of ordinary earth is to be avoided on the following areas.—

(i) lands close to toe line;

(ii) irrigated agricultural lands and in case of necessity for borrowing from such lands, the topsoil shall be preserved in stockpiles;

(iii) grazing lands;

(iv) up to one kilometre from environmentally sensitive areas such as reserve forests, protected forests, sanctuary, National parks, conservation reserve, wetlands

(v) unstable hillsides;

(vi) water-bodies;

(vii) streams and seepage areas;

(viii) areas supporting rare plants and animal species;

(ix) areas with predominant soft rocks.

(3) The extraction or sourcing or borrowing of ordinary earth shall be in the following order.—

(i) cut material available from other road construction projects nearby;

(ii) from dredging operations of ponds, lakes, rivers and canals after approval from the competent authority;

(iii) from barren land or land without tree cover outside the road right of way;

(iv) by excavating land and creating new water tanks or ponds as choice of land owner and in concurrence of local authority;



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(v) from excavation of proposed culverts and reuse of cut materials with in proposed right of way;

(vi) use of fly-ash, inert solid waste from the secured landfills and use of construction and demolition waste;

(vii) granulated sludge from wastewater treatment plants;

(viii) from agricultural land subject to the condition that the productive top-soil is stored separately and its reuse for plantation and agriculture.

(4) Specification of area fixed for extraction.—

(i) extraction or borrowing pits should be rectangular in shape with one side parallel to the centre line of the road;

(ii) no extraction or borrowing pits should be dug within 5 m of the edge of the right of way, after making due allowance for future development;

(iii) extraction or borrowing pits where other conditions permit, should be well drained to prevent the breeding of mosquitoes and to ensure efficient drainage, the bed level of the borrow pits should, as far as possible, slope down progressively towards the nearest cross drain, if any, and should not be lower than the bed of the cross drain.

(iv) when it becomes necessary to borrow earth from temporarily acquired cultivable lands, the depth of the borrow pits should not exceed 1.5 m and the top soil to a depth of 150 mm should be stripped and stacked aside, thereafter, soil may be dug out to a further depth not exceeding 1350 mm and used in forming the embankment and the top soil should then be spread back on the land.

(v) The Guidelines or Standard Operating Procedure as laid down in the extant construction codes or manuals regarding Borrow pits shall be adhered to.

(5) Site Specific Measures and environmental safeguards.—

(i) A 150 mm topsoil will be stripped off from the borrow pit and this will be stored in stockpiles in a secured designated area for height not exceeding 2 m and side slopes not



NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03

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steeper than 1:2 (Vertical: Horizontal) and the top soil shall be re-used for plantation and cultivation etc.

(ii) Borrowing of earth will be carried out up to a depth of 1.5 m from the existing ground level

(iii) Borrowing of earth will not be done continuously throughout the stretch.

(iv) Ridges of not less than 8 m widths will be left at intervals not exceeding 300 m.

(v) Small drains will be cut through the ridges, if necessary, to facilitate drainage.

(vi) At location where private owners desire their fields to be levelled, the borrowing shall be done to a depth of not more than 1.5 m or up to the level of surrounding fields.

(vii) Borrow area near to any surface water body will be at least at a distance of 15 m from the toe of the bank or high flood level, whichever is maximum.

(viii) Borrow pits located near settlements will be re-developed immediately after borrowing is completed. If spoils are dumped, that will be covered with a layer of stockpiled topsoil.

(ix) Borrow pits along the alignment shall be discouraged. If unavoidable the borrow pit should be minimum 5 m distance away from the edge of the Right of Way.

(x) Also, no pit shall be dug within the offset width from the toe of the embankment required as per the consideration of stability with a minimum width of 10 m.

**5. Submission of information.—**

The project proponent shall, from time to time, as may be required by the Central Government or the Committee furnish such information or report as it may direct.

**6. Re-development of borrow areas.—**

(1) The project proponent shall return the borrow pit sites to a safe and secure area, which the general public should be able to safely enter by securing borrow pits in a stable condition through



NOTARY CUTTACK GOVT. OF ORISSA N. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03

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rehabilitation process and by filling the borrow pit approximately to the road surface in a progressive manner

(2) The borrow areas will be rehabilitated by exercising suitable options as follows:—

(i) Borrow pits will be backfilled with rejected construction wastes (unserviceable materials) compacted and will be given a turfing or vegetative cover on the surface and where it is not possible, then excavation slope should be smoothened, and depression is filled in such a way that it looks more or less like the original ground surface.

(ii) during works execution, the project proponent shall ensure preservation of trees during piling of materials; spreading of stripping material to facilitate water percolation and allow natural vegetation growth; re-establishment of previous natural drainage flows; improvement of site appearance; digging of ditches to collect runoff; and plantation may be carried out wherever feasible or pit may be developed for water storage;

(iii) appropriate endemic plant species for the planting programme should be selected in consultation with the local Forest Department if the area is to be afforested and they should be regularly monitored, and mortality replacement be carried out as and when required;

(iv) The project proponent shall keep record of photographs of various stages i.e., before using materials from the location (pre-project), for the period borrowing activities (construction phase) and after rehabilitation (post development), to ascertain the pre and post borrowing status of the area.

**7. Monitoring of extraction, sourcing or borrowing of ordinary earth.—**

(1) The Central Government in the Ministry of Environment, Forest and Climate Change shall carry out periodic monitoring before, during, and after extraction, sourcing, borrowing of ordinary earth for the linear project to ensure that the necessary environmental safeguards have been put in place as set out in this Appendix.

(2) The extraction or sourcing or borrowing of ordinary earth for the linear project shall be monitored till the extraction is carried out.



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(3) An officer authorised in this behalf by the Central Government shall inspect the site and provide a closure report after ensuring the site has been redeveloped satisfactorily.

(4) The closure report shall be submitted along with comparative pre and post photographs and thereafter, the monitoring of the project shall not be required.'.



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***Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers: -

1. S.O. 1939 (E) dated the 13th November, 2006;
2. S.O. 1737 (E) dated the 11th October, 2007;
3. S.O. 3067 (E) dated the 1st December, 2009;
4. S.O. 695 (E) dated the 4th April, 2011;
5. S.O. 156 (E) dated the 25th January, 2012;
6. S.O. 2896 (E) dated the 13th December, 2012;
7. S.O. 674 (E) dated the 13th March, 2013;
8. S.O. 2204 (E) dated the 19th July 2013;
9. S.O. 2555 (E) dated the 21st August, 2013;
10. S.O. 2559 (E) dated the 22nd August, 2013;
11. S.O. 2731 (E) dated the 9th September, 2013;
12. S.O. 562 (E) dated the 26th February, 2014;
13. S.O. 637 (E) dated the 28th February, 2014;
14. S.O. 1599 (E) dated the 25th June, 2014;
15. S.O. 2601 (E) dated the 7th October, 2014;
16. S.O. 2600 (E) dated the 9th October, 2014
17. S.O. 3252 (E) dated the 22nd December, 2014;
18. S.O. 382 (E) dated the 3rd. February, 2015;
19. S.O. 811 (E) dated the 23rd. March, 2015;
20. S.O. 996 (E) dated the 10th April, 2015;
21. S.O. 1142 (E) dated the 17th April, 2015;
22. S.O. 1141 (E) dated the 29th April, 2015;
23. S.O. 1834 (E) dated the 6th July, 2015;
24. S.O. 2571 (E) dated the 31st August, 2015;
25. S.O. 2572 (E) dated the 14th September, 2015;
26. S.O. 141 (E) dated the 15th January, 2016;
27. S.O. 190 (E) dated the 20th January, 2016;
28. S.O. 648 (E) dated the 3rd March, 2016;
29. S.O. 2269(E) dated the 1st July, 2016;
30. S.O.2944(E ) dated the 14th September, 2016
31. S.O. 3518 (E) dated 23rd November 2016;
32. S.O. 3999 (E) dated the 9th December, 2016;
33. S.O. 4241(E) dated the 30th December, 2016;

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. GOVT. OF ORISSA



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34. S.O. 3611(E) dated the 25th July, 2018;
35. S.O. 3977 (E) dated the 14th August, 2018;
36. S.O. 5733 (E) dated the 14th November, 2018;
37. S.O. 5736 (E) dated the 15th November, 2018;
38. S.O. 5845(E) dated the 26th November, 2018;
39. S.O. 6250(E), dated the 19th December, 2018
40. S.O. 1960(E) dated the 13th June, 2019;
41. S.O. 236(E) dated the 16th January, 2020; and
42. S.O. 751(E) dated the 17th February, 2020
43. S.O. 1223(E), dated the 27th March, 2020
44. S.O. 1224(E), dated the 28th March, 2020
45. S.O. 1562(E), dated the 21st May, 2020
46. S.O. 3636(E), dated the 15th October, 2020
47. S.O. 3752(E), dated the 20th October, 2020
48. S.O. 4254(E), dated the 27th November, 2020
49. S.O. 221(E), dated the 18th January, 2021
50. S.O. 908 (E), dated the 2nd March, 2021
51. S.O. 1247(E), dated the 18th March, 2021
52. S.O. 2339(E), dated the 16th June, 2021
53. S.O. 2817(E), dated the 13th July, 2021
54. S.O. 2859(E), dated the 16th July, 2021
55. S.O.1807(E), dated the 12th April, 2022
56. S.O.1886(E), dated the 20th April, 2022
57. S.O.1953(E), dated the 27th April, 2022
58. S.O.2163(E), dated the 9th May, 2022
59. S.O.3194(E), dated the 14th July, 2022
60. S.O.1832(E), date the 21st April, 2023
61. S.O. 2226(E), dated the 18th May, 2023
62. S.O.3840(E), dated 30th August, 2023
63. S.O.2115 (E), dated 07th June 2024

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Regd. ON-28/03
GOVT. OF ORISSA



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MAP SHOWING PLANT BOUNDARY WITH REVENUE PLOT

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AREA STATEMENT: Area coming under Existing Industry - 100 Ac

0 50 100 m

Legend

- DGPS observation
- Boundary RAMCO Cement
- Village Boundary
- Boundary for Different Landuse
- Cadastral Plot Boundary

Map Prepared by

Disclaimer: Surveyed boudary was prepared though the DGPS as shown by the RAMCO official

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ANNEXURE - 9(B)

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# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No.:- 924 Date:- 30.01.2026

**PROCEEDING OF JOINT FIELD INQUIRY CONDUCTED ON 30.01.2026 FOR ASCERTAINING ENCROACHMENT OF FOREST LAND BY PROJECT PROPONENT M/S RAMCO CEMENT LTD IN CONNECTION WITH O.A NO.211 OF 2025 FILED BEFORE HON'BLE TRIBUNAL,EASTREN ZONE**

In perusance to order dtd .23.12.2025 ,and in order to the ascertained the exact exetent of forest land encroached by the project propeonent M/S Ramco cement Ltd related to plot no.88 of Mouza-Chakradhasola,a commette was constituted comprising of Tahasildar Dharmasala ,Revenue field staffs,Forest Range Officer, Dalijora Range,Forester Gadamadhupur,Asst land Officer ,IDCO and RAMCO officials .

1 The committee assembled at about 10 AM on 30.01.2026 in the new admisintrative building of RAMCO Cement Ltd,at the outset Tahasildar Dharmasala welcomed the committee members and briefed the purpose of assembly.

2. The village map of mouza-Chakradharsola was compared with respect to the composite cadastral map submitted by the M/S RAMCO Cement Ltd.

3. The M/s RAMCO cement Ltd was requested to provide two group-D employees to assist the Revenue field officials in the Survey work.

4. The field staffs took around 4 and half hours to ascertain the exact position of plot no.88 taking reference from dosimali and trisimali as per Hal Map .

5. During the survey the field staff also took reference from the village road and adjacent plot,later on the filed survey was compared with Hal Map and found in order

6. The sketch Map prepared by the field staff tallys with the Village map as well as the cadastral map provided by the M/S RAMCO.The boundary wall M/S Ramco has been marked in red ink in the sketch map which

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# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No.:- Date:-

indicates that plot no.88 ,kisam-Gramya jungle is falling out side the boundary wall of M/S RAMCO cement Ltd.

Forest Range Officer
Forest Range Officer
Dhabjara Range, Byree

Revenue Supervisor
Dharmasala Tahasil

Tahasildar,Dharamasala

Amin 1

Amin 2
Dharmasala Tahasil

Revenue Inspector,Aruha

Revenue Inspector
Aruha Circle

Forester ,Garhmadhupur

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK TOWN
GOVT. OF ORISSA

ଚৌହଦୀ - ଏକ୍ତିଦାରଙ୍କର
ଥାନା - ଧର୍ମଶାଳା ନଂ ୮୬୧
ଜିଲ୍ଲା - ଧର୍ମଶାଳା
ନିଧି - ଲୋକଙ୍କୁ
ଅଧିକାରୀ - ଏମାନଙ୍କୁ
ଖସଡ଼ା - ୧୮୮୩ ମସିହା

ଖତିୟାନ ନଂ ୩୨୦

ବାଟିଜଙ୍ଗଲ ନଂ ୮୬୬

ମନ୍ତବ୍ୟ :

ଖାତା ନଂ - ୫୦ (ଏକକ)
ପ୍ଲଟ ନଂ - ୮୮ ଏକର ୦୧.୨୪
ଜିଲ୍ଲା - ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ
— ତହସିଲଦାର ଦ୍ୱାରା ନିର୍ମିତ ମାଟିଚାରୀ

Revenue Inspector
Aruha Circle
Revenue Supervisor
Dharmasala Tahasil

1X1 ANNEXURE-9(D)

# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No.:- Date:-

**PROCEEDING OF JOINT FIELD INQUIRY CONDUCTED ON 20.02.2026 FOR ASCERTAINING ENCROACHMENT OF FOREST LAND BY PROJECT PROPONENT M/S RAMCO CEMENT LTD IN CONNECTION WITH O.A NO.211 OF 2025 FILED BEFORE HON'BLE TRIBUNAL,EASTREN ZONE**

In perusance to Letter no 2688 dtd .18.02.2026 of Collector & D.M Jajpur & in response to the order dt 23.12.2025 of Hon'ble NGT,EZ,Kolkata passed in OA No 211/2025 filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha, a committee is constituted to conduct fresh enquiry in to the allegation levelled by the petitioner in the instatnt original application particulary on Para 3 & 5 ,

1 Accordingly the committee comprising of Sub-Collector, Jajpur, Assistant Conservator of Forest, Cuttack, Tahasildar Dharmasala along with other Revenue Field functionaries of Dharmasala Tahasil assembled at about 10 AM on 20.02.2026 in the new admisintrative building of RAMCO Cement Ltd,at the outset Sub-Collector, Jajpur welcomed the committee members and briefed the purpose of assembly.In this regard the averment made at Para-3 of the original application is examined where in the existinance of plot no 88 & Electric sub station has been questioned.

2. The M/s RAMCO cement Ltd was requested to provide two group-D employees along with a vehicle to assist the Revenue field officials in the Survey work.

3. The village map of mouza-Chakradharsola was compared with respect to the composite cadastral map submitted by the M/S RAMCO Cement Ltd. The field staffs took around six hours to ascertain the exact position of plot no.88 taking reference from dosimali and trisimali as per Hal Map. During the survey the field staff also took reference from the village road and adjacent plot, later on the filed survey was compared with Hal Map and found in order

4. The sketch Map prepared by the field staff (**Attached as Enclosure-A**) matches with the Village map as well as the cadastral map provided by the

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OFFICE OF THE TAHASILDAR, DHARMASALA
Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No.:- Date:-

M/S RAMCO Cement Ltd.The boundary wall M/S Ramco has been marked in red ink in the sketch map which indicates that plot no.88, kisam-Gramya jungle is falling out side the boundary wall of M/S RAMCO cement Ltd.

5. Further the existance of Electric sub station was examined with respect to the ROR recorded in favour of OPTCL, Village Map (Includes survey reference point) & the cadastal map provided by M/S RAMCO Cement Ltd. Upon examination it is reveales that the following plots as per ROR is in possession of OPTCL.

| Mouza | Khata No | Plot No | Area (Ac.) | Kisam |
|---|---|---|---|---|
| Batijanga | 198/185 | 385 | 0.14 | Gharabari |
| | | 387 | 0.04 | Gharabari |
| Batijanga | 198/186 | 384/980 | 0.154 | Gharabari |
| | | 388 | 0.02 | Gharabari |
| | | 393/981 | 0.035 | Gharabari |
| Batijanga | 198/187 | 403 | 0.24 | Gharabari |
| | | 402 | 0.18 | Gharabari |
| | | 411/983 | 0.008 | Gharabari |
| | | 404/982 | 0.055 | Gharabari |
| | | 389 | 0.12 | Gharabari |
| Batijanga | 198/188 | 381/984 | 0.208 | Gharabari |
| Chakradharsola | 53/5 | 82 | 0.52 | Gharabari |
| Chakradharsola | 53/6 | 80/102 | 0.23 | Gharabari |
| **Total Area** | | | **Ac 1.95** | |

The above mentioned plots measuring an area of Ac 1.95 within the possession of OPTCL has been attached as **Enclosure-B** & the related RORs are also attached as **Enclosure-B series.** The present ROR and field enquiry report suggest that the land in possession by the power company namely OPTCL is the self acquired property of the company recorded under stitiban status as kisam gharabari.

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. GOVT. OF ORISSA

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# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No.:- Date:-

6. The averment made at Para-4 of the original application is no way related to Revenue/Forest Authority, Hence may be treated as a typographical error, rather the averement made at para 5 relates to Revenue/Forest Authority where in the petitioner claims there exists a govt waterbody /pond with the area of the project proponent. In order to ascertain the correctness the team visited the alleged water body and found that the above mentioned govt water body/pond existing over plot no 10,11,12 of Mouza Sribantapur which is well outside the territorial boundary of M/S RAMCO Cement Ltd. There is a 16 feet approachable govt road to the above water body and the same is being utilized by the villagers for communal purpose.

20/02/26
Tahasildar, Dharamasala
Tahasildar
Dharmasala

20/02/2026
Asst Conservator of Forests

20.02.26
Sub-Collector
Jajpur

20/2/26
Amin-1

20.02.26
Amin-2

20.2.26
Revenue Inspector
Dankara

20.2.24
Revenue Supervisor

NOTARY CUTTACK
GOVT. OF
20/2/26

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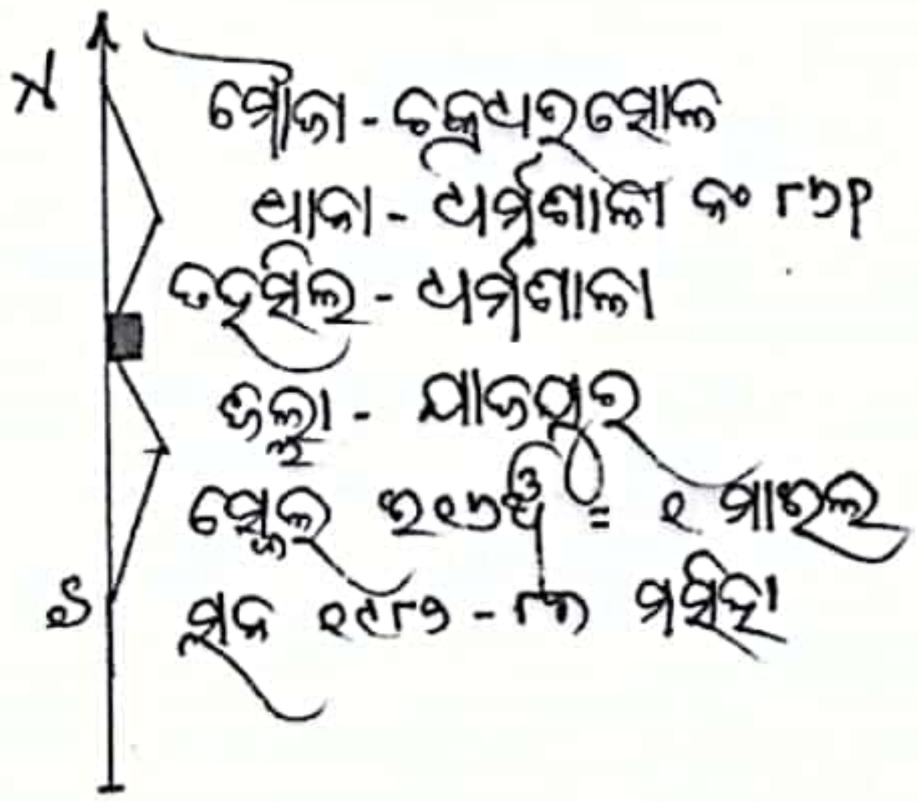
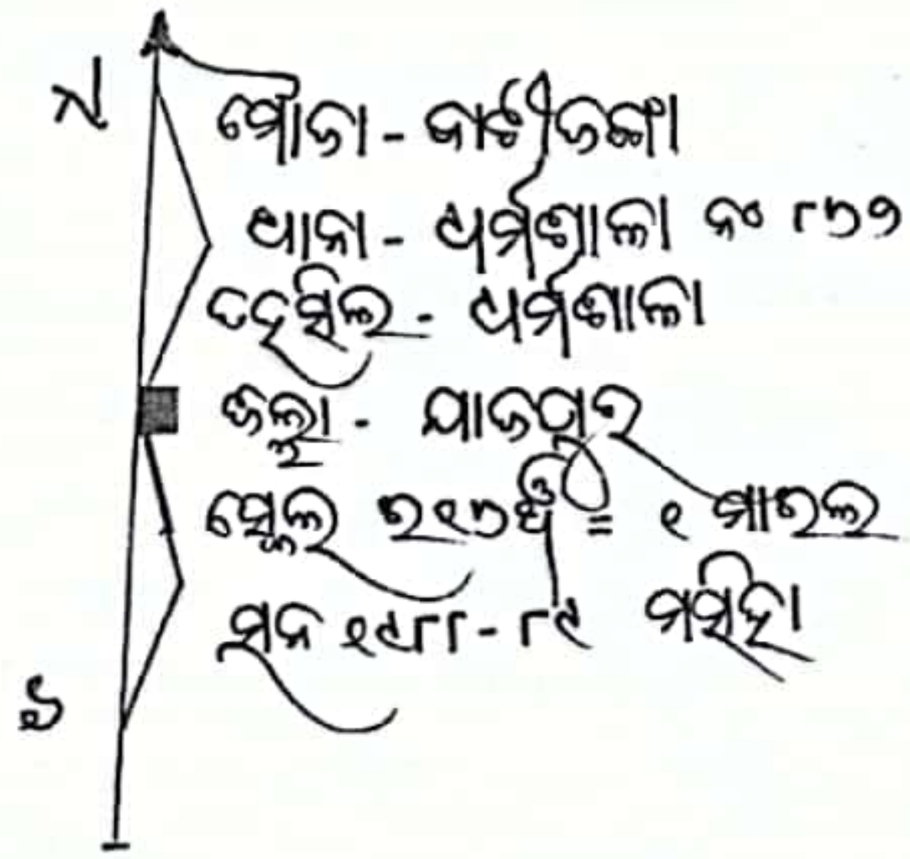
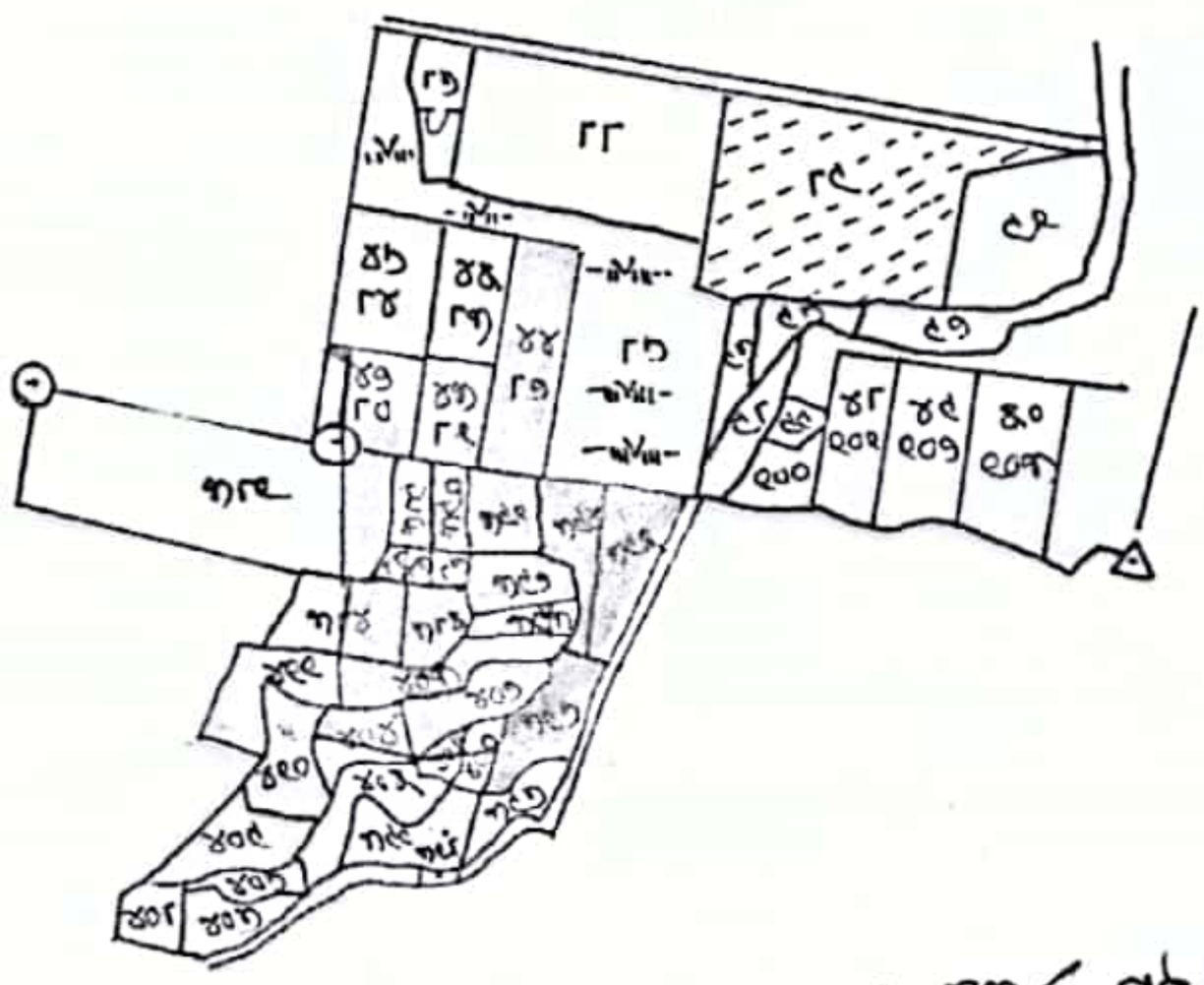


20.02.26
R.I Dankara

20/2/26
Tahasildar
Dharmasala

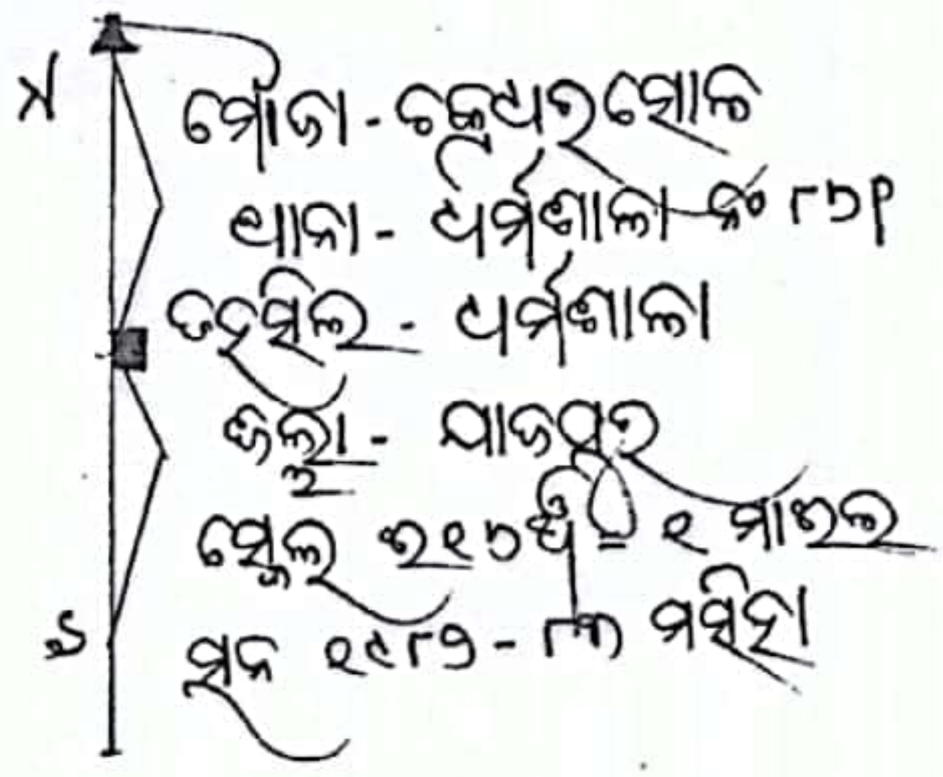
ଏହି ଖଣ୍ଡ ଚିହ୍ନିତ ଖଣ୍ଡ ମୌଜା-ଚକ୍ରଧରପୋଲି, ଖାତା ନଂ ୪୩୫, ପ୍ଲଟ ନଂ ୮୭, ରକବା ୦.୫୭ ଛମ୍ବ-ଘରବାରୀ, ଖାତା ନଂ ୪୯, ପ୍ଲଟ ନଂ ୮୧, ୦.୭୭, ପ୍ଲଟ ନଂ. ୮୦/୪୭, ରକବା ୦.୭୩, ଛମ୍ବ-ଘରବାରୀ ମୌଜା-ଜାଟୀଜଙ୍ଗା, ଖାତା ନଂ. ୧୯୮/୪୩, ପ୍ଲଟ ନଂ ୩୮୧, ରକବା ୬୦.୮୭, ପ୍ଲଟ ନଂ ୪୦୪/୪୭, ୬୦.୦୫୫ ପ୍ଲଟ ନଂ ୪୧୧/୪୩, ୬୦.୦୦୮, ପ୍ଲଟ ନଂ ୪୦୭, ରକବା ୦.୪, ପ୍ଲଟ ନଂ ୪୩୩, ରକବା ୦.୨୪, ଛମ୍ବ. ଘରବାରୀ ଖାତା ୧୯୮/୪୩, ପ୍ଲଟ ନଂ ୩୪/୪୦, ୬୦.୮୫୪, ପ୍ଲଟ ନଂ ୩୮୮, ୬୦.୭୭, ପ୍ଲଟ ନଂ ୩୮/୪୧ ୬୦.୦୩୫ ଖାତା ନଂ୧୪୮/୪୮, ପ୍ଲଟ ନଂ ୩୧/୪୪, ୬୦.୭୦୮, ଛମ୍ବ - ଘରବାରୀ ଜମିଜୋ. ପାଣ୍ଠିର ହୋଇଥିବା ଅଟେ.

(ଖା:ନୋ:୪)

ଏହି ଖଣ୍ଡ ଚିହ୍ନିତ ଖଣ୍ଡ ମୌଜା - ଜାଟୀଜଙ୍ଗା, ଖାତା ନଂ ୧୯୩, ପ୍ଲଟ ନଂ ୩୪୪, ୬୦.୭୦, ଛମ୍ବ - ଶା-୧ ପ୍ଲଟ ନଂ ୩୧୫, ରକବା ୦.୭୮, ପ୍ଲଟ ନଂ ୩୧୬, ରକବା ୦.୭୬ ଛମ୍ବ - ଶ୍ରୀହଦ-୧ ଯାହାକି ରାମଜୋ ନିମେଷ ହିତ ଦଖଲ ହୋଇ ଅଛି.

N.S. GHOSE
Advocate
CUTTACK TOWN
Regd. OAL-28/03
NOTARY CUTTACK
GOVT. OF ORISSA

125



Annexure - VII

~~Annexure - X~~

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ANNEXURE - 9(E)

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

# NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

| | | | |
|---|---|---|---|
| Project Name: | The Ramco Cements Limited | | |
| Project Address: | Haridaspur, Jajpur District, Odisha | | |
| Village: | Haridaspur | Block: | Dahrmasala |
| District: | Jajapur | State: | Odisha |
| Pin Code: | | | |
| Communication Address: | 2nd Floor,mahalaxmi Complex,p.o And P.s :dharmasala,jajpur District,odisha-755008, , Jajapur, Odisha - 755008 | | |
| Address of CGWB Regional Office : | Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneshwar, Khordha, Odisha - 751030 | | |

| | | | | | |
|---|---|---|---|---|---|
| 1. | **NOC No.:** | CGWA/NOC/IND/REN/2/2024/9467 | 2. | **Date of Issuence** | 03/05/2024 |
| 3. | Application No.: | 21-4/1436/OR/IND/2017 | 4. | Category: (GWRE 2023) | Safe |
| 5. | Project Status: | Existing Ground Water | 6. | NOC Type: | Renewal |
| 7. | **Valid from:** | 27/03/2023 | 8. | **Valid up to:** | 26/03/2026 |

9. Ground Water Abstraction Permitted:

| Fresh Water | | Saline Water | | Dewatering | | Total | |
|---|---|---|---|---|---|---|---|
| m³/day | m³/year | m³/day | m³/year | m³/day | m³/year | m³/day | m³/year |
| 100.00 | 36500.00 | | | | | | |

10. Details of ground water abstraction /Dewatering structures

| | **Total Existing No.:2** | | | | | | **Total Proposed No.:0** | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | DW | DCB | BW | TW | MP | MPu | DW | DCB | BW | TW | MP | MPu |
| Abstraction Structure* | 0 | 0 | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

| | | |
|---|---|---|
| 11. | Ground Water Abstraction/Restoration Charges paid (Rs.): | 0.00 |
| 12. | Environment Compensation (if applicable) paid (Rs.): | 452000.00 |

| 13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. | No. of Piezometers | Monitoring Mechanism | | |
|---|---|---|---|---|
| | | Manual | DWLR** | DWLR With Telemetry |
| **DWLR - Digital Water Level Recorder | 1 | 0 | 1 | 0 |

**(Compliance Conditions given overleaf)**

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये – जीवन बचाये
SAVE WATER - SAVE LIFE

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd.ON-28/03 GOVT. OF ORISSA

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OFFICE OF THE SUPERINTENDING ENGINEER, JARAKA IRRIGATION DIVISION
AT/PO-JARAKA, DIST.JAJPUR, e-Mail-eeidjaraka@yahoo.com

Lr. No. WT-167/ 1452/WE / Date. 04/04/25

To

The Special Secretary to Government,
Department of Water Resources,
Rajiv Bhawan, Bhubaneswar

Sub : Approval of agreement for drawal of 0.0202 cusec (49.5 Cubic meter per day) of ground water for construction & operation purpose with M/s The Ramco Cements Limited, AT/PO-Haridaspur, Dist-Jajpur.

Ref:- This office letter No. WT-23/348(5)/WE DT 30.01.2025.

Sir,

With reference to the subject cited above, it is to intimate that the agreement has been executed for drawl of 0.0202 cusec (49.5 Cubic meter per day) of ground water for construction & operation purpose from dt 01.04.2025 to dt 31.03.2026 with M/s The Ramco Cements Limited, AT/PO- Haridaspur, Dist- Jajpur. The agreement may kindly be approved. This is favour of kind information & necessary action.

Encl: Copy of Agreement.

Yours faithfully,

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1453/WE /Date. 04/04/25

Copy submitted to the Chief Engineer, Water Services, O/o the Engineer-in-Chief, Water Resources(Odisha), SechaSadan, Bhubaneswar for favour of kind information and necessary action

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1454/WE /Date. 04/04/25

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information and necessary action.

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1455/WE /Date. 04/04/25

Copy submitted to the Additional Chief Engineer, Eastern Circle-II, Chandikhole for favour of kind information and necessary action.

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1456/WE /Date. 04/04/25

Copy forwarded to M/s The Ramco Cements Limited , At/PO- Haridaspur, Dist-Jajpur for information and necessary action .

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

NOTARY CUTTACK N.C. GHOSE Advocate CUTTACK TOWN Regd. UN-28/07 24/2/26 GOVT. OF

Every drop of water is precious. Use optimally by adopting recycle, reuse and zero discharge technology.

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भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

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AGREEMENT NO. 41 /2025

FORM - K

(See rule 27(2) (e) & Rule 26)

AGREEMENT FOR SUPPLY OF WATER FOR THE PURPOSE OF OTHER THAN IRRIGATION

THIS AGREEMENT is made on the 4th day of April **two thousand twenty-five** BEETWEEN **Shri Gobinda Routh,** Son of Amulya Kumar Routh, resident at Sector-B, Main Road, Near Raj Hotel, At/Post-Bandhamunda, Dist-Sundargarh, Odisha-770032, by profession SDGM-Works of M/s. The Ramco Cements Limited, AT/PO:-Haridaspur, District - Jajpur, Odisha (herein after called the "Applicant") of the first part AND in the representative capacity of M/s The Ramco Cements Limited, AT/PO:-Haridaspur, District-Jajpur, Odisha **Shri Rajendra Kumar Panda** Son of Shri Bijaya Kumar Panda, Senior Manager, Nalatel, Bhadrak District, Odisha-756131 AND **Shri Guruprasad Das** Son of Shri Balunkeswar Das, AGM, Village – Clerk Road, Post Puri, District-Puri , Odisha-752001 (here in after referred to as the "Sureties") of the second part and the Governor of Odisha through the Superintending Engineer, Jaraka Irrigation Division, Jaraka, Department of Water Resources, Government of Odisha, which expression unless repugnant to the context shall include his successors and assigns (here in after called **'the Government')** of the third part.

WHEREAS, the applicant has made an application for supply of water from the Superintending Engineer, Jaraka Irrigation Division surface water source for the period as mentioned in the schedule AND WHEREAS the sureties have agreed to give surety for payment of rates charged for such supply

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN GOVT. OF ORISSA

Superintending Engineer
Jaraka Irrigation Division
JARAKA



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भारतीय गैर न्यायिक

भारत

दस रुपये

रु.10

TEN RUPEES

Rs.10

सत्यमेव जयते

INDIA

INDIA NON JUDICIAL

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in the manner hereinafter appearing and the Government has agreed to supply the water for the [purpose specified in the schedule annexed hereto (As per letter No. WT-23/348(5)/WE Dated 30.01.2025 Department of Water Resources, Govt. of Odisha, Bhubaneswar).

**SCHEDULE**

| Purpose for which water will be supplied | Volume of water, if any | Period of supply | The place of which it will be supplied | Remarks |
|---|---|---|---|---|
| Industrial operational purpose | 49.5 Cubic meter per day (0.0202 cusec) | 01.04.2025 to 31.03.2026 | M/s The Ramco Cements Limited, At/Po-Haridaspur, District – Jajpur. | Through own Pipeline System |

**NOW THIS AGREEMENT witnessed as follows:**

In pursuance of the said agreement and in consideration of supply of water to be made to the applicant and the sureties hereby jointly and severally covenant with the Governor as follows:-

1 M/s The Ramco Cements Limited has applied through Go-SWIFT portal vide application No. 20240713410006 82, dtd.20.07.2024 for allocation of 0.0408 cusec of ground water for construction purposes and 0.0408 cusecs for operation purpose from 21.07.2024 to 26.03.2026.

2. It is an existing Cement Grinding Plant having intake location at 20⁰44' 11.439"N & Long 86⁰ 07' 3.219'E.

3. The industry in response to the query of DOWR, has informed that 0.0202 cusec (49.5 KLD) of ground water is required for operation purposes (drinking / domestic purposes). No water is required for construction work.

NOTARY CUTTACK GOVT. OF ORISSA M.S. GHOSE Advocate CUTTACK TOWN Regd. ON-23/03

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, haridaspur

Superintending Engineer
Kaka Irrigation Division
JAPAKA
9.4.25



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# The Ramco Cements Limited

At /PO : Haridaspur,
Jajpur District, Odisha- 755024
Website:www.ramcocements.in
Corporate Identity Number:
L26941TN1957PLC003566

Letter no-TRCL/OGP/LMD/01 02nd –Dec-2025

To,
The Legal Metrology Inspector,
Legal Metrology Department.
Jajpur Raod, Jajpur.

Sub-Request for Seal removal and replacement of three Water Flow Meters at The Ramco Cements Limited, Haridaspur, jajpur.

Madam,
We would like to bring to your kind notice that our existing flow meters with the following details :

Make : UPC INSTRUMENT ,
Model No. : UPC-MAG-110 ,
SL No. : R8023127094 , R8023127096 and R8023127104

These meters are scheduled for stamping on 01-02-2026.Due to certain issue in the instruments we are planning to replace these three flow meters with new meters having the following Serial no: P8025107676, P8025107677, and P8025107481.

Therefore, we kindly request you to grant permission for removal of the existing seals, removal of the old flow meters and installation of the new flow meters.

We will update the new Flow meters details will update in DLM portal and deposit the necessary stamping fee as required.

We shall be grateful if you kindly permit us to carry out the above activities at the earliest.

Thanking you
Yours faithfully,
For The Ramco Cements Limited.

(Gobinda Routh)
SDGM-WORKS

Received and allowed
02.12.2025
Inspector
Legal Metrology
Jajpur.



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# Government of Odisha
Cyber Treasury
eChallan

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| | | |
|---|---|---|
| 1. | Name of the Depositor | The Ramco Cements Limited. |
| 2. | Depositor's Address | The Ramco Cements Limited, ATPO-Haridas Odisha JAJAPUR 755024 |
| 3. | District | JAJAPUR |
| 4. | e Challan Reference Id | 3A6626BDA8 |
| 5. | Total Transaction Amount (In Rs.) | Rs. 19794/- ( echallan- Rs. 19794/- + agency- Rs. 0/- ) |
| 6. | Amount (In words) | Nineteen Thousand Seven Hundred Ninety Four Only |

Department specific information (if any)

| | |
|---|---|
| Department Reference ID | WAR-77000 |

Head of Account

| Description | Head Of Account | Amount | Challan Number & Date |
|---|---|---|---|
| Payment | 0700-02-103-0128-02063-000 | Rs. 19794/- | Not Generated |
| | Total Amount | Rs. 19794/- | |

Bank Details

| | |
|---|---|
| Name of the Bank | HDFC BANK |
| Mode of Transaction | Net Banking |
| Bank Transaction ID | BHCE8130TYEQLH |
| Bank Transaction Date & Time | 21/08/2025 05:01:35 PM |
| Bank Transaction Status | Succesful: Confirmation Received from Bank as Success |

Payment Remarks

GROUND WATER RENT JULY-25

* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 22/08/2025 12:14:15 PM

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK TOWN
Regd. ON-26/03
GOVT. OF ORISSA

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OFFICE OF THE SUPERINTENDING ENGINEER,
JARAKA IRRIGATION DIVISION AT/PO-JARAKA, DIST.JAJPUR
e-Mail-eeidjaraka@yahoo.com

Lr. No. WT-23/ 348(5)/WE / Date. 30.01.25

To

The Regional Director, Central Ground Water Board, South Eastern Region,
Bujal Bhawan, Khandagiri, Bhubaneswar-751030..
The Chief Engineer & Director, Ground Water Survey &Investigation , Odisha,
Unit-VIII, Bhubaneswar.
The General Manager, Regional Industries Centre, Kalinganagar, AT-Jagatpur, Dist-Cuttack.
The Regional Officer, OSPCB, Regional Office, Kalinganagar, Dist-Jajpur
The Executive Engineer, RWS&S, Chandikhole, Dist-Jajpur.

Sub : **Submission of proceedings of the DLEC, Jajpur meeting held on Dt.15.01.2025-reg.**

Sir,

In inviting kind reference to the subject cited above, the proceedings of the District Level Evaluation Committee meeting held on dt. 15.01.2025 is submitted herewith for favour of kind information and necessary action.

Encl : As above.

Yours faithfully,

30/1/25

Superintending Engineer,
Jaraka Irrigation Division,
30.1.25 Jaraka

Memo No. 349 /WE /Date. 30.01.25

Copy submitted to the Engineer-in-Chief cum Special Secretary to Govt., Department of Water Resources, Rajiv Bhawan, Bhubaneswar for favour of kind information and necessary action.

Encl : As above.

30/1/25

Superintending Engineer,
Jaraka Irrigation Division,
30.1.25 Jaraka

Memo No. 350/WE /Date. 30.01.25

Copy submitted to the Chief Engineer, Water Services, o/o the Engineer-in-Chief, Water Resources(Odisha), Secha Sadan, Bhubaneswar for favour of kind information and necessary action.

Encl : As above.

30/1/25

Superintending Engineer,
Jaraka Irrigation Division,
30.1.25 Jaraka

Memo No. 351/WE /Date. 30.01.25

Copy submitted to the Collector & District Magistrate cum Chairman, DLEC, Jajpur for favour of kind information and necessary action.

Encl : As above.

30/1/25

Superintending Engineer,
Jaraka Irrigation Division,
30.1.25 Jaraka

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PROCEEDING OF THE MEETING OF DISTRICT LEVEL EVALUATION COMMITTEE, JAJPUR HELD ON DT. 15.01.2025 AT 04:00 PM UNDER CHAIRMANSHIP OF THE ADDITIONAL DISTRICT MAGISTRATE, JAJPUR FOR RECOMMENDATION ON APPLICATIONS FOR DRAWAL OF GROUND WATER BY 1 NO OF INDUSTRIAL/COMMERCIAL ESTABLISHMENT

The following members are present

1. Sri Nabakrushna Jena, Additional District Magistrate & Chairman, DLEC, Jajpur
2. Sri Kamadev Das, S.E. Jaraka Irrigation Division & Convenor, DLEC, Jajpur.
3. Ms. Sovanika Mohanty, A.E., Jaraka Irrigation Division, Jajpur
4. Sri C. Mishra, G.M., DIC, Kalinganagar, Jajpur
5. Er. Madan Mohan Sahoo, Regional Officer, SPCB, Kalinganagar Jajpur
6. Sri Chittaranjan Pattanaik, Dy. Director (Geology), Ground Water Development Division, Cuttack
7. Ms. Subhasmita Sahu, Geologist, Ground Water Development Division, Cuttack
8. Sri Himanshu Sekhar Sahu, Asst. Environment Scientist, Regional Office, SPCB, Kalinganagar, Jajpur.
9. Sri Soumendra Sahu, Asst. Environment Scientist, SPCB, Kalinganagar, Jajpur.
10. Sri Gobinda Routh, Sr.DGM-Works & Unit Head, M/s. The Ramco Cements Limited
11. Sri Guru Prasad Das, Asst. General Manager-Mechanical, M/s The Ramco Cements Limited

Initiating the discussion, the Superintending Engineer, Jaraka Irrigation Division appraised the Members that the unit have applied in Form-"J" along with required processing fee and security deposit for drawal of ground water for their Industry/Commercial Establishment. He also briefly explained the observations made by the Members of the Committee visited the sites on dt. 15.01.2025. The observations made by the Committee are summarized below:-

a. M/s The Ramco Cements Limited, At/PO-Haridaspur, Dist-Jajpur has obtained NOC from Central Ground Water Authority, New Delhi for drawl of 100 KLD of ground water. Now the industry has applied to draw 49.5 KLD of ground water for drinking/domestic purpose during operation period. The application was discussed in the 143rd WAC meeting held on 07.11.2024. As per the decision taken in the meeting, the application of The Ramco Cements Ltd. is forwarded for vetting in the DLEC meeting of the concerned District for allocation of 49.5 KLD (0.0202 cusec) ground water for operational purpose (drinking / domestic purpose).

b. Previously also in DLEC meeting dated 07/11/2019, the unit was granted for drawl of 49.5 KLD ground water.

c. All the location of drawl points are in the "Safe Zone" and implies that in case permissions are granted for such drawl, the population in the surrounding area will not be adversely affected for availability of drinking water.

d. The Committee after field verification agreed to put up the matter before the Collector & District Magistrate, Jajpur and Chairman of DLEC, Jajpur for consideration of recommendation of the proposals to Department of Water Resources, Govt. of Odisha for approval and allocation.

The Committee however agreed to suggest that the recommendation of District Level Evaluation Committee, Jajpur of the proposals subject to the following conditions:-

1. The applicants be asked to install pumps of low capacity i.e. below 5 H.P. in the bore wells and to limit the drawdown so as not to adversely affect the level of ground water in the surrounding.
2. The applicants shall make adequate arrangement for monitoring of ground water level through installation of piezometers with telemetry system for automatic water level recording.
3. All the bore wells to be fitted with water meter at their own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis at least once in a month.
4. The applicants shall construct adequate rain water harvesting structures inside their premises to discharge the ground water resource.
5. The domestic effluent generated from colony, office and canteen shall be treated in STP and treated water shall be utilised within plant premises.
6. Under no circumstance the industry shall discharge waste water to outside. The industry shall completely recycle the treated water & run off water after adequate treatment within industry premises.

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Attendance sheet of the District Level Evaluation Committee meeting held on dt 15.01.2025 at 4.00 PM in the office of the Collector & District Magistrate cum Chairman, DLEC, Jajpur

| Sl. No. | Name | Designation | Mobile No. | Signature |
|---|---|---|---|---|
| 1 | Nabakrushna Jena | Additional District Magistrate cum Chairman, DLEC, Jajpur (Representative of Collector, Jajpur) | | 15/01/25 |
| 2 | Kamadev Das | Superintending Engineer, Jaraka Irrigation Division Cum Convenor, DLEC | 94379682278 | 15/1/25 |
| 3 | C. Mishra | G.M., DIC, Kalinganagar, Jajpur | 9437033653 | 15/1/25 |
| 4 | Chittaranjan Pattanaik | Dy. Director (Geology), Ground Water Development Division, Cuttack | 9437482522 | 15.01.2025 |
| 5 | Himanshu Shekhar Sahu | Asst. Env. Scientist, RO,SPCB, Jajpur | 9776144412 | 15.01.2025 |
| 6 | Soumendra Sahu | Asst. Env. Scientist, SPCB, Jajpur | 9861067726 | 15.01.2025 |
| 7 | Sovanika Mohanty | AE, Jaraka Irrigation Dvn. Jajpur | 8280211243 | 15.01.2025 |
| 8 | Subhasmita Sahu | Geologist, G.W.D, Cuttack | 8908898129 | 15.1.25 |

NOTARY CUTTACK
N. S. GHOSE
Advocate
CUTTACK TOWN
Regd. ON-28/83
GOVT. OF ORISSA

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7. Quality of ground water should be monitored and tested in a recognised laboratory periodically.
8. The monitoring report in respect of Sl. No 1 to 6 should be sent periodically to SPCB, Kalinganagar & RWS&S Division, Chandikhol under intimation to the Executive Engineer, Jaraka Irrigation Division, Jaraka. Non-fulfilment of the conditions laid down may lead to revocation of this allocation.

The details of proposal received and observation of the Committee is summarised below:-

| Sl No | Name of the Industry/ Mines & location | Type of the industry/ mines | Capacity | Quantity of ground water applied for | Whether NOC obtained from CGWA, if yes, quantity | Quantity of ground water recommended by DLEC |
|---|---|---|---|---|---|---|
| | | | | | | |
| 1 | M/s The Ramco Cements Limited, At/PO-Haridaspur, Dist-Jajpur-755024 | Cement Grinding Plant | 0.90 Million Tons per Annum | 100 KLD (0.0408735 Cusec) | 100 KLD (0.0408735 Cusec) | 49.5 KLD (0.020232 Cusec) |

15.1.25
Subhasmita Sahu
Geologist, GWDD, Cuttack

15/01/25
Er. Madan Mohan Sahoo
Regional Officer, SPCB, KN, Jajpur

15/1/25
C. Mishra
G.M., DIC, Kalinganagar

15.01.2025
Sovanika Mohanty
AE, Jaraka Irrigation Dvn. Jajpur

15.01.2025
Chittaranjan Pattanaik
Dy.Director (Geology), GWDD Cuttack

15/1/25
Kamadev Das
S.E., Jaraka Irrigation Dvn.-cum-Convenor, DLEC

M/s The Ramco Cements Limited
At/PO-Haridaspur, Dist-Jajpur

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK TOWN
Regd. OR-28/93
GOVT. OF ORISSA

COLLECTOR & DISTRICT MAGISTRATE - cum - CHAIRMAN,
DLEC, JAJPUR

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**OFFICE OF THE SUPERINTENDING ENGINEER, JARAKA IRRIGATION DIVISION**
**AT/PO-JARAKA, DIST.JAJPUR, e-Mail-eeidjaraka@yahoo.com**

Lr. No. WT-167/ 1452/WE / Date. 04/04/25

To

The Special Secretary to Government,
Department of Water Resources,
Rajiv Bhawan, Bhubaneswar

Sub : Approval of agreement for drawal of 0.0202 cusec (49.5 Cubic meter per day) of ground water for construction & operation purpose with M/s The Ramco Cements Limited, AT/PO-Haridaspur, Dist-Jajpur.

Ref:- This office letter No. WT-23/348(5)/WE DT 30.01.2025.

Sir,

With reference to the subject cited above, it is to intimate that the agreement has been executed for drawl of 0.0202 cusec (49.5 Cubic meter per day) of ground water for construction & operation purpose from dt 01.04.2025 to dt 31.03.2026 with M/s The Ramco Cements Limited, AT/PO- Haridaspur, Dist- Jajpur. The agreement may kindly be approved. This is favour of kind information & necessary action.

Encl: Copy of Agreement.

Yours faithfully,

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1453/WE /Date. 04/04/25

Copy submitted to the Chief Engineer, Water Services, O/o the Engineer-in-Chief, Water Resources(Odisha), SechaSadan, Bhubaneswar for favour of kind information and necessary action

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1454/WE /Date. 04/04/25

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information and necessary action.

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1455/WE /Date. 04/04/25

Copy submitted to the Additional Chief Engineer, Eastern Circle-II, Chandikhole for favour of kind information and necessary action.

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

Memo No. 1456/WE /Date. 04/04/25

Copy forwarded to M/s The Ramco Cements Limited , At/PO- Haridaspur, Dist-Jajpur for information and necessary action .

Encl: Copy of Agreement.

Superintending Engineer
Jaraka Irrigation Division
Jaraka

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. OR 28/03 GOVT. OF ORISSA

**Every drop of water is precious. Use optimally by adopting recycle, reuse and zero discharge technology.**

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भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

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AGREEMENT NO. 41 /2025

FORM - K

(See rule 27(2) (e) & Rule 26)

AGREEMENT FOR SUPPLY OF WATER FOR THE PURPOSE OF OTHER THAN IRRIGATION

THIS AGREEMENT is made on the 4th day of April two thousand **twenty-five** BEETWEEN **Shri Gobinda Routh,** Son of Amulya Kumar Routh, resident at Sector-B, Main Road, Near Raj Hotel, At/Post-Bandhamunda, Dist-Sundargarh, Odisha-770032, by profession SDGM-Works of M/s. The Ramco Cements Limited, AT/PO:-Haridaspur, District - Jajpur, Odisha (herein after called the "Applicant") of the first part AND in the representative capacity of M/s The Ramco Cements Limited, AT/PO:-Haridaspur, District-Jajpur, Odisha **Shri Rajendra Kumar Panda** Son of Shri Bijaya Kumar Panda, Senior Manager, Nalatel, Bhadrak District, Odisha-756131 AND **Shri Guruprasad Das** Son of Shri Balunkeswar Das, AGM, Village – Clerk Road, Post Puri, District-Puri , Odisha-752001 (here in after referred to as the "Sureties") of the second part and the Governor of Odisha through the Superintending Engineer, Jaraka Irrigation Division, Jaraka, Department of Water Resources, Government of Odisha, which expression unless repugnant to the context shall include his successors and assigns (here in after called **'the Government')** of the third part.

WHEREAS, the applicant has made an application for supply of water from the Superintending Engineer, Jaraka Irrigation Division surface water source for the period as mentioned in the schedule AND WHEREAS the sureties have agreed to give surety for payment of rates charged for such supply

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

NOTARY CUTTACK ODISHA

Superintending Engineer
Jaraka Irrigation Division
JARAKA



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दस रुपये रु.10

TEN RUPEES Rs.10

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in the manner hereinafter appearing and the Government has agreed to supply the water for the [purpose specified in the schedule annexed hereto (As per letter No. WT-23/348(5)/WE Dated 30.01.2025 Department of Water Resources, Govt. of Odisha, Bhubaneswar).

**SCHEDULE**

| Purpose for which water will be supplied | Volume of water, if any | Period of supply | The place of which it will be supplied | Remarks |
|---|---|---|---|---|
| Industrial operational purpose | 49.5 Cubic meter per day (0.0202 cusec) | 01.04.2025 to 31.03.2026 | M/s The Ramco Cements Limited, At/Po-Haridaspur, District – Jajpur. | Through own Pipeline System |

**NOW THIS AGREEMENT witnessed as follows:**

In pursuance of the said agreement and in consideration of supply of water to be made to the applicant and the sureties hereby jointly and severally covenant with the Governor as follows:-

1. M/s The Ramco Cements Limited has applied through Go-SWIFT portal vide application No. 2024071341000682, dtd.20.07.2024 for allocation of 0.0408 cusec of ground water for construction purposes and 0.0408 cusecs for operation purpose from 21.07.2024 to 26.03.2026.
2. It is an existing Cement Grinding Plant having intake location at 20⁰44' 11.439"N & Long 86⁰ 07' 3.219'E.
3. The industry in response to the query of DOWR, has informed that 0.0202 cusec (49.5 KLD) of ground water is required for operation purposes (drinking / domestic purposes). No water is required for construction work.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Paka Irrigation Division
IAPAKA
9.4.25



NOTARY CUTTACK GOVT. OF ORISSA N.S. GHOSE Advocate CUTTACK TOWN Reg. ON 28/83

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4. CGWA has issued NOC under safe category vide No. CGWA/NOC/IND/REN/2024/8467 dtd.03.05.2024 for abstraction of 100 KLD (0.04 cusec) of ground water from existing 2 nos. of bore well which is valid from 27.03.2023 up to 26.03.2026.
5. Earlier, the industry was allocated 0.04 cusec (100 KLD) of ground water for a period of 1 year for construction purposes vide DoWR Letter No. 26172/WR dt.09.10.2018 which was subsequently extended by DoWR up to 16.03.2021.
6. After a detailed discussion WAC opined that the application may be forwarded to the Superintending Engineer, Jaraka Irrigation Division, Jaraka for vetting in the DLEC meeting of the concerned District for allocation of 0.0202 cusecs (49.5 KLD) ground water for the operational purposes (drinking / domestic purpose) for a period from **21.07.2024 to 26.03.2026** as per DoWR Notification No. 16476/WR dtd.21.06.2018 and Notification No. 13233/WR dtd.04.06.2016 followed by allocation / rejection at his end and upload the same in GO-SWIFT portal.
7. The industry in response to DoWR query has also informed that a rainwater harvesting pond of capacity 416811.14 KL has been constructed and 100 KLD STP has been installed for waste water management.
8. The DLEC meeting held on dt.15.01.2025 under the chairmanship of Collector & DM, Jajpur had recommended for allocation of 0.0202 cusec (49.5 KLD) of ground water for drinking/domestic purposes during operation period.
9. M/s The Ramco Cements Limited would require to pay 3 (Three) months advance water charges in favour of The Superintending Engineer, Jaraka Irrigation Division in shape of Bank draft or FDR duly discharged by M/s The Ramco Cements Limited as non-interest bearing security deposit and for 9(Nine) months a Bank Guarantee duly pleased in favour of The Superintending Engineer, Jaraka Irrigation Division. Onus of maintaining the Bank Guarantee lies with M/s. The Ramco Cements Limited.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA

NOTARY CUTTACK ★ N.S. GHOSE Advocate CUTTACK TOWN Regd. GOVT. OF ORISSA



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TERMS AND CONDITIONS

1. The Ramco Cements Limited shall make suitable arrangement to take the water from the Government water source at which it will be supplied. M/s The Ramco Cements Limited shall not use the water supplied to him for any purpose other than that which is specified in the schedule.

2. If the license fees for the aforesaid quantity of water or any part thereof, is not paid on or before the date specified in agreement it shall become payable at once (unless the Government sanctions for special reason an extension of time) and M/s. The Ramco Cements Limited and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent per mensem from the date of default. All amount due to the Government under terms of these present shall if not paid in time, be recoverable as a public demand under the Orrisa Public Demands Recovery Act, 1962.

3.(i) M/s. The Ramco Cements Limited shall be liable for criminal and civil action if by drawl of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted.

(ii) M/s. The Ramco Cements Limited shall not without prior permission in writing from the Government lay pipeline on government or Communal lands. If the pipelines have to pass through Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.

(iii) M/s. The Ramco Cements Limited shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the schedule except with the approval of the Government. The Superintending Engineer, Jaraka Irrigation Division shall access the fees to be charged as per Unit/Quantity of water drawn or allocated whichever is higher. If drawl is more than the allocation a penal rate at six times the rate specified in Schedule-III shall be charged on the quantity of excess drawl

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

NOTARY CUTTACK GOVT. OF ORISSA N.S. GHOSE Advocate CUTTACK TOWN Reg. No. 98/03

Superintending Engineer
Jaraka Irrigation Division
JARAKA



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In addition to the normal bill on allocated quantity. The excess drawl is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason. Where the licensee fails to so apply for such higher allocation or where the licensee is reused for such higher allocation, the agreement be shall liable to cancelation and the water supplied shall be stopped thereafter.

(iv) The permission granted shall not be deemed to exempt M/s The Ramco Cements Limited from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Government from time to time.

(v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.

4. M/s. The Ramco Cements Limited at his own cost shall install a flow meter or a suitable measuring device for measurement of water drawn or lifted by him from the Government water sources as per the procedure laid down in Rule-23-A(b). The Superintending Engineer, Jaraka Irrigation Division shall visit the location of drawl or lifting of water, verify the quantities of water drawn or lifted by M/s. The Ramco Cements Limited and ensure such controls as may be necessary for administrating the drawl or lifting of water. Assessment of water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-functioning of the flow meter, the licensee shall bring the fact to the notice of the Superintending Engineer, Jaraka Irrigation Division forthwith and take appropriate steps to remove the defects in the meter or for replacement thereof within a period of three months or till the defects in the meter is removed or the meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the meter to the notice of Superintending Engineer, Jaraka Irrigation Division or fails to remove the defect in the meter or to replace the same, as the case may be, within a period of three months, the agreement shall be liable to cancelled and thereafter the water supply shall be stopped.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK TOWN
Regd. ON-28/03
GOVT. OF ORISSA



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5. M/s. The Ramco Cements Limited shall construct full-proof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and M/s. The Ramco Cements Ltd shall give details of effluent discharge in the natural source (in river or nalla).
6. M/s. The Ramco Cements Limited would require to pay 3 (Three) months advance water charges in favour of The Superintending Engineer, Jaraka Irrigation Division in shape of Bank draft or FDR duly discharged by M/s The Ramco Cements Limited as non-interest bearing security deposit and for 9(Nine) months a Bank Guarantee duly pledged in favour of The Superintending Engineer, Jaraka Irrigation Division. Onus of maintaining the Bank Guarantee lies with M/s. The Ramco Cements Limited.
7. The drawl mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing eco system and environmental setup.
8. In case of any dispute/interpretation required, the decision of the Government in Water Resources Department shall be final.
9. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allocation.
10. This agreement shall be valid for a period of one year from the date of execution subject of the renewal of agreement by the Superintending Engineer. For renewal of the agreement, the concerned drawee has to apply minimum three months before the expiry of the agreement.
11. If it is found that the industry is drawing water unauthorized before signing the agreement/ installation of flow-meter, the Superintending Engineer will charge a penal rate at six times the normal rate as provided in Schedule III of the Rule.
12. Government shall be at liberty to review the water allocation unilaterally in case of exigencies.
13. The Superintending Engineer or his authorized representative reserves the right to inspect all installations of drawl and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA



NOTARY CUTTACK GOVT. OF ORISSA N.S. GHOSE Advocate CUTTACK TOWN

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14. The agreement to be executed by the industry/commercial establishment with local authority/ Superintending Engineer must be approved by the DoWR before drawl of water.

**ADDITIONAL TERMS & CONDITIONS:**

1. M/s The Ramco Cements Limited will have to adopt water harvesting, rooftop water harvesting, ground water recharge and recycling of waste water measures in its plant premises as per the approved water management plan.
2. M/s. The Ramco Cements Limited shall follow the zero effluent discharge principle and satisfy State Pollution Control Board (SPCB) norms and obtain requisite permissions from the SPCB, Odisha before drawl of operational water.
3. In case, M/s. The Ramco Cements Limited intends to supply bulk water to Municipalities, Notified Area Councils, other local authorities and cluster of villages, M/s. The Ramco Cements Limited shall install separate flow meter or measuring device, as the case may be, at a suitable place along the pipe line to ensure quantum of water supplied to such Municipalities, Notified Area Councils, other local authorities and cluster of villages for drinking and washing etc. in addition to installation of the flow meter under clause 23-A(1)(b) which shall be treated as industrial or commercial use and license fee for such industrial or commercial use shall be at the rate double the existing rate as provided in item 3(ii) of schedule-III.
4. M/s. The Ramco Cements Limited shall abide by the conditions laid down by the competent authority of DoWR during approval of scheme of drawl.
5. M/s. The Ramco Cements Limited shall make adequate arrangement for monitoring Ground Water level through installation of piezometer or through any other approved mechanism.
6. M/s. The Ramco Cements Limited shall abide by the conditions laid down in the NOC issued by CGWA and DLEC.
7. M/s. The Ramco Cements Limited shall undertake water utilization audit in every three years and make the report available for scrutiny by the competent authority of DoWR.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA
4.4.25

NOTARY CUTTACK
N. S. GHOSE
Advocate
CUTTACK TOWN
Regd.ON-28/03
GOVT. OF ORISSA



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8. License fees shall be charged and collected at the rate as specified in the schedule or per unit or quantity of water actually drawn or allocated whichever is higher and shall be enhanced at the rate of ten percent per annum with effect from the first day of April.
9. M/s. The Ramco Cements Limited shall register the project in **IWCRCM portal** within 7 days of entry, after due execution of agreement with the concerned Superintending Engineer of DoWR.

In witness whereof the Parties hereto have put their hands and seals the day and year first above written.

In the presence of the witnesses:

1.

2.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, haridaspur
Signature of the Applicant

In the presence of the witnesses:

1. AGM-Mech.

2. SR. MGR. ACCOUNTS

Signature of Irrigation Officer
Acting in the premises for and on behalf of
The Governor of Odisha.

Superintending Engineer
Jaraka Irrigation Division
JAPAKA

9.4.25

Superintending Engineer
Jaraka Irrigation Division
JAPAKA

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03 GOVT. OF ORISSA



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1 X 5 ANNEXURE-9(G)

OFFICE OF THE EXECUTIVE ENGINEER, JARAKA IRRIGATION DIVISION
AT/PO-JARAKA, DIST.JAJPUR, Ph. 06725 283069, FAX-283064
e-Mail-eeidjaraka@yahoo.com

Lr. No. WT-18/ 1982 WR / Date. 16/5/25

To

The Special Secretary to Government,
Department of Water Resources,
Rajiv Bhawan, Bhubaneswar

Sub : Approval of agreement for drawal of 0.04 cusec (100 KLD) of surface water from Sagaria nalla for industrial use with M/s The Ramco Cements Limited, AT/PO-Haridaspur, Dist-Jajpur.

Sir,

With reference to the subject cited above, it is to intimate that the agreement has been executed for drawal of 0.04 cusec (100 KLD) of surface water from SagariaNallafor industrial use from dt 01.05.2025 to dt 30.04 2026 with M/s The Ramco Cements Limited, AT/PO- Haridaspur, Dist- Jajpur. This is favour of kind information & necessary action. The agreement may kindly be approved.

Encl: Copy of Agreement.

Yours faithfully,
16/5/25
Superintending Engineer
Jaraka Irrigation Division,Jaraka

Memo No. 1983/WB /Date. 16.5.25 16/5/25

Copy submitted to the Chief Engineer, Water Services, O/o the Engineer-in-Chief, Water Resources(Odisha), SechaSadan, Bhubaneswar for favour of kind information and necessary action

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER

Memo No. 1984/B /Date. 16.5.25 16/5/25

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information and necessary action.

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER

Memo No. 1985/WR /Date. 16.5.25 16/5/25

Copy submitted to the Addl.Chief Engineer, Eastern Circle-II, Chandikholfor favour of kind information and necessary action.

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER

Memo No. 1986/WR /Date. 16.5.25 16/5/25

Copy forwarded to M/s The Ramco Cements Limited , At/PO- Haridaspur, Dist-Jajpurfor information and necessary action .

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER



NOTARY CUTTACK N.C. GHOSE Advocate CUTTACK TOWN Regd. ON-23/03 GOVT. OF ORISSA

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IX 16

OFFICE OF THE EXECUTIVE ENGINEER, JARAKA IRRIGATION DIVISION
AT/PO-JARAKA, DIST.JAJPUR, Ph. 06725 283069, FAX-283064
e-Mail-eeidjaraka@yahoo.com

Lr. No. WT-18/ 1982/WR / Date. 16/5/25

To

The Special Secretary to Government,
Department of Water Resources,
Rajiv Bhawan, Bhubaneswar

Sub : Approval of agreement for drawal of 0.04 cusec (100 KLD) of surface water from Sagaria nalla for industrial use with M/s The Ramco Cements Limited, AT/PO-Haridaspur, Dist-Jajpur.

Sir,

With reference to the subject cited above, it is to intimate that the agreement has been executed for drawal of 0.04 cusec (100 KLD) of surface water from SagariaNallafor industrial use from dt 01.05.2025 to dt 30.04 2026 with M/s The Ramco Cements Limited, AT/PO- Haridaspur, Dist- Jajpur. This is favour of kind information & necessary action. The agreement may kindly be approved.

Encl: Copy of Agreement.

Yours faithfully,
16/5/25
Superintending Engineer
Jaraka Irrigation Division,Jaraka

Memo No. 1983/WR /Date. 16.5.25 16/5/25

Copy submitted to the Chief Engineer, Water Services, O/o the Engineer-in-Chief, Water Resources(Odisha), SechaSadan, Bhubaneswar for favour of kind information and necessary action

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER

Memo No. 1984/R /Date. 16.5.25 16/5/25

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information and necessary action.

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER

Memo No. 1985/WR /Date. 16.5.25 16/5/25

Copy submitted to the Addl.Chief Engineer, Eastern Circle-II, Chandikholfor favour of kind information and necessary action.

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER

Memo No. 1986/WR /Date. 16.5.25 16/5/25

Copy forwarded to M/s The Ramco Cements Limited , At/PO- Haridaspur, Dist-Jajpurfor information and necessary action .

Encl: Copy of Agreement.

16/5/25
SUPERINTENDING ENGINEER

Every drop of water is precious.Use optimally by adopting recycle,reuse and zero discharge technology.

NOTARY CUTTACK ODISHA N.S. GHOSE Advocate CUTTACK TOWN Regd. ON 25/03

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भारतीय गैर न्यायिक

भारत

दस रुपये

रु.10

TEN RUPEES

Rs.10

INDIA

INDIA NON JUDICIAL

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41AA 396722

In witness whereof the Parties hereto have put their hands and seals the day and year first above-written.

In the presence of the Witnesss

1. 16.5.25

2.

Signature of the Applicant

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

In the presence of witnesses:

1. AGM-Mech.

2. Sr. Mgr-Accts

Signature of Irrigation Officer
Acting in the premises for and on behalf of
The Governor of Odisha.

Executive Engineer
Irrigation Division
JARAKA

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK TOWN
Regd. OR-26/03
GOVT. OF ORISSA



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भारतीय गैर न्यायिक

भारत

दस रुपये

रु.10

TEN RUPEES

Rs.10

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ओडिशा ODISHA 75AA 021566

23. Department of Water Resources (DoWR) will not be held responsible for non-availability of water due to dry season, disruption, repair & maintenance of Canal/Reservoir.

24. The agreement to be executed by the industry/commercial establishment with local authority/ Superintending Engineer must be approved by the DoWR before drawl of water.

## ADDITIONAL TERMS & CONDITIONS:

25. M/s The Ramco Cements Limited will have to adopt water harvesting, rooftop water harvesting, ground water recharge and recycling of waste water measures in its plant premises as per the approved water management plan.

26. M/s. The Ramco Cements Limited shall follow the zero effluent discharge principle and satisfy State Pollution Control Board (SPCB) norms and obtain requisite permissions from the SPCB, Odisha before drawal of operational water.

27. M/s. The Ramco Cements Limited shall abide by the conditions laid down by the competent authority of DoWR during approval of scheme of drawl.

28. M/s. The Ramco Cements Limited shall undertake water utilization audit in every three years and make the report available for scrutiny by the competent authority of DoWR.

29. License fees shall be charged and collected at the rate as specified in the schedule-III per unit or quantity of water actually drawn or allocated whichever is higher and shall be enhanced at the rate of ten percent per annum with effect from the first day of May.

30. M/s. The Ramco Cements Limited shall register the project in IWCRCM portal within 7 days of entry, after due execution of agreement with the Superintending Engineer, Jaraka Irrigation Division.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA

NOTARY CUTTACK ★ GOVT OF ORISSA ★
M.S. GHOSE
Advocate
CUTTACK TOWN
Regd. No-28/03

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भारतीय गैर न्यायिक

भारत

दस रुपये

TEN RUPEES

रु.10

Rs.10

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75AA 021568

15. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allocation.

16. This agreement shall be valid for a period of three years from the date of execution subject of the renewal of agreement by the Superintending Engineer. For renewal of the agreement, the concerned drawee has to apply minimum three months before the expiry of the agreement.

17. If it is found that the industry is drawing water unauthorized before signing the agreement/ installation of flow-meter, the Superintending Engineer will charge a penal rate at six times the normal rate as provided in Schedule III of the Rule.

18. Government shall be at liberty to review the water allocation unilaterally in case of exigencies.

19. The Superintending Engineer or his authorized representative reserves the right to inspect all installations of drawl and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.

20. M/s The Ramco Cements Limited will have to show clearly in water management plan as to what storage facility the company will create for the lean season and to what extent and how the water is going to be recycled which shall be a part of the project report of the unit.

21. M/s. The Ramco Cements Limited may engage at their own cost consultant(s) experienced in the field to take up field investigations, prepare design and drawing to set up the water supply scheme for drawing water from the Govt. water source for their proposed plant. The actual work will start after approval of the scheme by the competent authority of Water Resource Department who can inspect work during the construction.

22. The exact place for lifting will be decided in consultation with the competent authority of Water Resources Department.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA

NOTARY CUTTACK
N. GHOSE
Advocate
CUTTACK TOWN
Regd. ON-28/03
GOVT. OF ORISSA



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भारतीय गैर न्यायिक

भारत

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TEN RUPEES

Rs.10

सत्यमेव जयते

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75AA 021575

Jaraka Irrigation Division,. Onus of maintaining the Bank Guarantee lies with M/s. The Ramco Cements Limited.

8. In case of water supply for M/s. The Ramco Cements Limited is to be met from a common source through a sharing mechanism, such common infrastructure for drawal of water will be constructed, maintained and operated either by IDCO or Special Purpose Vehicle(SPV) after taking due clearance from IDCO. Water will be supplied to industry by IDCO/SPV and they would also be liable for payment of water rate to the Govt. and will in turn have arrangements as similar therein as clauses(6) and (7) detailed earlier..

9. M/s. The Ramco Cements Limited will not disturb the normal flow of water so that riparian rights in the downstream will be affected and the company shall have no claim on the account.

10. The drawl mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing eco system and environmental setup.

11. The Rehabilitation and Resettlement Action Plan/Welfare Action Plan, if so required will be prepared in conformity with the current Orissa Rehabilitation and Resettlement policy and executed by the company at its own cost under the supervision of the Water Resources Department and the Collector of the District.

12. M/s. The Ramco Cements limited should not claim as a matter of right to get the desired quantity of water during non-monsoon and lean period to meet their full industrial use and the company has to make adequate storage facility in their own land for supply of water to their plant during such period.

13. The safety design of all the structures lies fully on the company.

14. In case of any dispute/interpretation required, the decision of the Government in Water Resources Department shall be final.

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

NOTARY CUTTACK
N.S. GHOSH
Advocate
CUTTACK TOWN
Regd. OR-28/03
GOVT. OF ORISSA

Executive Engineer
Jaraka Irrigation Division
JAPAKA



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भारतीय गैर न्यायिक

भारत

दस रुपये

TEN RUPEES

रु.10

Rs.10

सत्यमेव जयते

INDIA

INDIA NON JUDICIAL

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drawl or lifting of water. Assessment of water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-functioning of the flow meter, the licensee shall bring the fact to the notice of the Superintending Engineer, Jaraka Irrigation Division forthwith and take appropriate steps to remove the defects in the meter or for replacement thereof within a period of three months or till the defects in the meter is removed or the meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the meter to the notice of Superintending Engineer, Jaraka Irrigation Division or fails to remove the defect in the meter or to replace the same, as the case may be, within a period of three months, the agreement shall be liable to cancellation and thereafter the water supply shall be stopped.

5. M/s. The Ramco Cements Limited shall construct full proof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and M/s. The Ramco Cements Ltd shall give details of effluent discharge in the natural source (in river or nala).

6. For construction of Head works and control mechanism i.e intake well, pump house and other related facilities, M/s. The Ramco Cements Limited will get the land leased in their favor through IDCO as is done in respect of any other Govt. land required by the industry. IDCO will make available land on a long term lease to M/s The Ramco Cements Limited, the continuance of the lease agreement will subject to the condition that the industry shall pay the water rates as per prevailing water rate and all other dues of Govt. and IDCO from time to time.

7. M/s The Ramco Cements Limited would required to pay 3 (Three) months advance water charges in favour of The Superintending Engineer, Jaraka Irrigation Division in shape of Bank draft or FDR duly discharged by M/s The Ramco Cements Limited as non-interest bearing security deposit and for 9(Nine) months a Bank Guarantee duly pleased in favour of The Superintending Engineer,

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA

NOTARY CUTTACK GOVT. OF ORISSA
N.S. GHOSE
Advocate
CUTTACK TOWN
Regd. ON-28/03



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भारतीय गैर न्यायिक

भारत

दस रुपये

रु.10

TEN RUPEES

Rs.10

सत्यमेव जयते

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INDIA NON JUDICIAL

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(ii). M/s. The Ramco Cements Limited shall not without prior permission in writing from the Government lay pipeline on government or Communal lands. If the pipelines have to pass through Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.

(iii). M/s. The Ramco Cements Limited shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the schedule except with the approval of the Government. The Superintending Engineer, Jaraka Irrigation Division shall access the fees to be charged as per Unit/Quantity of water drawn or allocated whichever is higher. If drawl is more than the allocation a penal rate at six times the rate specified in Schedule-III shall be charged on the quantity of excess drawl in addition to the normal bill on allocated quantity. The excess drawl is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason. Where the licensee fails to so apply for such higher allocation or where the licensee is reused for such higher allocation, the agreement be shall liable to cancelation and the water supplied shall be stopped thereafter.

(iv) The permission granted shall not be deemed to exempt M/s The Ramco Cements Limited from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Government from time to time.

(v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.

4. M/s. The Ramco Cements Limited at his own cost shall install a flow meter or a suitable measuring device for measurement of water drawn or lifted by him from the Government water sources as per the procedure laid down in Rule-23-A(b). The Superintending Engineer, Jaraka Irrigation Division shall visit the location of drawl or lifting of water, verify the quantities of water drawn or lifted by M/s. The Ramco Cements Limited and ensure such controls as may be necessary for administrating the

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA

NOTARY CUTTACK S.S. GHOSE Advocate CUTTACK TOWN GOVT. OF ORISSA



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भारतीय गैर न्यायिक

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TEN RUPEES

Rs.10

INDIA

INDIA NON JUDICIAL

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**SCHEDULE**

| Purpose for which water will be supplied | Volume of water, if any | Period of supply | The place of which it will be supplied | Remarks |
|---|---|---|---|---|
| Industrial purpose | 100 Cubic meter per day (0.04 cusec) | 01.05.2025 To 30.04.2026 | M/s The Ramco Cements Limited, At/Po-Haridaspur, District – Jajpur. | Through own Pipeline System |

**NOW THIS AGREEMENT witnessed as follows:**

In pursuance of the said agreement and in consideration of supply of water to be made to the applicant and the sureties hereby jointly and severally covenant with the Governor as follows:-

1. M/s The Ramco Cements Limited shall make suitable arrangement to take the water from the Government water source at which it will be supplied. M/s The Ramco Cements Limited shall not use the water supplied to him for any purpose other than that which is specified in the schedule.

2. If the water rate/license fees for the aforesaid quantity of water or any part thereof, is not paid on or before the date specified in agreement it shall become payable at once (unless the Government sanctions for special reason an extension of time) and M/s. The Ramco Cements Limited and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent per mensem from the date of default. All amount due to the Government under terms of these present shall if not paid in time, be recoverable as a public demand under the Orrisa Public Demands Recovery Act, 1962.

3. (i). M/s. The Ramco Cements Limited shall be liable for criminal and civil action if by drawl of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted.

**GOBINDA ROUTH**
**Sr. DGM (Works)**
**The Ramco Cements Limited**
**Odisha Grinding Unit, Haridaspur**

Superintending Engineer
Jaraka Irrigation Division
JAJPUR

NOTARY CUTTACK N.S. GHOSE ADVOCATE CUTTACK TOWN REG. NO-28/03 GOVT. OF ORISSA



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भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

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P 183375

AGREEMENT NO. - 43/2025

FORM - K

(See rule 27(2) (e) & Rule 26)

AGREEMENT FOR SUPPLY OF WATER FOR THE PURPOSE OF OTHER THAN IRRIGATION

THIS AGREEMENT is made on the 16th day of May two thousand twenty five BEETWEEN **Shri Gobinda Routh,** Son of Amulya Kumar Routh, resident at Sector-B, Main Road, Near Raj Hotel, At/Post-Bandhamunda, Dist-Sundargarh, Odisha-770032, by profession SDGM-Works of M/s The Ramco Cements Limited, AT/PO:- Haridaspur, District - Jajpur, Odisha (herein after called the "Applicant") of the first part AND in the representative capacity of M/s The Ramco Cements Limited, AT/PO:-Haridaspur, District-Jajpur, Odisha Shri Rajendra Kumar Panda Son of Shri Bijaya Kumar Panda, Manager, Nalatel, Bhadrak District, Odisha-756131 AND Shri Guruprasad Das Son of Shri Balunkeswar Das,AGM, Village –Cleark Road, Post Puri, District-Puri , Odisha-752001 (here in after referred to as the "Sureties") of the second part and the Governor of Odisha through the Superintending Engineer, Jaraka Irrigation Division, Jaraka, Department of Water Resources, Government of Odisha, which expression unless repugnant to the context shall include his successors and assigns (here in after called **'the Government')** of the third part.

WHEREAS, the applicant has made an application for supply of water from the Superintending Engineer, Jaraka Irrigation Division surface water source for the period as mentioned in the schedule.

AND WHEREAS the sureties have agreed to give surety for payment of rates charged for such supply in the manner hereinafter appearing and the Government has agreed to supply the water for the [purpose specified in the schedule annexed hereto (As per letter No. WT-135/104 Dated 04.01.2020 Department of Water Resources, Govt. of Odisha, Bhubaneswar).

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03 GOVT. OF ORISSA

GOBINDA ROUTH
Sr. DGM (Works)
The Ramco Cements Limited
-Odisha Grinding Unit, Haridaspur

Superintending Engineer
Jaraka Irrigation Division
JARAKA
16.5.25



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ANNEXURE - 9(H)

266

1555

OFFICE OF THE EXECUTIVE ENGINEER

Jaraka Irrigation Division, Jaraka

Plot No-/E-mail id:

Ltr No:IWCRCM/11/2025

Date: 17/12/2025

To

**The Ramco Cements Limited., The Ramco Cements Limited, AT/PO-Haridaspur, Dist-Jajpur.** Notice is here by given that you have been drawing/allocated water from the **Government Water Source(Ground Water)** as shown in the format during the month of **November 2025**. As per flow meter reading you have consumed **1043** cubic metre of water of your industrial/Commercial establishment against the applied quantity for the month of **November 2025**,which is **1482.62** cubic metre. As per sub-rule(2)(f) of rule 23-A read with rule 23 and 26, the quantity of water for this month is **1482.62** cubic metre and you have been assessed with an amount as shown in the format.

You are hereby directed to deposit the fees so assessed in the office of the Executive Engineer,Jaraka Irrigation Division, Jaraka noted below on or before Date. **31/12/2025** failing which action as deemed proper under the provisions of the act and rules shall be taken against you.

| Name Of The Govt. Water Source/Irrigation Work | Commitment Charge | Quantum Of Water For The Month(In CUM) | Unit Rate Of License Fee/Special Water Rate(Rate/Cum) | Total Amount Assessed (Current Principal)For The Month (Col.5 = Col.3xcol.4+Col.2) | Current Penalty | Cumulative Demand For The Previous Month(Col.7 = Col.13 Of Previous Month) | Collection During The Month (Against Col.7) | | | | Current Interest 2% Per Month [Col.12 = (Col.7-Col.11)*2/100] | Cumulative Demand For The Month (Col.13 = Col.5 + Col.6+Col.7 + Col.12-Col.11) |
|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | Principal | Penalty | Interest | Total (col.11 = col.8+col.9 + col.10) | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | (11) | (12) | (13) |
| Ground Water | Rs. 0 | 1482.62 cum | 12.92/cum | Rs. 19155 | Rs. 0 | Rs. 19794 | Rs. 19794 | Rs. 0 | Rs. 0 | Rs. 19794 | Rs. 0 | Rs. 19155 |

Executive Engineer

Jaraka Irrigation Division, Jaraka

Memo No Date

Copy Submitted to the Chief Engineer, Water Services,O/O the E.I.C., Water Resources Department,Odisha.



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**Plant Office:**
At/P.O.- Haridaspur
P.S. Dharmasala, District- Jajpur, Odisha-755024
Website : www.ramcocements.in
Corporate Identity Number:L26941TN1957PLC003566

**THE RAMCO CEMENTS LIMITED**

TRCL/OGU/OSPCB/03.2022

27th May 2022

**To**

**The Member Secretary**
State Pollution Control Board,
Paribesh Bhawan, A/118,
Nilakantha Nagar,
Unit-VIII, Bhubaneswar-751 012.

**Respected sir,**

**Sub:** Submission of show case notice reply documents, The Ramco Cements Limited, Odisha Grinding Unit at/Po: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha - reg.

**Ref:** OSPCB letter no.8690/IND-I CON 6741, dated 19.05.2022.

With due respect, the subject and reference mention above, we are hereby submitting the response of show case notice documents vide letter no. no.8690/IND-I CON 6741, dated 19.05.2022 received through mail and acknowledged the receipt of letter. The replies are as follows:

| Sr No | Non compliance | Our response |
|---|---|---|
| 1 | Stack monitoring conducted at stack attached to bag house of cement mill shows concentration of Particulate Matter as 59 mg/Nm3 exceeding the prescribed standards of 30mg/Nm3. | • During Regional Officer, OSPCB site inspection/monitoring was carried out dated 07.03.2022 during our plant maintenance period (during plant maintenance we have changed bags/cages in Baghouse attached to cement mill stack); due to this reason the Particulate Matter values are exceeded 59 mg/Nm3.<br>• After completion of our plant maintenance, third party (M/s. Visiontek Consultancy Services Pvt. Ltd, Bhubaneswar, NABL Accredited lab) was carried out stack monitoring dated 25.03.2022 and the report was shown Particulate Matter values are within the limit **(Enclosed third party monitoring report as Annexure-1).**<br>• TRCL will assure that, this type of mistake will not repeat in future. |

The Ramco Cements Limited OGU

NOTARY CUTTACK GHOSE Advocate TOWN Regd. ON-28/03 GOVT. OF ORISSA



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**THE RAMCO CEMENTS LIMITED**

**Plant Office:**
At/P.O.- Haridaspur
P.S. Dharmasala, District- Jajpur, Odisha-755024
Website : www.ramcocements.in
Corporate Identity Number:L26941TN1957PLC003566

| | | |
|---|---|---|
| 2 | Ambient Air monitoring conducted near main gate and gate no.2 shows concentration of PM10 as 136 µg/m3 and 167 µg/m3 which is much higher than the prescribed standard of 100 µg/m3. | • During Regional Officer, OSPCB inspection dated 07.03.2022, plant road was under final stage of completion, due to this PM10 concentration values are exceeded both the location. **(Enclosed completed road photographs as annexure 2.1).**<br>• After completion of black topped road work third party (M/s. Visiontek Consultancy Services Pvt. Ltd, Bhubaneswar, NABL Accredited lab) carried out AAQMS PM10 monitoring dated 25.03.2022 and the report was shown PM10 are within the limit **(Enclosed third party monitoring report as Annexure-2.2).**<br>• TRCL will assure that, this type of mistake will not repeat in future. |
| 3 | Fugitive emission was observed during plying of vehicle at the road connected to the packing plant, wagon tippler area and at transfer point connected to clinker silo. | • During Regional Officer, OSPCB inspection dated 07.03.2022; blacktopped road work was under final stage of completion. Due to this reason fugitive emission was generated and TRCL will assure that, this type of mistake will not repeat in future.<br>• Now entire plant completed with black topped road and there is no fugitive emission at present. **(Enclosed completed black topped road photographs as annexure 3.1 and third party fugitive emission monitoring report as annexure 3.2).** |
| 4 | There was accumulation of dust observed at the bottom of raw material silo and mill building area. | • During regional Officer, OSPCB inspection dated 07.03.2022 plant was under maintenance.<br>• During maintenance we have cleaned entire dust from bottom of raw material silo and mill building area. TRCL will assure that, this type of mistake will not repeat in future. **(Enclosed raw material silo and mill building recent photographs as annexure-4).** |
| 5 | Wind borne dust emission was observed at bag filter slag storage area. | During maintenance the bag filter issue was solved and presently there is no wind borne dust from slag storage area bag filter **(Enclosed slag storage area bag filter photographs as annexure-5).** |

NOTARY CUTTACK N.S. GHOSE Advocate CUTTACK TOWN Regd. ON 28/03 GOVT. OF ORISSA

The Ramco Cements Limited OGU



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**Plant Office:**
At/P.O.- Haridaspur
P.S. Dharmasala, District- Jajpur, Odisha-755024
Website : www.ramcocements.in
Corporate Identity Number:L26941TN1957PLC003566

**THE RAMCO CEMENTS LIMITED**

| | | |
|---|---|---|
| 6 | Sewage Treatment Plant was found to be in defunct condition and domestic water is diverted to soak pit via septic tank. | Initially we have installed STP at colony area (through L&T) and which was not adequate, Now our management appointed M/s. Visiontek Consultancy Services Pvt. Ltd, Bhubaneswar for implementation and commissioning of new STP (100 KLD capacity) and STP being completed within 4 months period. **Enclosed detailed STP design drawings as Annexure-6.** |
| 7 | You have not provided adequate treatment system consisting of a series of settling tanks/ponds followed by high rate clarification through clari-floculator/tube settlers to treat the run-off water from the whole factory premise. | • During regional Officer, OSPCB inspection dated 07.03.2022 plant was under maintenance.<br>• We have provided settling pond for initial storage of sludge from direct drain water. After settling pond there is another pond for clear water storage. We have installed WTP plant with dual media filter and activated carbon filer for run-off water. **Enclosed detailed process as Annexure-7.** |
| 8 | You have already installed HD-IP surveillance camera without obtaining permission from this Board. | We have discussed with board regarding HD-IP camera installation, After board confirmation we have installed HD-IP camera at site. **Enclosed correspondence letters as Annexure-8.** |
| 9 | From the RT-DAS server of the Board, it is found that there is no online CEMS data is received through this server since long. | RT-DAS server online data CEMS completed **Enclosed last one month data as Annexure-9.** |
| 10 | Road connecting to packing plant, wagon tippler, etc have not been black topped/concreted. | During Regional Officer, OSPCB inspection dated 07.03.2022; blacktopped road work was under final stage of completion. Now entire plant completed with black topped road including packing plant, wagon tippler, etc. **(Enclosed completed black topped road photographs as annexure 10.)** |

We cordially request you to accept our submission and cancel the show case at the earliest please.

Thanking you,
Yours faithfully,
For **The Ramco cements Limited,**

The Ramco Cements Limited OGU

**(Ajit Kumar Paul)**
**Assistant Vice President**

**Copy to:** Regional Officer, State Pollution Control Board, At: Dhabalagiri, PO: FC Project, Jajpur Road, District: Jajpur, Odisha – 755 020.

NOTARY CUTTACK GOVT. OF ORISSA N.S. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03



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# Visiontek Consultancy Services Pvt. Ltd.

*(Committed For Better Environment)*

*Certified for* : ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S), ISO/IEC 17025:2017

*Accredited by* : NABET-A Grade, MOEF & CC/CPCB & SPCB-A Grade

- Infrastructure Enginering
- Water Resource Management
- Environmental & Social Study
- Surface & Sub-Surface Investigation
- Quality Control & Project Management
- Renewable Energy
- Agricultural Development
- Information Technology
- Public Health Engineering
- Mine Planning & Design
- Mineral/Sub-Soil Exploration
- Waste Management Services

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab


Ref: Envlab/21/R-4090 Date: 26.03.2022

## STATIONARY EMISSION MONITORING REPORT – MARCH 2022

1. Name of Industry : **The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha**
2. Date of Sampling : **25.03.2022**
3. Sampling Location : **STI: Stack attached to Cement Mill**
4. Monitoring Instruments : Vayubodhan Stack Sampler VSS 2
5. Sample collected by : VCSPL Representative
6. Date of Analysis : **26.03.2022 TO 28.03.2022**

| Parameters | Unit of Measurement | Standard MoEF & CC , CPCB | Analysis Result |
|---|---|---|---|
| | | | ST-I |
| Stack Temperature | $^0C$ | -- | 98 |
| Velocity of Flue Gas | m/sec | -- | 6.02 |
| Quantity of Gas flow | $m^3/hr$ | -- | 53458.22 |
| Concentration of Particulate Matter as PM | $mg/Nm^3$ | **30 $mg/Nm^3$** | 28.2 |
| Sulphur dioxide as $SO_2$ | $mg/Nm^3$ | **100 $mg/Nm^3$** | 38.2 |
| Oxides of Nitrogen as $NO_x$ | $mg/Nm^3$ | **600 $mg/Nm^3$** | 29.9 |
| Carbon Monoxide as CO | $mg/Nm^3$ | -- | 11.8 |
| Mercury as Hg | $mg/Nm^3$ | -- | 0.024 |

Reviewed by: Approved by:

NOTARY CUTTACK N.C. GHOSE Advocate CUTTACK TOWN Regd. ON 28/03 GOVT. OF ORISSA



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Annexure - 2.1

180

The Ramco Cements Limited
OGU

NOTARY CUTTACK
N. S. GHOSE
Advocate
CUTTACK TOWN
Regd. ON-28/03
GOVT. OF ORISSA

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NOTARY CUTTACK ★ GOVT. OF ORISSA ★
Cuttack Court Town
Regd. No. 28/03

OGU



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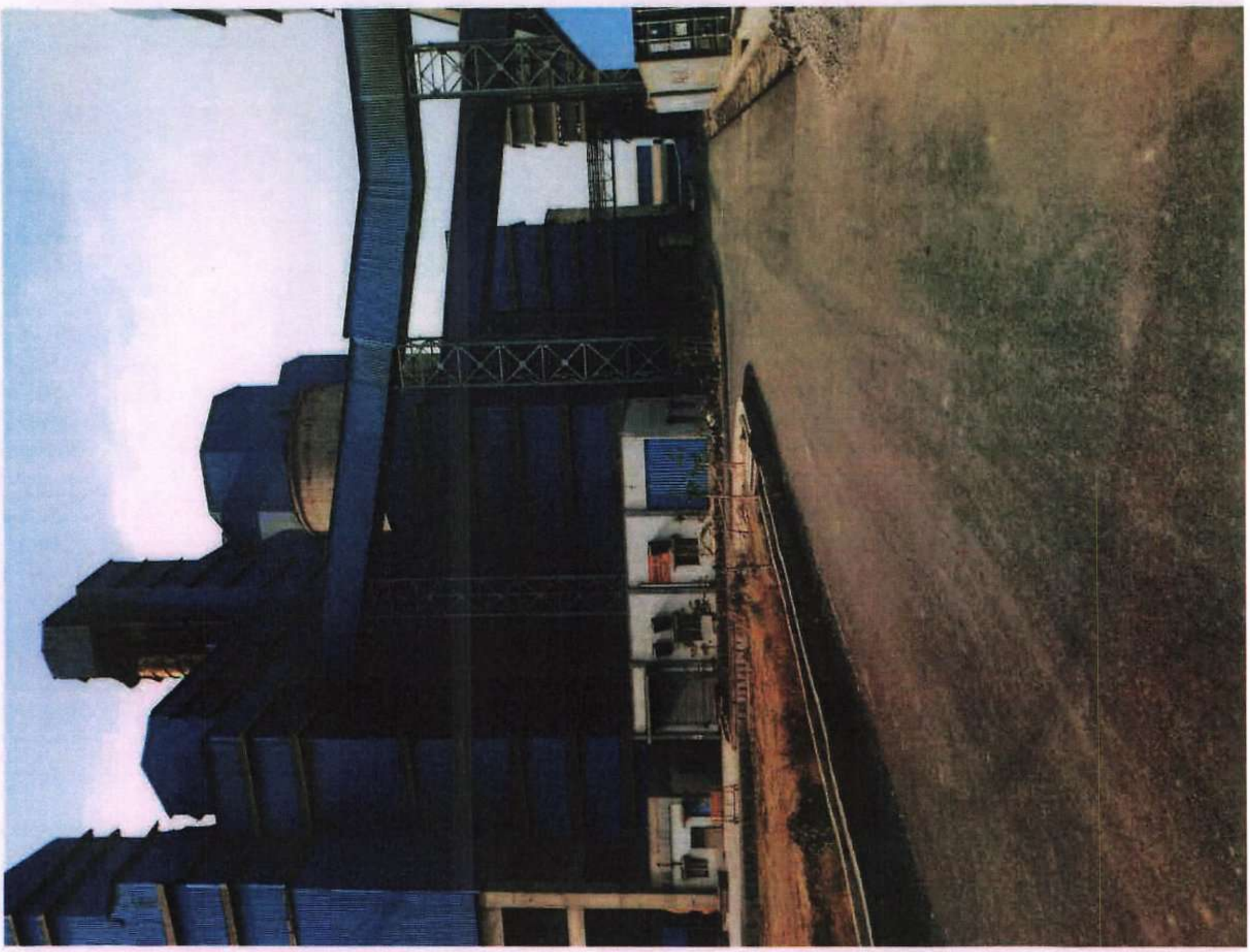
The Ramco Cements Limited
OGU



NOTARY CUTTACK
N. S. GHOSE
Advocate
CUTTACK TOWN
Appt. ON-28/03
GOVT. OF ORISSA

# Visiontek Consultancy Services Pvt. Ltd.

*(Committed For Better Environment)*

*Certified for* : ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S), ISO/IEC 17025:2017

*Accredited by* : NABET-A Grade, MOEF & CC/CPCB & SPCB-A Grade

- Infrastructure Enginering
- Water Resource Management
- Environmental & Social Study
- Surface & Sub-Surface Investigation
- Quality Control & Project Management
- Renewable Energy
- Agricultural Development
- Information Technology
- Public Health Engineering
- Mine Planning & Design
- Mineral/Sub-Soil Exploration
- Waste Management Services

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab


**Ref: Envlab/21/R-4087** **Date: 31.03.2022**

## AMBIENT AIR QUALITY MONITORING REPORT – MARCH 2022

1. Name of the Industry : **The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha**
2. Monitoring Instruments : RDS (APM 460), FPS (APM 550) Envirotech
3. Sample Collected By : Visiontek Consultancy Services Pvt.Ltd Representative

| Monitoring location | Date of Sampling | PARAMETERS | | | |
|---|---|---|---|---|---|
| | | $PM_{10}$ ($\mu g/m^3$) | $PM_{2.5}$ ($\mu g/m^3$) | $SO_2$ ($\mu g/m^3$) | NOx ($\mu g/m^3$) |
| Main Gate | 24.03.2022 | 68.9 | 39.6 | 11.4 | 16.8 |
| Over head Tank | 25.03.2022 | 64.6 | 40.2 | 13.2 | 18.4 |
| Railway Siding(North) | 25.03.2022 | 64.8 | 40.8 | 12.8 | 18.1 |
| Wagon Tippler | 25.03.2022 | 67.6 | 38.8 | 13.6 | 17.6 |
| NAAQ Standard | | 100 | 60 | 80 | 80 |
| TEST METHOD | | Gravimetric IS 5182: Part 23 | Gravimetric EPA 1998 | Improved West & Geake Method IS 5182 (Part-2) RA2017 | Modified Jacob &Hochheiser Method IS 5182 (Part-6) RA2017 |

Reviewed by

Approved by

The Ramco Cements Limited OGU

NOTARY CUTTACK N.T. GHOSE Advocate CUTTACK TOWN REGD.ON-28/03



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NOTARY GOVT. OF ORISSA

The Ramco Cements Limited OGU



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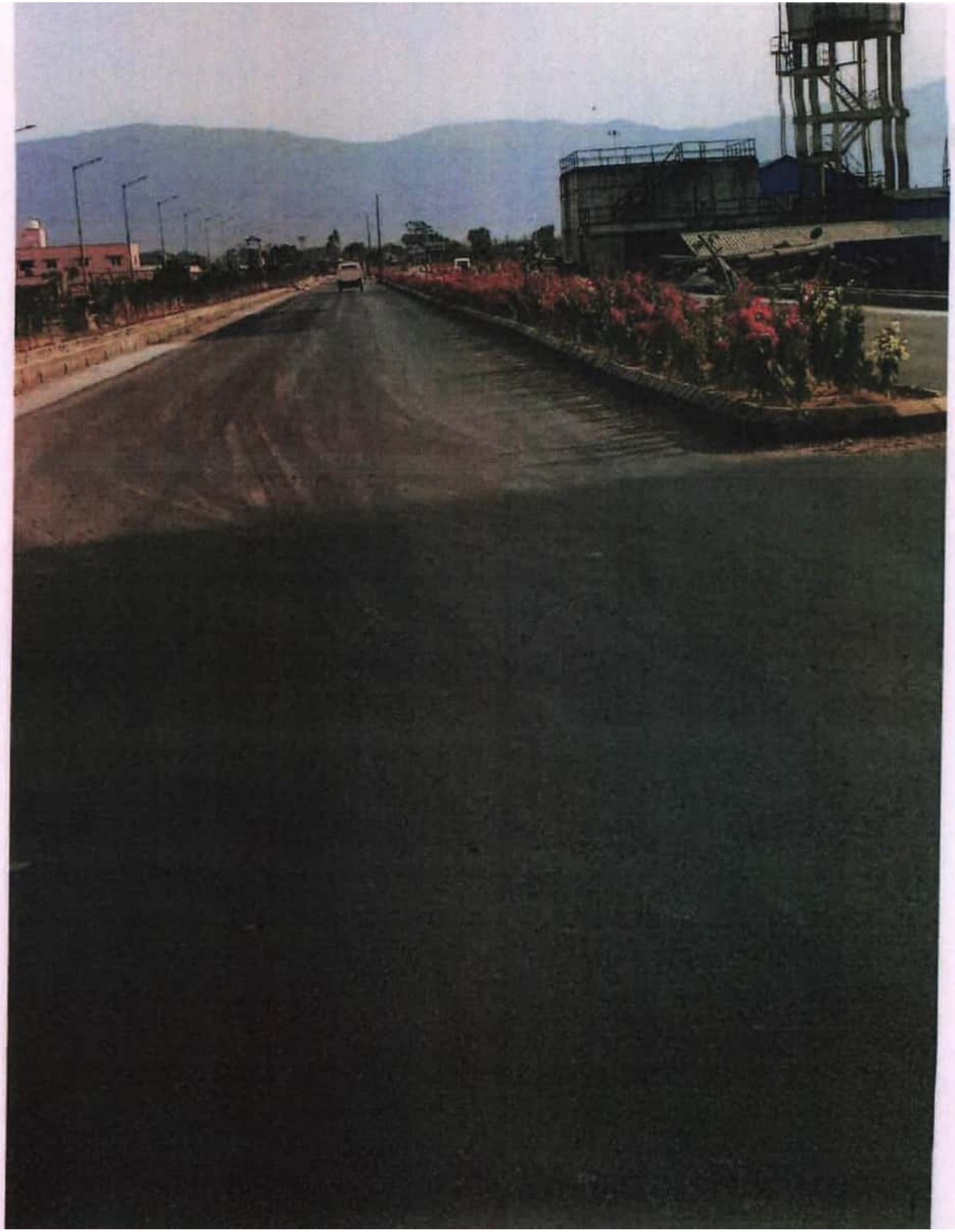
The Ramco Cements Limited OGU

NOTARY CUTTACK ★ ODISSA ★ GOVT. OF ORISSA
N. PANDA
Advocate
CUTTACK TOWN
Regn. 01-28/07



(X)

NOTARY CUTTACK
N. GHOSH
CUTTACK TOWN
Regd. ON-28/03
GOVT. OF ORISSA

The Ramco Cements Limited
OGU



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NOTARY CUTTACK
N. C. MOHANTY
Advocate
CUTTACK TOWN
Regd. ON-28/03
GOVT. OF ORISSA

The Ramco Cements Limited
OGU



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# Visiontek Consultancy Services Pvt. Ltd.

*(Committed For Better Environment)*

*Certified for* : ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S), ISO/IEC 17025:2017

*Accredited by* : NABET-A Grade, MOEF & CC/CPCB & SPCB-A Grade

- Infrastructure Engineering
- Water Resource Management
- Environmental & Social Study
- Surface & Sub-Surface Investigation
- Quality Control & Project Management
- Renewable Energy
- Agricultural Development
- Information Technology
- Public Health Engineering
- Mine Planning & Design
- Mineral/Sub-Soil Exploration
- Waste Management Services

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab


**Ref: Envlab/21/R-4088** **Date: 31.03.2022**

## FUGITIVE EMISSION MONITORING REPORT – MARCH 2022

1. Name of the Industry : **The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha**
2. Monitoring Instruments : RDS (APM 460)
3. Sample Collected By : Visiontek Consultancy Services Pvt.Ltd Representative

| Monitoring location | Date of Sampling | PARAMETERS | | | |
|---|---|---|---|---|---|
| | | Suspended Particulate Matter, SPM ($mg/m^3$) | Respirable Particulate Matter, $PM_{10}$ ($\mu g/m^3$) | $SO_2$ ($\mu g/m^3$) | NOx ($\mu g/m^3$) |
| DG Set | 24.03.2022 | 0.46 | 94 | 15.6 | 19.8 |
| Wagon Tippler | 24.03.2022 | 0.44 | 86 | 14.8 | 19.2 |
| **Standard as per MoEF Notification G.S.R. 46 (E)** | | **1200mg/m³** | **500mg/m³** | -- | -- |
| TEST METHOD | | Gravimetric IS 5182: Part 23 | Gravimetric IS 5182: Part 23 | Improved West & Geuke Method IS 5182 (Part-2) RA2017 | Modified Jacob &Hochheiser Method IS 5182 (Part-6) RA2017 |

Reviewed by
Approved by



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Annexure-4

NOTARY CUTTACK
GOVT. OF ORISSA
Regd. ON-28/09

The Ramco Cements Limited
OGU



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NOTARY CUTTACK GOVT. OF ORISSA

The Ramco Cements Limited OGU



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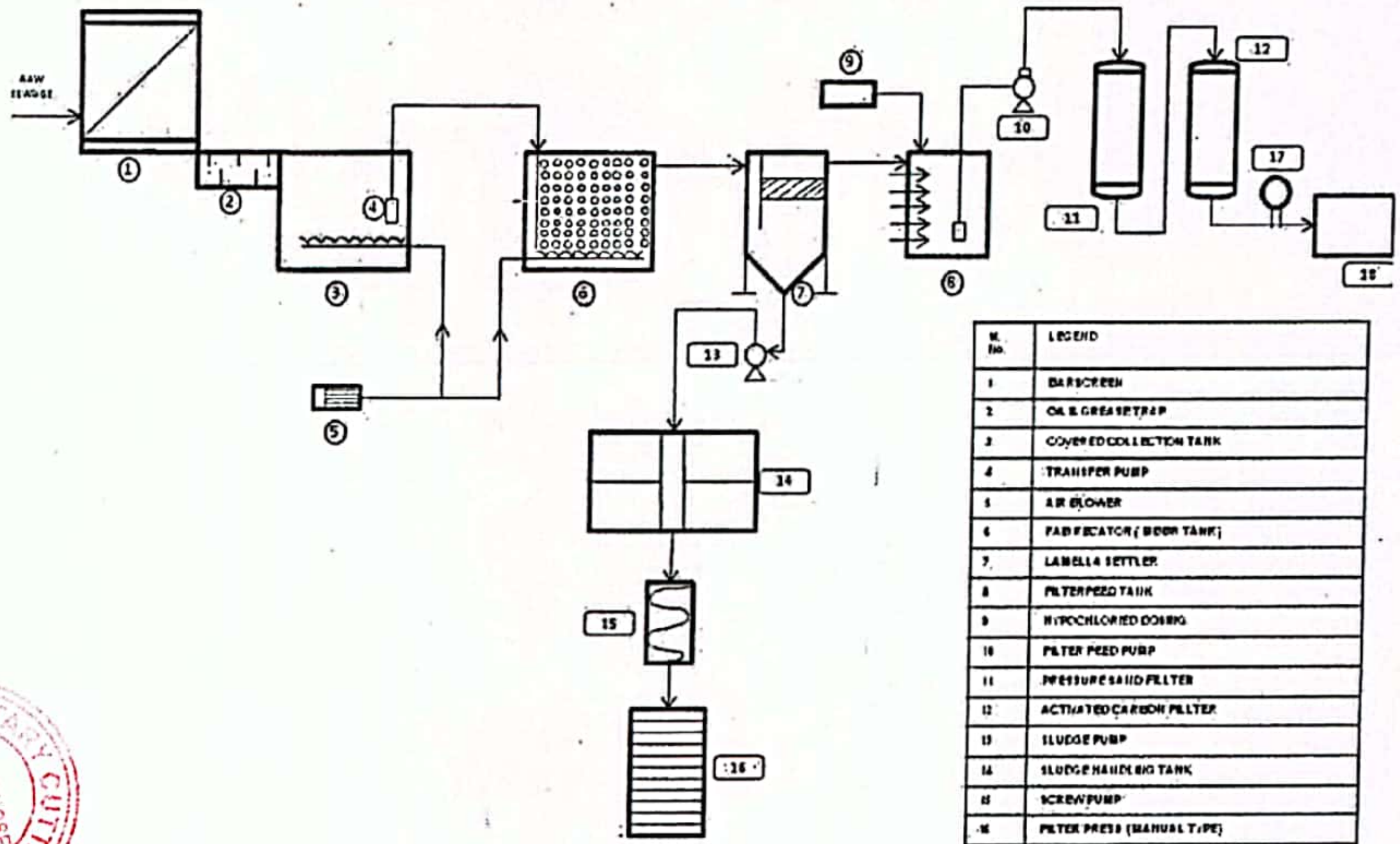
# FLOW DIAGRAM OF STP 100 KLD WITH MBBR TECHNOLOGY




| Sl. No. | LEGEND |
|---|---|
| 1 | BARSCREEN |
| 2 | OIL & GREASE TRAP |
| 3 | COVERED COLLECTION TANK |
| 4 | TRANSFER PUMP |
| 5 | AIR BLOWER |
| 6 | FABRICATOR ( MBBR TANK) |
| 7 | LAMELLA SETTLER |
| 8 | FILTER FEED TANK |
| 9 | HYPOCHLORITE DOSING |
| 10 | FILTER FEED PUMP |
| 11 | PRESSURE SAND FILTER |
| 12 | ACTIVATED CARBON FILTER |
| 13 | SLUDGE PUMP |
| 14 | SLUDGE HANDLING TANK |
| 15 | SCREW PUMP |
| 16 | FILTER PRESS (MANUAL TYPE) |
| 17 | FLOW METER |
| 18 | TREATED WATER TANK |

| |
|---|
| CLIENT: RAMCO CEMENTS LIMITED, HARIDASPUR |
| TITLE: FLOW DIAGRAM OF STP 100KLD WITH MBBR TECH |
| Visiontek Consultancy Services Pvt. Ltd.<br>Plot NO-M-22 & 23, Chandaka Industrial Estate,<br>Patia,Bhubaneswar,Odisha-751024 |

NOTARY CUTTACK GOVT. OF ORISSA

The Ramco Cements Limited OGU

285

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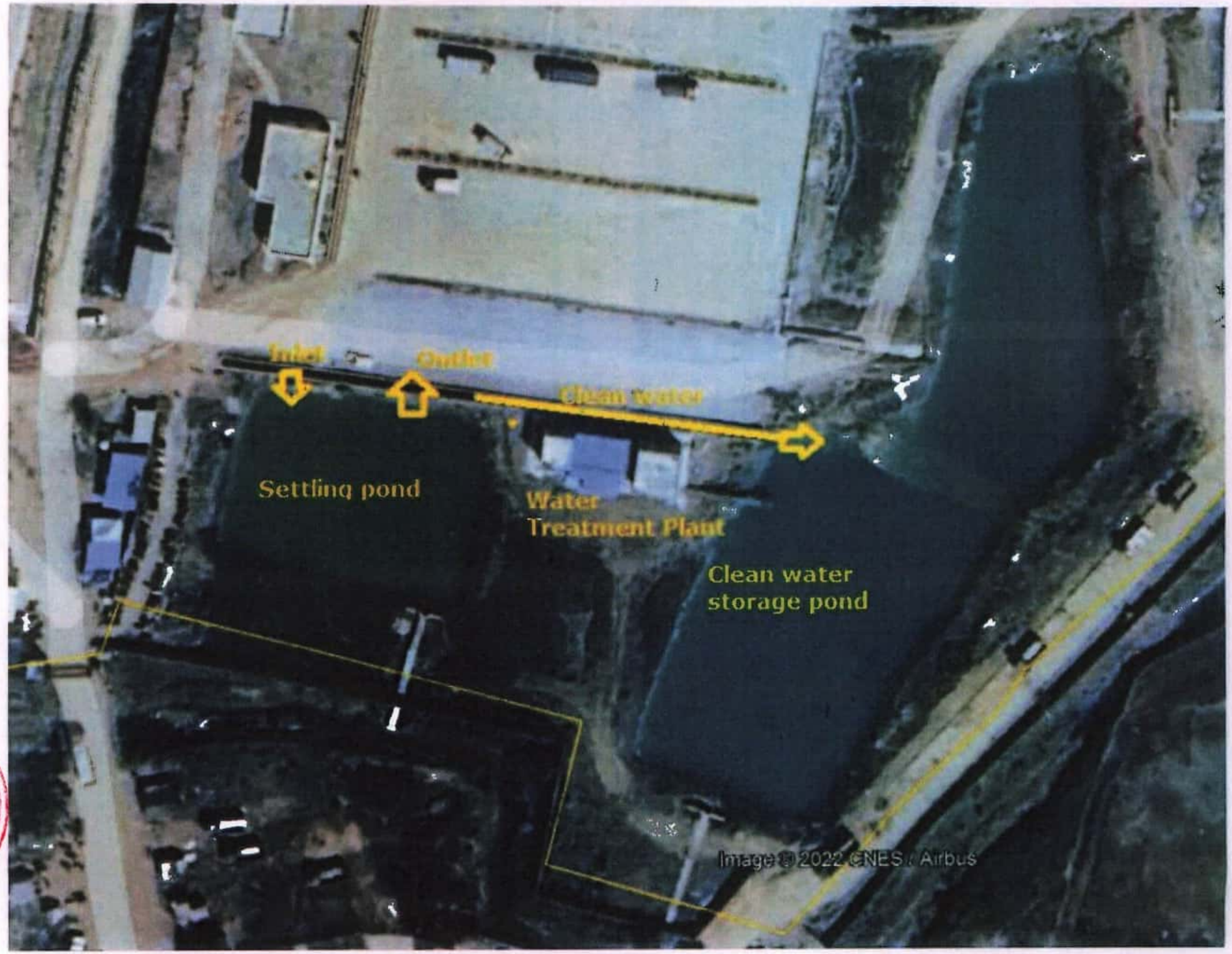
Annexure -7




NOTARY CUTTACK GOVT. OF ORISSA

The Ramco Cements Limited OGU

286

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Annexure -8

287

176

# The Ramco Cements Limited

Project Office,
2nd Floor, Mahalaxmi Complex,
Sankharidiha,
P.O. & P.S: Dharmasala,
Jajpur District, Odisha- 755008
Website:www.ramcocements.in
Corporate Identity Number :
L26941TN1957PLC003566

TRCL/OGP/OSPCB/12.2020

22nd Dec 2020

**To**

**Chief Environmental Engineer**
State Pollution Control Board,
Paribesh Bhawan, A/118,
Nilakantha Nagar,
Unit-VIII, Bhubaneswar-751 012.

**Respected sir,**

**Sub:** The Ramco Cements Limited, Odisha Grinding Plant, 0.90 MTPA Grinding Plant at/Po: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha – **Submission of surveillance I.P camera details - reg.**

**Ref:** 1. Odisha State Pollution Control Board, Consent to Operate letter no. 7360/ IND-I-CON-6741, dated 14.08.2020.
2. OSPCB letter no.12492/IND-I CON-MISC-1624, dated 11.12.2020.

As per OSPCB consent to operate additional condition no.7 and subsequent OSPCB letter dated 11.12.2020 regarding installation of Surveillance I.P. Camera installation of OGP unit. We are pleased to inform you that, our plant commercial production was started dated 03.09.2020.

In this connection, we have finalized supplier from M/s. Lookman Electroplast Industries Ltd, Chennai for supply/commissioning of 2MP starlight 33x Network IR speed dome camera model no. SIP-20SH5336W-P5S (Version 2.1). We agreed all the conditions as per reference no.2 and the said work will be completed within 6 months period.

We cordially request you to accept our submission and acknowledge the same.

Thanking you,

Yours faithfully,

For **The Ramco cements Limited,**

29/12/20

2 9 DEC 2020
G.P.C. BOARD
BHUBANESWAR

**(Ajit Kumar Paul)**
**Asst. Vice President (Projects)**

The Ramco Cements Limited OGU

**Copy to:** Regional Officer, State Pollution Control Board, At: Dhabalagiri, PO: FC Project, Jajpur Road, District: Jajpur, Odisha – 755 020

N. GHOSE Advocate CUTTACK TOWN Regn. NO-28/03 CUTTACK GOVT. OF ORISSA

The Ramco Cements Limited OGU



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o/c 177

# The Ramco Cements Limited

Project Office,
2nd Floor, Mahalaxmi Complex,
Sankharidiha,
P.O. & P.S: Dharmasala,
Jajpur District, Odisha- 755008
Website:www.ramcocements.in
Corporate Identity Number:
L26941TN1957PLC003566

TRCL/OGP/OSPCB/15.2021 26th Aug 2021

**To**

**Chief Environmental Engineer**
State Pollution Control Board,
Paribesh Bhawan, A/118,
Nilakantha Nagar,
Unit-VIII, Bhubaneswar-751 012.

**Respected sir,**

**Sub:** The Ramco Cements Limited, Odisha Grinding Plant, 0.90 MTPA Grinding Plant at/Po: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha – **Submission of HD IP camera specification - reg.**

**Ref:** 1. Odisha State Pollution Control Board, Consent to Operate letter no. 7360/ IND-I-CON-6741, dated 14.08.2020.
2. OSPCB letter no.12492/IND-I CON-MISC-1624, dated 11.12.2020.
3. OSPCB letter no.12310/IND-I CON-1641, dated 18.08.2021.

As per OSPCB consent to operate additional condition and subsequent OSPCB letter dated 11.12.2020 and 18.08.2021 regarding installation of HD IP Camera. We are pleased to inform you that, our plant was commissioned & commercial production was started dated 03.09.2020. In this connection, we have collected quotation from various suppliers and finalized initially M/s. Lookman Electroplast Industries Ltd, Chennai and submitted intimation letter to OSPCB vide our letter no. TRCL/OGP/OSPCB/12.2020, dated 22nd Dec 2020.

After scrutiny of OSPCB, did not accepted M/s. Lookman Electroplast Industries Ltd, Chennai specification and received in this regards letter from OSPCB letter no. 12310/IND-I CON-1641, dated 18.08.2021.

We hereby submit HD IP Camera specification of M/s. Honeywell HBT India Buildings, Unitech Trade Center, 5th Floor, Sector-43, Block C, Sushant Lok Phase - I, Gurugram - 122 002, Haryana India for your kind consideration .

We cordially request you to accept our submission and acknowledge the same.

Thanking you,

Yours faithfully,

For **The Ramco cements Limited**

**(Ajit Kumar Paul)**
**Asst. Vice President (Projects)**

Recd 31/8/2021

No. ..... Dt. .....
3 - AUG 2021
S.P.C. BOARD
BHUBANESWAR-12

N. S. GHOSE Advocate CUTTACK TOWN Regn. ON-28/03 GOVT. OF ORISSA

The Ramco Cements Limited OGU

**Copy to:** Regional Officer, State Pollution Control Board, At: Dhabalagiri, PO: FC Project, Jajpur Road, District: Jajpur, Odisha – 755 020.



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THE RAMCO CEMENTS LIMITED

Plant Office:
AIPC - Haridaspur
P.O. Dharmasala, District Jajpur, Odisha-755004
Website : www.ramcocements.in
Corporate Identity Number: U26941TN1957PLC003555

TRCL/OGP/OSPCB-IP Camera/01.2022 12th Feb 2022

**To**

**Chief Environmental Engineer**
State Pollution Control Board,
Paribesh Bhawan, A/118,
Nilakantha Nagar,
Unit-VIII, Bhubaneswar-751 012.

**Respected sir,**

**Sub:** The Ramco Cements Limited, Odisha Grinding Plant, 0.90 MTPA Grinding Plant at/Po: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha – **Submission of surveillance I.P camera installation status - reg.**

**Ref:**
1. Odisha State Pollution Control Board, Consent to Operate letter no. 7360/ IND-I-CON-6741, dated 14.08.2020.
2. OSPCB letter no.12492/IND-I CON-MISC-1624, dated 11.12.2020.
3. Our letter no. TRCL/OGP/OSPCB/12.2020,dated 22nd Dec 2020
4. Our letter no. TRCL/OGP/OSPCB/17.2021,dated 10th Nov 2021

As per OSPCB consent to operate additional condition no.7 and subsequent OSPCB letter dated 11.12.2020 regarding installation of Surveillance I.P. Camera for Odisha Grinding Pant. We are pleased to inform you that, our plant commercial production was started dated 03.09.2020. In this connection, we have finalized supplier and purchase order was issued to M/s. Swacch Green Info Tech Private Limited, Tala telenga Bazar, Bangali sahi, Cuttack. Installation and commissioning work is under progress, work will be completed within 3 months period. We hereby submit supplier quotation, purchase order and other related documents for your information and records.

We cordially request you to accept our submission and acknowledge the same.

Recive 14/2/22

Thanking you,
Yours faithfully,

For **The Ramco cements Limited,**

**(Ajit Kumar Paul)**
**Asst. Vice President**

The Ramco Cements Limited OGU

RECEIVED 14 FEB 2022

NOTARY CUTTACK R.K. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03 GOVT. OF ORISSA

Copy to: Regional Officer, State Pollution Control Board, At: Dhabalagiri, PO: FC project, Jajpur Road, District: Jajpur, Odisha – 755 020.

The Ramco Cements Limited OGU



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Real Time Report / Trends

Reports

# M/s. The Ramco Cements Limited

Dharmasala , Odisha  CEMENT  Refresh

| Data Last Received On | Configuration Updated On | Calibration at | CEMS | EQMS | AAQMS | Total Stations |
|---|---|---|---|---|---|---|
| 27, May, 2022 | 23, July, 2021 | 01, January, 2018 | 1 | 0 | 2 | 3 |

## Live Readings

Help

Emission  Effluent  Ambient  All

### Cement_Mill

**48.45 mg/Nm3**
Cement_Mill - NOx
15 MinsAvg: 48.45 mg/Nm3
Limit: 0 - 600 mg/Nm3
Range: 0 - 5000

**11.47 mg/Nm3**
Cement_Mill - PM
15 MinsAvg: 11.40 mg/Nm3
Limit: 0 - 30 mg/Nm3 Range: 0 - 500

**79.32 mg/Nm3**
Cement_Mill - SO2
15 MinsAvg: 78.19 mg/Nm3
Limit: 0 - 100 mg/Nm3
Range: 0 - 5000

### Near_Truck_Tippler

**1.55 ug/m3**
Near_Truck_Tippler - NOx
15 MinsAvg: 1.56 ug/m3
Limit: 0 - 80 ug/m3 Range: 0 - 1697

**NA ug/m3**
Near_Truck_Tippler - PM2.5
15 MinsAvg: 0.00 ug/m3
Limit: 0 - 60 ug/m3 Range: 0 - 1000

**NA ug/m3**
Near_Truck_Tippler - PM10
15 MinsAvg: 0.00 ug/m3
Limit: 0 - 100 ug/m3 Range: 0 - 1000

**2.77 ug/m3**
Near_Truck_Tippler - SO2
15 MinsAvg: 2.81 ug/m3
Limit: 0 - 80 ug/m3 Range: 0 - 1430

### Near_Wogan_tippler

**31.33 ug/m3**
Near_Wogan_tippler - NOx
15 MinsAvg: 30.47 ug/m3
Limit: 0 - 80 ug/m3 Range: 0 - 1697

**3.0 ug/m3**
Near_Wogan_tippler - PM2.5
15 MinsAvg: 3.00 ug/m3
Limit: 0 - 60 ug/m3 Range: 0 - 1000

**3.0 ug/m3**
Near_Wogan_tippler - PM10
15 MinsAvg: 3.00 ug/m3
Limit: 0 - 100 ug/m3 Range: 0 - 1000

**173.93 ug/m3**
Near_Wogan_tippler - SO2
15 MinsAvg: 169.80 ug/m3
Limit: 0 - 80 ug/m3 Range: 0 - 1430

The Ramco Cements Limited OGU

NOTARY CUTTACK GOVT. OF ORISSA Advocate CUTTACK TOWN Regd.ON-28/03

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THE RAMCO CEMENTS LIMITED

Corporate Office:
Auras Corporate Centre, V Floor,
98-A, Dr. Radhakrishnan Salai, Mylapore,
Chennai - 600 004, India.
Tel: +91 44 2847 8666 Fax: +91 44 2847 8676
Website: www.ramcocements.in
Corporate Identity Number: L26941TN1957PLC003566

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE BOARD MEETING HELD ON 06.02.2025**

"RESOLVED that Mr.Gobinda Routh be and is hereby authorised

1. To sign all correspondence including letters, applications, reports, returns, forms, proformas and statements submitted to various Department of the Government of India, State Governments and autonomous bodies with which the Company as to interact, including State owned Industrial Development Agencies, State owned Industrial Finance Corporations, Inspector of Factories, Employee State Insurance(ESI), Fire Department, Pollution Control Board, Legal Metrology, Block Development office, Village Office, Health Department, District Town and Country Planning Authority, etc. of Government of Odisha.

2. To sign and submit Applications, Agreements for Purchase and Sale of Power, all documents, Power Purchase Agreements and Amendments thereof on behalf of The Ramco Cements Limited with Odisha State Electricity Board (OSEB), Odisha Power Generation Corporation Limited, Odisha Power Transmission Corporation Limited, TP Central Odisha Distribution Limited, TP Northern Odisha Distribution Limited, TP Southern Odisha Distribution Limited, TP Western Odisha Distribution Limited, Grid Corporation of Odisha Limited, Odisha Hydro Power Corporation Limited, Odisha Electricity Regulatory Commission, other State Electricity Boards, Electricity Regulatory Commissions and other Statutory Electrical Authorities, under the applicable provisions of the Acts governing generations, Purchase and supply of electricity and represent the Company with Chief Electrical Inspectorate of Governments and sign and furnish documents under any statutory requirements.

3. To sign, execute, enter and submit on behalf of the Company, Correspondence, Documents, Application, Deeds, Agreements, Reports, Returns, Forms, Proformas, Mining Plans/Scheme of Mining/Final Mine Closure Plans, etc. with/to various Departments of Central and State Governments, including Department of Mines and Geology, Indian Bureau of Mines, Directorate General of Mines Safety, Petroleum & Explosives Safety Organisation (PESO), Central & State Pollution Control Boards, Central & State Ground Water Authorities, Ministry of Environment and Forests and other Departments covered under Acts like Mines Act – 1952, Mines and Minerals (Development & Regulation) Amendment Act, 2015, Environment Protection Act – 1986, Explosives Act – 1884, Forest Conservation Act – 1980 and various Acts and Rules framed there under which are applicable to mining activities from time to time whether made by the Central Government, State Government or any other authority.

NOTARY CUTTACK GOVT. OF ORISSA
N. C. GHOSE Advocate CUTTACK TOWN Regd. ON-28/03



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THE RAMCO CEMENTS LIMITED

Corporate Office:
Auras Corporate Centre, V Floor,
98-A, Dr. Radhakrishnan Salai, Mylapore,
Chennai - 600 004, India.
Tel: +91 44 2847 8666 Fax: +91 44 2847 8676
Website: www.ramcocements.in
Corporate Identity Number: L26941TN1957PLC003566

4. To sign and deliver Railway Credit Notes and other related documents and correspondence addressed to Railways/other authorities concerned.

5. To sign and deliver Tax Returns, Forms and Certificates and other connected papers to the authorities concerned under the Central/State's Commercial Tax Laws, Central Sales Tax Act, Goods and Services Tax Act, VAT Regulations and Income Tax Act as may be necessary or required from time to time.

6. To sign and submit applications to the Department of Telecommunications/ other service providers for getting Telephone, Mobile Phone, Fax, Internet/ Broadband or other electronic installations as may be required from time to time for the Company's affairs or at residences of the Company's Officials; to get them transferred to any of the Company's locations or residences of the Company's Officials; and to apply for cancellation of aforesaid electronic installations and obtain for refund of deposits, as may be desired from time to time.

7. To sign on and/or execute Lease Agreements/Deeds, Rental Agreements, Leave & License Agreements or any such other agreements or documents that may be required on behalf of the Company for the purpose of taking / letting on lease or rent premises/buildings, godown, warehouse as may be required from time to time and also be present, sign, execute and register such documents (if required) before the Sub-Registrar's office or such other appropriate authority, receive all documents and to take all necessary steps as may be required in this regard.

8. To sign and execute on behalf of the Company, Deed of Conveyance and other documents relating to purchase of land and other properties in the name of The Ramco Cements Limited and to claim and admit execution thereof and to sign the patta transfer application, declaration under the Land Reforms Act, etc. wherever necessary and be present and to present such documents for registration before the Registering Authorities and to do all that are necessary and are desirable for completing registration of the documents executed in favour of the Company.

9. To sign, execute and deliver letters, documents, etc. addressed to the Controller of Imports and Exports and all shipping documents that may be necessary or required in connection with the Company's imports and exports.

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK TOWN
Regd. ON-28/03
GOVT. OF ORISSA



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THE RAMCO CEMENTS LIMITED

Corporate Office:
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10. To sign and initiate legal proceedings on behalf of the Company and to defend legal proceedings filed against the Company in the nature of civil or criminal or tax or any Law or Act, before the Supreme Court of India, High Courts of all States, all other subordinate Courts, Magistrate Courts, Commissions, Regulatory Commissions, Consumer Redressal Commissions, all Tribunals and Appellate Tribunals in India and to sign, verify, affirm and file vakalatnamas, affidavits, declarations, statements, petitions, plaints, revisions, reviews and all other documents required and to give oral evidence, enter compromise and plead compounding, withdraw the cases on behalf of the Company or as may be advised by the Company's legal advisors from time to time.

11. To sign documents and participate in the tender process for both online and physical submission of bids for procurement of raw materials required by the Company, including, Dry Fly Ash, Wet Fly Ash, Coal and Limestone with Central Government, State Governments, Statutory Corporations and Public & Private Sector Undertakings, on behalf of the Company.

12. To sign and furnish applications and other documents as may be required by the Transport Authorities from time to time in connection with registration of the vehicles purchased by the Company.

RESOLVED FURTHER that in the event of Common Seal of the Company being required to be affixed on any of the above such applications/agreements/ amendments to agreements/documents, the same be affixed in the presence of Mr.Gobinda Routh and countersigned by Mr.S.Vaithiyanathan, Chief Financial Officer or Mr.K.Selvanayagam, Secretary of the Company."

CERTIFIED TRUE COPY
For THE RAMCO CEMENTS LIMITED,

K. SELVANAYAGAM
Secretary - Membership No.A3871
"Auras Corporate Centre", 5th Floor
No.98-A, Dr. Radhakrishnan Salai
Mylapore, Chennai-600 004.

NOTARY CUTTACK
N.S. GHOSE
Advocate
CUTTACK TOWN
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THE RAMCO CEMENTS LIMITED

**Plant Office:**
At/P.O.- Haridaspur
P.S. Dharmasala, District- Jajpur, Odisha-755024
Website : www.ramcocements.in
Corporate Identity Number:L26941TN1957PLC003566

# SIGNATURE ATTESTATION OF MR GOBINDA ROUTH

With reference to the board Resolution dtd. 06.02.2025 of Mr. Gobinda Routh (Sr.DGM-WORKS), is hereby authorized to sign all kinds of documents of The Ramco cements Ltd Odisha grinding unit, Haridashpur. Jajpur.

The Specimen signature of Mr. Gobinda Routh is attested below: -

1. Gobinda Routh:
2. Gobinda Routh:
3. Gobinda Routh:

Attested

Company secretary
The Ramco cements Limited

NOTARY CUTTACK N. GHOSE Advocate CUTTACK TOWN REG. ON-28/03 GOVT. OF ORISSA



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